

**LOK SABHA**

**BULLETIN—PART I** ✓

[Brief Record of Proceedings]

Thursday, February 13, 1982/Magha 29, 1903 (Saka)

**No. 204**

12.32 P.M.

**1. Oath or Affirmation**

Shri Ramprasad Ahirwar took the oath in Hindi, signed the Roll of Members and took his seat in the House.

**2. President's Address—Laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 18th February, 1982.

**.. Obituary References**

The Speaker, Shrimati Indira Gandhi, Sarvashri E. Balanandan, C. T. Dhandapani, Rashid Masood, Atal Bihari Vajpayee, Madhu Dandavate, Narayan Choubey, Jaipal Singh Kashyap, K. P. Unnikrishnan, Ebrahim Sulaiman Sait, Pius Irkey, Chitta Basu and Farooq Abdullah made references to the passing away of Sarvashri Jyotirmoy Bosu, Munder Narima, Mohan Lal Sukhadia, sitting Members and Shri Sumatrasad, who was a Member of Second and Third Lok Sabha, Shri P. Kakkan, who was a Member of Constituent Assembly and First Lok Sabha, Shri S. C. Besra, who was a Member of Third, Fourth and Fifth Lok Sabha and Shri Jaisukh Lal Hathi, who was a Member of Constituent Assembly, Provincial Parliament and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1980-8 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of Gandhi Smriti Samiti, New Delhi, for the year 1980-81 along with Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1980-81.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1979-80.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1980-81.

- (6) (i) a copy of the Annual Report (Hindi and English versions) of the Special Organising Committee for Asian Games 1982 for the year 1980-81 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Special Organising Committee for Asian Games 1982 for the year 1980-81.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1980-81.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1980-81, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—
- ✓ (i) Proclamation dated the 28th December, 1981 issued under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 21st October, 1981 in relation to the State of Kerala, published in Notification No. G.S.R. 675(E) in Gazette of India dated the 28th December, 1981.
- ✓ (ii) Proclamation dated the 13th January, 1982 issued under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 30th June, 1981 in relation to the State of Assam, published in Notification No. G.S.R. 13(E) in Gazette of India dated the 13th January, 1982.
- (12) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 10(E) in Gazette of India dated the 7th January, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (13) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1980-81 along with Audited Accounts.
- (14) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1980-81 along with Audited Accounts.
- (15) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1980-81 along with Audited Accounts.
- (16) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1980-81 along with Audited Accounts.

- (17) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Kalamassery, (Cochin-Kerala) for the year 1980-81 along with Audited Accounts.
- (18) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Bangalore, for the year 1980-81 along with Audited Accounts.
- (19) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Chandigarh, for the year 1980-81 along with Audited Accounts.
- (20) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Jaipur, for the year 1980-81 along with Audited Accounts.
- (21) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Bhopal, for the year 1980-81 along with Audited Accounts.
- (22) A copy of the Review (Hindi and English versions) by the Government on the working of Institutes mentioned at item numbers (13) to (21) above.
- (23) A copy of the Indian Telegraph (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 58(E) in Gazette of India dated the 11th February, 1982 together with a corrigendum to the Hindi version of the Notification published in Gazette of India dated the 16th February, 1982 vide G.S.R. 67(E), under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (First Amendment) Rules, 1981, published in Notification No. G.S.R. 74 in Gazette of India dated the 23rd January, 1982.
  - (ii) The Central Excise (Second Amendment) Rules, 1982, published in Notification No. G.S.R. 95 in Gazette of India dated the 30th January, 1982.
  - (iii) The Central Excise (Third Amendment) Rules, 1982, published in Notification No. G.S.R. 99 in Gazette of India dated the 30th January, 1982.

(25) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1962:—

- (i) S.O. 51 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Greater Vaisakha Leprosy Treatment and Health Education Scheme, Visakhapatnam' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (ii) S.O. 52 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Habitat India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.
- (iii) S.O. 53 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Rajasthan Police Benevolent Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1976-77 to 1981-82.
- (iv) S.O. 54 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Centre for Research in Rural and Industrial Development, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 and 1981-82.
- (v) S.O. 55 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Tamil Nadu Police Families Welfare Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.
- (vi) S.O. 56 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Consumer Education and Research Centre' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (vii) S.O. 57 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Hari Om Ashram, Nadiad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.

- (viii) S.O. 58 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Ram Saran Das Kishori Lal Charitable Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1962-83 to 1986-87.
- (ix) S.O. 59 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Jallianwala Bagh National Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (x) S.O. 60 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'All India Federation for Sports and Rehabilitation of Paraplegics' under section 10(23C) of the Income-tax Act, 1962 for the period covered by the assessment years 1978-79 to 1981-82.
- (xi) S.O. 61 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Sabarmati Ashram Preservation and Memorial Trust, Ahmedabad' under section 10(23C) of the Income-tax Act, 1962 for the period covered by assessment years 1979-80 to 1981-82.
- (xii) S.O. 62 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Federation of Indian Export Organisations' under section 10(23C) of the Income-tax Act, 1962 for the period covered by the assessment years 1980-81 to 1982-83.
- (xiii) S.O. 63 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1962 for the period covered by assessment years 1981-82 and 1982-83.
- (xiv) S.O. 64 published in Gazette of India dated the 9th January, 1982 regarding exemption to the 'Lal Bahadur Shastri National Memorial Trust' under section 10(23C) of the Income-tax Act, 1962 for the period covered by the assessment years 1982-83 to 1984-85.

(26) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 679(E) published in Gazette of India dated the 30th December, 1981 together with an explanatory memorandum making further amendment to Notification No. 10-Customs dated the 30th January, 1980 so as to extend the validity of the notification for a further period of one year.
- (ii) G.S.R. 681(E) published in Gazette of India dated the 31st December, 1981 together with an explanatory memorandum making further amendment to Notification No. 84-Customs dated the 19th April, 1980 so as to extend the validity of the notification for a further period of three months.
- (iii) G.S.R. 685(E) published in Gazette of India dated the 1st January, 1982 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (iv) G.S.R. 11(E) and 12(E) published in Gazette of India dated the 13th January, 1982 together with an explanatory memorandum rescinding notification numbers 4-Customs dated the 4th January, 1979 and 136-Customs dated the 12th May, 1981 respectively.
- (v) G.S.R. 14(E) published in Gazette of India dated the 14th January, 1982 together with an explanatory memorandum revising the tariff values fixed vide Notification No. 225-Customs dated the 14th November, 1980 in respect of almonds, raisins and dates, when imported into India.
- (vi) G.S.R. 15(E) published in Gazette of India dated the 15th January, 1982 together with an explanatory memorandum exempting hot rolled stainless steel coils of a width exceeding 500 mm. when imported for cold rolling, from basic customs duty in excess of one hundred per cent *ad valorem* up to 15th January, 1983.
- (vii) G.S.R. 28(E) published in Gazette of India dated the 28th January, 1982 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licences for export production.



(27) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 673(E) published in Gazette of India dated the 24th December, 1981 together with an explanatory memorandum making further amendment to Notification numbers 68/76-CE and 69/76-CE dated the 16th March, 1976
- (ii) G.S.R. 1151 published in Gazette of India dated the 26th December, 1981 together with an explanatory memorandum regarding exemption from excise duty on water melon oil, sal oil and mahua oil.
- (iii) G.S.R. 1152 published in Gazette of India dated the 26th December, 1981 together with an explanatory memorandum making further amendments to Notification No. 24/75-CE dated the 1st March, 1975.
- (iv) G.S.R. 1153 published in Gazette of India dated the 26th December, 1981 together with an explanatory memorandum regarding exemption from so much of the basic excise duty leviable on Cellulose Acetate moulding granules as is in excess of 10 per cent *ad valorem*.
- (v) G.S.R. 678(E) published in Gazette of India dated the 30th December, 1981 together with an explanatory memorandum regarding exemption to yarn spun wholly out of glass fibre.
- (vi) G.S.R. 680(E) published in Gazette of India dated the 31st December, 1981 together with an explanatory memorandum making further amendment to Notification No. 291/77-CE dated the 12th September, 1977 in order to extend the duration of the concession granted thereunder to raw Nephtha intended for use in the manufacture of ammonia for a further period of one year.
- (vii) G.S.R. 682(E) published in Gazette of India dated the 31st December, 1981 together with an explanatory memorandum regarding exemption from Central Excise Duty to 'Prepared Foods' distributed free of cost to infants, children, pregnant women and nursing mothers.

- (viii) G.S.R. 46 published in Gazette of India dated the 16th January, 1982 together with an explanatory memorandum making further amendment to Notification No. 34/73-CE dated the 1st March, 1973 in order to extend the concession thereunder to benzene and toluene used in the manufacture of Endosulfan (Technical).
- (ix) G.S.R. 9(E) published in Gazette of India dated the 11th January, 1982 together with an explanatory memorandum making further amendments to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated the 13th May, 1980.
- (x) G.S.R. 29(E) published in Gazette of India dated the 28th January, 1982 together with an explanatory memorandum regarding excise duty rates on tea grown in Dibrugarh district.
- (xi) G.S.R. 39(E) to 41(E) published in Gazette of India dated the 3rd February, 1982 together with an explanatory memorandum making further amendments to Notification Nos. 95/61-CE dated the 1st April, 1961, 172/72-CE dated the 24th July, 1972 and rescinding Notification No. 59/65-CE dated the 1st April, 1965 so as to exempt cotton and Cellulosic spun yarn (Hard Waste).
- (xii) G.S.R. 43(E) published in Gazette of India dated the 4th February, 1982 together with an explanatory memorandum regarding exemption to Polyester fibre from payment of excise duty.
- (xiii) G.S.R. 53(E) published in Gazette of India dated the 8th February, 1982 together with an explanatory memorandum making further amendment to Notification No. 179/72-CE dated the 24th July, 1972.
- (xiv) G.S.R. 2(E) and 3(E) published in Gazette of India dated the 1st January, 1982 together with an explanatory memorandum regarding conces-

sion in excise duties on matches produced by the smaller manufacturers and matches produced in factories run departmentally by the Khadi and Village Industries Commission.

- (28) A statement (Hindi and English versions) indicating the result of market Loans floated in December, 1981 and realisations from Sale of Special Bearer Bonds, 1991.

1.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th February, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Friday, February 19, 1982|Magha 30, 1903 (Saka)

**No. 205**

11 A.M.

### **1. Starred Questions**

Starred Questions Nos. 1 and 2 were orally answered. Replies to Starred Questions Nos. 4—12, 14, 15 and 17—20 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—48, 50—125, 127—132, 134—168 and 170—230 were laid on the Table.

A statement by the Minister of Defence correcting the reply given to Unstarred Question No. 525 on 25th November, 1981 regarding transfer of power connections in Delhi Cantt., was also laid on the Table.

### **3. Ruling by Speaker regarding privilege matter**

The Speaker gave his ruling on the question of privilege given notice of by Dr. Subramaniam Swamy against Shri Inderjit, a journalist, who had written two articles in which he had raised the point whether the original report given by the Committee of Privileges of Australia had in fact been gone into by the Chair while giving his ruling regarding censorship of mail in August, 1981. The Speaker observed that his earlier ruling on the subject did not require any modification.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Indian Post Office (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 11th February, 1982, issued under the Indian Post Office Act, 1898.

✓ (2) A copy of Government Resolution No. F. 20019|2|82-Adm. I dated the 18th January, 1982 (Hindi and English versions) constituting a National Biotechnology Board.

✓ (3) A copy of Government Resolution No. F. 20019|1|82|Adm. I dated the 18th January, 1982 (Hindi and English versions) constituting a National Science and Technology Entrepreneurship Development Board.

(4) A copy of Notification No. G.S.R. 56(E) (Hindi and English versions) published in Gazette of India dated the 11th February, 1982 together with an explanatory memorandum making further amendment to Notification No. 186|75-CE dated the 21st August, 1975 with a view to extend exemption to more excisable items when brought into Santa Cruz Electronics Export Processing Zone in connection with production of goods or for being used in connection with the production of such goods intended solely for export, issued under the Central Excise Rules, 1944.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended 31st March, 1981 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1981.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1980.
  - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (6)(b) above.

## **5. Assent to Bills**

(i) Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Kerala Appropriation (No. 4) Bill, 1981.
- (2) The Appropriation (Railways) No. 6 Bill, 1981.
- (3) The Appropriation (Railways) No. 7 Bill, 1981.
- (4) The Appropriation (No. 6) Bill, 1981.
- (5) The Appropriation (No. 7) Bill, 1981.
- (6) The Plantations Labour (Amendment) Bill, 1981.

(7) **The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1981.**

(8) **The Assam Appropriation (No. 2) Bill, 1981.**

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—

(1) **The Economic Offences (Inapplicability of Limitation) Amendment Bill, 1981.**

(2) **The Anti-Apartheid (United Nations Convention) Bill, 1981.**

(3) **The Cine-workers and Cinema Theatre Workers (Regulation of Employment) Bill, 1981.**

(4) **The Khuda Bakhsh Oriental Public Library (Amendment) Bill, 1981.**

(5) **The Rampur Raza Library (Amendment) Bill, 1981.**

(6) **The National Bank for Agriculture and Rural Development Bill, 1981.**

(7) **The Aligarh Muslim University (Amendment) Bill, 1981.**

## **6. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports of the Public Accounts Committee:—

(1) **Seventy-first Report on Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Forty-sixth Report on Union Excise Duties—Fortuitous Benefits and Rubber Products.**

(2) **Seventy-third Report on Remodelling of Mughalsarai Marshalling Yard.**

## **7. Report and Minutes of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Nineteenth Report of the Estimates Committee on the Ministry of Finance—(Department of Revenue)—Direct Taxes (Wealth Tax, Gift Tax and Estate Duty)—Part I—Exemption Limits and Minutes of the sittings of the Committee relating thereto.

## **8. Report of Railway Convention Committee**

Shri D. L. Baitha presented the Fourth Report of the Railway Convention Committee on "Rate of Dividend for 1982-83 and other Ancillary Matters."

## **9. Calling Attention**

Shri E. Balanandan called the attention of the Minister of Home Affairs to the reported widespread communal violence in Pune and Sholapur in Maharashtra since 14th February, 1982.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

## **10. Government Bill—Introduced**

The Industrial Finance Corporation (Amendment) Bill.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.49 P.M.)

## **11. Statements by Ministers**

**\***(1) The Minister of External Affairs made a statement regarding the recent visit to India of the Foreign Minister of Pakistan.

**\*\***(2) The Minister of Railways made a statement regarding the collision of 21 Down New Delhi bound Dakshin Express with Agra-Itarsi goods train at Agra Cantt. station on 27 January, 1982.

(3) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd February, 1982.

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**\***Made at 12.15 P.M.

**\*\***Made at 1.36 P.M.



**12. Motion regarding Report of Joint Committee—Extension of time**

Shri R. S. Sparrow moved the following motion:—

“That this House do further extend upto the last day of the penultimate week of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.”

The motion was adopted.

**13. Motion Under Rule 388—Adopted**

Rao Birendra Singh moved the following motion:—

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981.”

The motion was adopted.

**14. Government Bills—Under Consideration**

\* (i) The Sugar Cess Bill, 1981.

\* (ii) The Sugar Development Fund Bill, 1981.

The motions for consideration of the above two Bills were moved by Rao Birendra Singh.

Two amendments for circulation of the Sugar Cess Bill, 1981, for the purpose of eliciting opinion thereon were moved by Shri Bhogendra Jha and Shri T. R. Shamanna and an amendment for circulation of the Sugar Development Fund Bill, 1981 for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

Shri Sudhir Kumar Giri took part in the combined debate and his speech was unfinished.

The discussion was not concluded.

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\*Discussed together.

## **15. Private Members' Bills—Introduced**

(1) The Indian Post Office (Amendment) Bill, 1981 (*Omission of section 26*) by Shri George Fernandes.

(2) The Indian Telegraph (Amendment) Bill 1981 (*Omission of section 5*) by Shri George Fernandes.

(3) The Dramatic Performances (Repeal) Bill, 1981 by Shri George Fernandes.

(4) The Protection of Civil Rights (Amendment) Bill, 1981 (*Amendment of section 3, etc.*) by Shri Kusuma Krishna Murthy.

(5) The Code of Criminal Procedure (Amendment) Bill, 1981 (*Amendment of First Schedule*) by Shri Virdhi Chander Jain.

(6) The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1981 by Shri Rajesh Kumar Singh.

(7) The Bachelors' Allowance Bill, 1982 by Shri Ramnath Dubey.

(8) The Prevention of Bigamous Marriages Bill, 1982 by Dr. Vasant Kumar Pandit.

(9) The Arms (Amendment) Bill, 1982 (*Amendment of section 13*) by Shri Ramnath Dubey.

(10) The High Court of Orissa (Establishment of a Permanent Bench at Sambalpur) Bill, 1982 by Dr. Krupasindhu Bhoi.

(11) The Representation of the People (Amendment) Bill, 1982 (*Insertion of new section 76A, etc.*) by Shri Bhogendra Jha.

\*(12) The Essential Commodities Price Fixation Bill, 1982, by Shri K. Lakkappa.

## **16. Private Members' Bill—Withdrawn**

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1980  
(AMENDMENT OF SECTIONS 3, 6B, ETC.) By SHRI MOOL CHAND DAGA

Discussion on the motion for consideration of the Bill moved on 18th September, 1981, continued.

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\*Introduced at 5.59 P.M.

[A motion 'That the question be now put' moved by Shri N. K. Shejwalkar, was withdrawn by leave of the House].

Shri Bhishma Narain Singh took part in the debate.

Shri Mool Chand Daga replied to the debate.

The Bill was withdrawn by leave of the House.

### **17. Private Members' Bill—Under Consideration**

#### **THE INDIAN TELEGRAPH (AMENDMENT) BILL (AMENDMENT OF SECTION 5) BY SHRI BHOGENDRA JHA**

The motion for consideration of the Bill was moved by Shri Bhogendra Jha.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Prof. Madhu Dandavate
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Harish Chandra Singh Rawat
- (5) Shri Chitta Basu
- (6) Shri Era Mohan

The discussion was not concluded.

### **18. Statement by Prime Minister**

The Prime Minister made a statement regarding the Indian Scientific Expedition to Antarctica.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd February, 1982).

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings] ✓

Tuesday, February 23, 1982|Phalguna 4, 1903 (Saka)

No. 206

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 21—26 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—379, 381—419 and 421—460 were laid on the Table.

### 3. The Budget (Railways)—1982-83

Shri P. C. Sethi presented a statement of estimated receipts and expenditure of the Government of India for the year 1982-83 in respect of Railways.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1106 in Gazette of India dated the 12th December, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1980, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1980.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (6) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 44 in Gazette of India dated the 16th January, 1982, under sub-section (3) of section 642 of the Companies Act, 1956.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part V—The Cotton Corporation of India Limited.
- (ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part VI—Alloy Steels Plant, Durgapur.
- (iii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part VII—Central Coal Washeries Organisation.
- (iv) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part VIII—India Tourism Development Corporation Limited.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.12 P.M.)

### **5. Calling Attention**

Shri Chintamani Panigrahi called the attention of the Minister of Home Affairs to the reported killing of twenty-one army personnel in an ambush of military vehicles near Imphal on 19 February, 1982, by People's Liberation Army extremists.

The Minister of State for Home Affairs made a statement in regard thereto.

### **6. Matters under Rule 377**

(1) Shri Virdhi Chander Jain raised a matter regarding steps for effective working of atomic power plant units of Kota, Rajasthan.

(2) Shri Chandrajit Yadav raised a matter regarding inquiry by a Judge of Supreme Court into alleged incidents of killing of innocent civilians by Police in fake encounters with dacoits in Uttar Pradesh.

(3) Shri Zainul Basher raised a matter regarding non-availability of kerosene oil in Ghazipur district in Uttar Pradesh.

(4) Shrimati Jayanti Patnaik raised a matter regarding measures for improved working of cotton mills in the country.

(5) Shri Lakshman Mallick raised a matter regarding setting up of a fishing harbour at Paradip Port.

(6) Shri Era Mohan raised a matter regarding steps to provide adequate power to textile mills of Coimbatore by establishing a thermal power station.

(7) Shri Samar Mukherjee raised a matter regarding withdrawal of alleged victimisation and punitive actions against the workers who had taken part in the 19th January industrial strike.


## **7. Government Bill—Passed**

### **THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1982.**

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- ✓(1) Shri Sunil Maitra
- (2) Shri Girdhari Lal Vyas
- (3) Shri C. T. Dhandapani
- (4) Shri Ram Singh Yadav
- (5) Shri K. A. Rajan.

 Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

### **8. Motion of Thanks on the President's Address**

Prof. N. G. Ranga moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.”

Shri H. K. L. Bhagat seconded the motion.

Four hundred and ninety-eight amendments [Nos. 1, 2, 42 to 109, 111 to 221, 232 to 306, 317 to 379, 395 to 437, 519 to 533, 571 to 624, 629 to 646, 663 to 681, 689 to 691, 702 to 727 and 732] were moved.

Shri Ram Jethmalani took part in the debate.

The discussion was not concluded.

### **9. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Twenty-fifth Report of Business Advisory Committee.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th February, 1982).

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 24, 1982/Phalgunā 5, 1903 (Saka)

No. 207

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 41—47 were orally answered. Starred Question No. 49 was postponed to 17th March, 1982. Replies to Starred Questions Nos. 51—62 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 461—528, 530—566, 568—575, 577—594 and 596—692 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey, 1981-82' (Hindi and English versions).
- (2) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1980-81 (Volumes I to III).
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries Development and Regulation) Act, 1951:—
  - (i) S.O. 765(E) published in Gazette of India dated the 22nd October, 1981 regarding continuance of management of Messrs Carter Pooler and Company Limited, Calcutta beyond five years.

- (ii) S.O. 784(E) published in Gazette of India dated the 2nd November, 1981 regarding continuance of management of Messrs Ganesh Flour Mills Company Limited, Delhi beyond five years.
  - (iii) S.O. 825(E) published in Gazette of India dated the 24th November, 1981 regarding continuance of management of Messrs Pulgaon Cotton Mills Limited, Pulgaon beyond five years.
  - (iv) S.O. 827(E) published in Gazette of India dated the 24th November, 1981 regarding continuance of management of Messrs India Machinery Company Limited, Howrah beyond five years.
  - (v) S.O. 832(E) published in Gazette of India dated the 28th November, 1981 regarding continuance of management of Messrs Containers and Closures Limited, Calcutta beyond five years.
  - (vi) S.O. 906(E) published in Gazette of India dated the 22nd December, 1981 regarding continuance of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukkotai beyond five years.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1980-81.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1980-81.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, Tungabhadradam (Karnataka) for the year 1980-81.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadradam (Karnataka) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Triveni Structural Limited, Naini—Allahabad, for the year 1980-81.
- (ii) Annual Report of the Triveni Structural Limited, Naini—Allahabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1980-81, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, Ranchi, for the year 1980-81.
- (ii) Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini—Allahabad, for the year 1980-81.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini—Allahabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1980-81.

- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items Nos. (4) (f) and (4) (i) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad (Bihar) for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad (Bihar) for the year 1980-81.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhansar (Dhanbad), for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, Dhansar (Dhanbad), for the year 1980-81.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1980-81.
  - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited Ranchi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1980-81.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda Mines, Singbhum (Bihar), for the year 1980-81.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda Mines, Singbhum (Bihar) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1980-81.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 1109 in Gazette of India dated the 19th December, 1981.
  - (ii) The Central Industrial Security Force (Third Amendment) Rules, 1981, published in Notification No. S.O. 167 in Gazette of India dated the 23rd January, 1982.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Segregation and Management of Persons or Animals (diseased or supposed to be diseased) Regulations, 1981, published in Notification No. 3156/80/Spl.Cell in Delhi Gazette dated the 13th November, 1981.
  - (ii) The Delhi Police Appointment and Recruitment (First Amendment) Rules, 1981, published in Notification No. F.10|11|81-Home (P)|Estt. in Delhi Gazette dated the 15th December, 1981.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1111 published in Gazette of India dated the 19th December, 1981 containing corrigendum to notification No. G.S.R. 944 published in Gazette of India dated the 24th October, 1981.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1982, published in Notification No. G.S.R. 27 in Gazette of India dated the 9th January, 1982.
  - (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1982, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 25th January, 1982.

- (iv) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1981, published in Notification No. G.S.R. 3 in Gazette of India dated the 2nd January, 1982.
  - (v) The Indian Administrative Service (Appointment by Selection) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 4 in Gazette of India dated the 2nd January, 1982.
  - (v) The Indian Administrative Service (Appointment by Selection) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 5 in Gazette of India dated the 2nd January, 1982.
- (16) A copy of the Employees' State Insurance (Central) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 16th January, 1982, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (17) A copy of the Central Excise (Fourth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in Gazette of India dated the 20th February, 1982, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (18) A copy of Notification No. G.S.R. 71(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1982 together with an explanatory memorandum regarding exemption from duty to pasteurised milk, issued under the Central Excise Rules, 1944.
- ✓ (19) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 61(E) published in Gazette of India dated the 15th February, 1982 together with an explanatory note regarding abolition of export duty on groundnut.
  - (ii) G.S.R. 66(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum clarifying that parts of Diesel engines irrespective of their classification would be entitled to the concessional rate of duty under notification No. 341-Customs dated the 2nd August, 1976.

- (iii) G.S.R. 69(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice versa* in supersession of notification dated the 1st January, 1982.
  - (iv) G.S.R. 73(E) published in Gazette of India dated the 17th February, 1982 together with an explanatory note regarding increase in the export duty on coffee from rupees eighty-five per quintal to rupees three hundred per quintal.
  - (v) G.S.R. 144 published in Gazette of India dated the 13th February, 1982 together with an explanatory memorandum clarifying that both Tin plates and G.I. sheets would be entitled to concessional rate of duty under notification No. 342-Customs dated the 2nd August, 1976.
- (20) A copy of the Customs and Central Excise Duties Drawback (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 17th February, 1982 under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha regarding the African Development Fund Bill, 1982.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Calling Attention**

Prof. Rupchand Pal called the attention of the Minister of Home Affairs to the reported armed robbery in the Canara Bank, Maharani Bagh Branch, New Delhi on 21 February, 1982.

The Minister of State for Home Affairs made a statement in regard thereto.



## **7. Motion regarding Twenty-fifth Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 23rd February, 1982.”

The motion was adopted.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.35 P.M.)

## **8. Matters under Rule 377**

(1) Shri Rasa Behari Behra raised a matter regarding scarcity of cement in Orissa.

(2) Shri Bheekhabhai raised a matter for provision of adequate facilities for pilgrims to Vaishno Devi shrine in Jammu and Kashmir during their pilgrimage.

(3) Shri Harikesh Bahadur raised a matter regarding non-availability of kerosene oil in Gorakhpur and other districts in East Uttar Pradesh.

(4) Shri B. D. Singh raised a matter for translation in various languages of the great works of the poet Shri Subramaniam Bharati.

(5) Shri E. K. Imbichibava raised a matter regarding need to commence construction work on the proposed aerodrome at Calicut.

(6) Shri G. Narsimha Reddy raised a matter regarding need for expansion of Singareni low temperature coal plant at Ramakrishnapur in Adilabad district of Andhra Pradesh.

(7) Shri Uttam Rathod raised a matter regarding need to increase the guaranteed cotton price in Maharashtra.

## **9. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1982, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.”

The following Members took part in the debate:—

- (1) Shri Ram Singh Yadav
- (2) Shri E. Balanandan
- (3) Shri Zainul Basher
- (4) Shri B. K. Gadhavi
- (5) Shri Satyendra Narain Sinha
- (6) Shri R. L. Bhatia
- (7) Shri Ram Swarup Ram
- (8) Shrimati Jayanti Patnaik
- (9) Shri Mahavir Prasad (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th February, 1982).

**AVTAR SINGH RIKHY,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I ✓

### [Brief Record of Proceedings]

Thursday, February 25, 1982 | Phalguna 6, 1903 (Saka)

No. 208

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 63, 66—69 and 71 were orally answered. Starred Question No. 67 was postponed. Replies to Starred Questions Nos. 64, 65, 72—79, 81 and 82 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 693—761, 763—774, 776—823, 825—911 and 913—923 were laid on the Table.

#### 3. Ruling by Speaker regarding privilege matter

The Speaker gave his ruling on the question of privilege given notice of by Sarvashri Atal Behari Vajpayee, George Fernandes and A. Neelalohithadasan Nadar regarding alleged leakage of the Railway Budget before its presentation to the House, and also on a question of privilege given notice of by Dr. Subramaniam Swamy against the Chairman, Railway Board for making certain remarks in a Press Conference on 23 February, 1982. The Speaker observed that the question of any breach of privilege would not arise in alleged leakage of the Budget but there was certainly the question of propriety. The Speaker also observed that if a Press Conference was to be held after the presentation of the Budget in Parliament, it should be held by the Minister concerned himself and nothing should be revealed in the Press Conference which is not consistent with the statements made earlier in the House.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1980-81.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Merchant Shipping (Construction and Survey of Passenger Ships) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 446(E) in Gazette of India dated the 21st July, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) (i) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1980-81 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (4) A copy of the Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 50(E) in Gazette of India dated the 6th February, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation, Port Blair, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1980-81 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1980-81.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1980-81.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum, Hyderabad, for the year 1980-81.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1980-81 together with Audit Report thereon.
- (10) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1980-81.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1980-81.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1980-81 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the University of Hyderabad, for the year 1980-81.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath-Varanasi, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath-Varanasi, for the year 1980-81 together with Audit Report thereon.
- (15) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath-Varanasi, for the year 1980-81.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for cultural Resources and Training, New Delhi, for the year 1980-81.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Leh-Ladakh, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Buddhist Philosophy, Leh-Ladakh, for the year 1980-81.
- (18) A copy of the National Highways, (Fees for use of Permanent Bridges) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 6(E) in Gazette of India dated the 5th January, 1982, under sub-section (3) of section 9 of the National Highways Act, 1956.

- (19) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (20) (i) A copy of the Annual Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 13 of the Post graduate Institute of Medical Education and Research, Act, 1966.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at 20(i) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1980-81, under section 19 of the Post-graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (22) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) G.S.R. 109 published in Gazette of India dated the 30th January, 1982 amending the serial number of the Railways Red Tariff (Second Amendment) Rules, 1978.
- (ii) G.S.R. 110 published in Gazette of India dated the 30th January, 1982 amending the serial number of the Railways Red Tariff (First Amendment) Rules, 1978.
- (iii) The Railways Red Tariff (Amendment) Rules, 1982, published in Notification No. G.S.R. 111 in Gazette of India dated the 30th January, 1982.
- (23) A copy of Notification No. G.S.R. 77(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1982 together with an explanatory memorandum regarding continuance of concessional rate of duty to matches manufactured in the cottage sector, including Khadi and Village Industries Commission units beyond 31st March, 1982, issued under the Central Excise Rules, 1944.

- (24) A copy of Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1982 together with an explanatory memorandum exempting the members of delegations from the countries mentioned in the Schedule to the Notification participating in the Developing Countries Conferene in New Delhi from payment of foreign travel tax leviable under section 35(1) of the Finance Act, 1979, under section 41 of the said Act.
- (25) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1980-81 along with Audited Accounts.
- (26) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institutes of Physical Education and Sports, Patiala, for the year 1980-81.

### 5. Motion for Election to Committee

Rao Birendra Singh moved the following motion:—

“That in pursuance of Rule 4 (vii) read with Rule 10 of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Indian Council of Agricultural Research for the unexpired portion of the term vice Shri Jyotirmoy Bosu died.”

The motion was adopted.

### 6. Calling Attention

Shri Harish Chandra Singh Rawat called the attention of Minister of External Affairs to the reported statement of the Head of the Pakistan delegation raising the issue of Kashmir at the meeting of the U. N. Human Rights Commission at Geneva recently and the reaction of the Government thereto.

➤ The Minister of External Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.14 P.M.)



## **7. Matters Under Rule 377**

(1) Shri B. V. Desai raised a matter regarding need for assistance to Karnataka Government to check spread of encephalitis in the State.

(2) Dr. Vasant Kumar Pandit raised a matter regarding need for relief measures for the drought and hailstorm affected areas of Madhya Pradesh.

(3) Shri P. Rajagopal Naidu raised a matter regarding need for remunerative price for jaggery producing farmers and need for the use of sugarcane to manufacture power alcohol.

(4) Shri Mool Chand Daga raised a matter regarding need for relief measures for famine affected Tehsils of Pali district in Rajasthan.

(5) Shri Harish Chandra Singh Rawat raised a matter regarding need for stopping of mining of soft stone in Mussoorie in Uttar Pradesh.

(6) Shri Sushil Bhattacharya raised a matter regarding steps to open the Hansi Co-operative Spinning Mills Limited, Haryana.

(7) Shrimati Geeta Mukherjee raised a matter regarding alleged humiliation of Muslim women by unsocial elements in Karnataka.

(8) Shri Ram Vilas Paswan raised a matter regarding police atrocities on Harijans and weaker sections of society in Aurangabad, Bihar.

## **8. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1982, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.”

The following Members took part in the debate:—

- (1) Shri Mahavir Prasad
- (2) Shri C. T. Dhandapani
- (3) Shri Jagannath Rao
- (4) Shri George Fernandes
- (5) Shri Kamal Nath
- (6) Shri Frank Anthony
- (7) Prof. Nirmala Kumari Shaktawat
- (8) Shri A. Neelalohithadasan Nadar
- (9) Shri R. S. Sparrow
- (10) Shri P. Namgyal (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th  
February, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 26, 1982|Phalguna 7, 1903 (Saka)

No. 209

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Dr. Mahadeva Prasad who was a Member of the Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 83, 85—87, 90, 92 and 94 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 924—1007, 1009—1113 and 1115—1153 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Rubber Board, Kottayam (Kerala), for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam (Kerala), for the year 1980-81.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Export Promotion Council, Madras, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1980-81 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1980-81.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1982, published in Notification No. S.O. 556 in Gazette of India dated the 13th February, 1982.
  - (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1982, published in Notification No. S.O. 557 in Gazette of India dated the 13th February, 1982.

### 5. Calling Attention

Shri B. D. Singh called the attention of the Minister of Finance to the reported closure of the mint in Hyderabad and fall in production in the mint at Calcutta and security printing presses at Nasik, Dewas and Hoshangabad, which may result in shortage of currency notes and coins.

The Deputy Minister of Finance made a statement in regard thereto.

### 6. Matters under Rule 377

(1) Shri V. S. Vijayaraghavan raised a matter regarding expansion of Indian Telephone Industry, Palghat for manufacturing modern electronic exchanges.

(2) Shri Kamal Nath raised a matter regarding need for bringing legislation to regulate the service conditions of domestic servants.

(3) Shri Bapusaheb Parulekar raised a matter regarding setting up of Aluminium plant in Maharashtra by State Industrial Corporation of Maharashtra.

(4) Shri Ramavatar Shastri raised a matter regarding alleged excesses by anti-social elements and misbehaviour by Police in Patna on the occasion of 'Bihar Bandh' on 19 January, 1982.

(5) Shri T. S. Negi raised a matter regarding provision of more funds for development of Uttarakhand region of Uttar Pradesh.

(6) Shri Chintamani Jena raised a matter regarding assistance to Orissa Government to check the spread of tuberculosis in the State.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.30 P.M.).

(7) Shri Rajnath Sonkar Shastri raised a matter regarding assistance to farmers growing opium in Ghazipur, Uttar Pradesh.

## **7. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1962, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1962.”

The following Members took part in the debate:—

- (1) Shri P. Namgyal
- (2) Shrimati Geeta Mukherjee
- (3) Shri Rajesh Pilot
- (4) Shri Sunder Singh—(Speech unfinished).

The discussion was not concluded.

## **8. Motion regarding Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions**

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1962.”

The motion was adopted.

## 9. Private Members' Resolution—Withdrawn

Shri M. M. Lawrence concluded his speech on the following Resolution moved by him on the 18th December, 1981:—

“This House takes serious note of the pitiable condition of the construction workers who are subjected to exploitation by construction contractors and recommends to the Government to take immediate steps for safeguarding their interests.”

An amendment was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shrimati Vidya Chennupati
- (2) Shri Harikesh Bahadur
- (3) Shri Xavier Arakal
- (4) Dr. V. Kulandaivelu
- (5) Shri Harish Chandra Singh Rawat
- (6) Shri Ramavatar Shastri
- (7) Shri Mool Chand Daga
- (8) Shri Girdhari Lal Vyas
- (9) Shri Bhagwat Jha Azad

Shri M. M. Lawrence, replied to the debate.

The Amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

## 10. Private Member's Resolution—Under Consideration

Shri M. Ramanna Rai moved the following Resolution:—

“Keeping in view the need to conserve foreign exchange, in the interest of the nation, this House is of the opinion that the import policy of the Government be suitably revised and further restrictions placed on the issue of licences.”

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th February, 1982)

AVTAR SINGH RIKHY,  
Secretary.

(6) Shri Chintamani Jena raised a matter regarding assistance to Orissa Government to check the spread of tuberculosis in the State.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.30 P.M.).

(7) Shri Rajnath Sonkar Shastri raised a matter regarding assistance to farmers growing opium in Ghazipur, Uttar Pradesh.

## **7. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1982, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.”

The following Members took part in the debate:—

- (1) Shri P. Namgyal
- (2) Shrimati Geeta Mukherjee
- (3) Shri Rajesh Pilot
- (4) Shri Sunder Singh—(*Speech unfinished*).

The discussion was not concluded.

## **8. Motion regarding Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions**

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1982.”

The motion was adopted.



### **9. Private Members' Resolution—Withdrawn**

Shri M. M. Lawrence concluded his speech on the following Resolution moved by him on the 18th December, 1981:—

“This House takes serious note of the pitiable condition of the construction workers who are subjected to exploitation by construction contractors and recommends to the Government to take immediate steps for safeguarding their interests.”

An amendment was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shrimati Vidya Chennupati
- (2) Shri Harikesh Bahadur
- (3) Shri Xavier Arakal
- (4) Dr. V. Kulandaivelu
- (5) Shri Harish Chandra Singh Rawat
- (6) Shri Ramavatar Shastri
- (7) Shri Mool Chand Daga
- (8) Shri Girdhari Lal Vyas
- (9) Shri Bhagwat Jha Azad

Shri M. M. Lawrence, replied to the debate.

The Amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

### **10. Private Member's Resolution—Under Consideration**

Shri M. Ramanna Rai moved the following Resolution:—

“Keeping in view the need to conserve foreign exchange, in the interest of the nation, this House is of the opinion that the import policy of the Government be suitably revised and further restrictions placed on the issue of licences.”

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th February, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

(Brief Record of Proceedings)

Saturday, February 27, 1982|Phalgunā 8, 1903 (Saka)

No. 210

11.03 A.M.

### 1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Hindustan Antibiotics Limited for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1980-81.
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## **2. Calling Attention**

Shri Ramavatar Shastri called the attention of the Minister of Agriculture to the steps taken by the Government to maintain remunerative prices of potatoes and sugarcane (excluding the supply to factories) so as to save the farmer from ruin faced by him due to the distress sale at present.

The Minister of Agriculture and Rural Development and Civil Supplies made a statement in regard thereto.

## **3. Announcement by the Deputy Speaker**

The Deputy Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

## **4. Statements by Ministers**

(1) The Minister of Finance made a statement regarding Press briefing after the Budget.

(2) The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 1st March, 1982.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2-10 P.M.)

## **5. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1982, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.”

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shri D. P. Yadav

- (3) Shri Gulam Nabi Azad
- (4) Shri Sontosh Mohan Dev
- (5) Shri G. M. Banatwalla
- (6) Shri Mahendra Prasad
- (7) Shri Virdhi Chander Jain
- (8) Shri Ramprasad Ahirwar
- (9) Shrimati Vidyavati Chaturvedi

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

#### **6. The Budget (General)—1982-83**

✓ Shri Pranab Kumar Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 1982-83.

#### **7. Government Bill—Introduced**

The Finance Bill, 1982.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the  
1st March, 1982)

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 1, 1982|Phalguna 10, 1903 (Saka)

No. 211

11.02 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Raghunath Singh who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2 Starred Questions

Starred Questions Nos. 103—105 were orally answered. Starred Question No. 112 was postponed to 5th April, 1982. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1154—1212, 1214—1222, 1225—1263, 1265—1287, 1289—1296 and 1298—1384 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the accounts of the Delhi Urban Art Commission, New Delhi, for the year 1980-81.

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1980-81, under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority, Delhi, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha.
- |  |   |                  |                    |
|--|---|------------------|--------------------|
| (i) Statement No. XV—Sixteenth Session, 1976.  | } | Fifth Lok Sabha. |                    |
| (ii) Statement No. XVIII—Third Session, 1977.  |   | }                | Sixth Lok Sabha.   |
| (iii) Statement No. XVIII—Sixth Session, 1978. | } |                  | Seventh Lok Sabha. |
| (iv) Statement No. XVI—Third Session, 1980.    |   |                  |                    |
| (v) Statement No. IX—Fourth Session, 1980.     |   |                  |                    |
| (vi) Statement No. IX—Fifth Session, 1981.     |   |                  |                    |
| (vii) Statement No. III—Sixth Session, 1981.   |   |                  |                    |
| (viii) Statement No. I—Seventh Session, 1981.  | } |                  |                    |
- (5) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies, New Delhi, for the year 1979-80.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies, New Delhi, for the year 1979-80 together with Audit Report thereon.

- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1979-80.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) and (6) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year 1978-79.
  - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1978-79.
  - (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1980-81, under sub-section (3) of section 14 of the National Cooperative development Corporation Act, 1962.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1980-81 together with Audit Certificate thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.

- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Development Corporation, New Delhi, for the year 1980-81.

### **5. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 23rd February, 1982, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1982.’”

Shrimati Indira Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

### **\*6. Calling Attention**

Shri Jagdish Tytler called the attention of the Minister of Finance to the reported instructions by Reserve Bank of India to nationalised banks to stop advances to agriculturists and farmers for purchase of fertilisers and farm equipment.

The Minister of Finance made a statement in regard thereto.

*(Lok Sabha Adjourned at 1 P.M. and Re-assembled at 2.06 P.M.)*

### **7. Statement by Minister**

The Minister of Finance made a statement regarding appointment of a new Chairman of the expert Committee to study the financial implications of the proposal for inclusion in the list of declared goods and for levy of additional excise duty in lieu of Sales Tax on certain commodities and extension of term of the Committee.

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\*From 12.38 P.M. to 1 P.M. and 2.06 P.M. to 2.49 P.M.



## 8. Matters Under Rule 377

(1) Shri Shivkumar Singh raised a matter regarding construction of canals and dam on Tapti River.

(2) Shri Virdhi Chander Jain raised a matter regarding financial assistance for relief work in famine affected areas of Rajasthan with particular reference to Barmer and Jaisalmer Districts.

(3) Shri R. N. Rakesh raised a matter regarding implementation of recommendation of Puri Committee about pay scales of non-industrial workers in Ministry of Defence.

(4) Shri K. Kunhambu raised a matter regarding setting up of a diesel workshop in Shornur, Kerala.

(5) Shrimati Madhuri Singh raised a matter regarding wastage of cooking gas due to non-availability of sufficient L.P.G. cylinders at Barauni Refinery in Bihar.

(6) Shri Narayan Choubey raised a matter regarding immediate supply of sufficient stocks of rice and wheat to West Bengal to meet shortages there.

(7) Shri D. S. A. Sivaprakasham raised a matter regarding spreading of Brain fever in Tamil Nadu.

## 9. Amendments made by Rajya Sabha to Government Bill— Agreed to

### The African Development Fund Bill, 1981

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Sawai Singh Sisodia:—

#### “ENACTING FORMULA

(1) That at page 1, line 1, for the word ‘Thirty-second’ the word ‘Thirty-third’ be substituted.”

#### “Clause 1

(2) That at page 1, line 3, for the figure ‘1981’ the figure ‘1982’ be substituted.”

The motion for consideration was adopted.

The Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the amendments were agreed to.

#### 10. The Budget (Railways)—1982-83

General Discussion on the Budget (Railways) for 1982-83 commenced.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Prof. Narain Chand Parashar
- (3) Shri Chintamani Panigrahi
- (4) Shri Daulat Ram Saran
- ✓(5) Shri K. T. Kosalram
- (6) Shri Virbhadra Singh
- (7) Acharya Bhagwan Dev
- (8) Shri N. Kudanthai Ramalingam
- (9) Shri Jamilur Rahman (*Speech unfinished*).

The discussion was not concluded.

6 P. M.

(Lok Sabha adjourned till 11 A.M on Tuesday, the 2nd March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

Tuesday, March 2, 1982/Phalgunā 11, 1903 (Saka)

**No. 212**

11.02 A.M.

**1. Starred Questions**

Starred Questions No. 124—127, 132, 134-135 were orally answered. Starred Question No. 123 was postponed to 9th March, 1982. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1385—1419 and 1421--1616 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1979-80.
  - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary company viz., Balmer Lawrie and Company Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary company viz., Balmer Lawrie and Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.

- (6) A copy of Notification No. G.S.R. 601(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1981 indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States/Union Territories/Commodity Boards during the period 1st August, 1981 to 31st January, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of Notification No. G.S.R. 1141 published in Gazette of India dated the 19th December, 1981 containing corrigendum to the English version of Notification No. G.S.R. 920 dated the 10th October, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 78/82-Customs [GSR 233(E)] and 79/82-Customs [GSR 234(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum regarding exemption to ethylene dichloride when imported into India for the manufacture of polyvinyl chloride resins from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ii) Notification No. 80/82-Customs [GSR 235(E)] and 81/82-Customs [GSR 236(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum regarding exemption to deadburnt magnesite from basic customs duty in excess of forty per cent *ad valorem* and auxiliary customs duty upto 30th April, 1983.
- (iii) Notification No. 82/82-Customs [GSR 237(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum superseding notification No. 241/81 and fixing the effective rate of basic customs duty at twenty per cent *ad valorem* and continuing the exemption from additional duty on pig iron.

- (iv) Notification No. 83/82-Customs [GSR 238(E)] published in Gazette of India dated the 1st March, 1982 together with an explanatory memorandum regarding continuance of the existing exemption of auxiliary duty on pig iron.

#### **4. President's Message**

The Speaker communicated to Lok Sabha the following message dated the 1st March, 1982 from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 18th February, 1982.”

#### **5. Matters Under Rule 377**

(1) Shri Satyagopal Misra raised a matter regarding need for providing facilities for construction of small cinema houses to give employment to educated youth in West Bengal.

(2) Shri Uma Kant Mishra raised a matter regarding employment to the landless, Scheduled Castes and Scheduled Tribes people of draught affected areas of Mirzapur, Banaras and Allahabad districts of Uttar Pradesh.

(3) Prof. Nirmala Kumari Shaktawat raised a matter regarding continuous increase in the price of vanaspati ghee.

(4) Shri Zainul Basher raised a matter regarding making of adequate transport arrangements to carry traditional number of Haj pilgrims to Saudi Arabia.

(5) Shri Uttam Rathod raised a matter regarding need to provide seniority and promotions to engineers of ex-Hyderabad State who were transferred to Maharashtra on the reorganisation of States in the light of Supreme Court's Judgment.

(6) Dr. Vasant Kumar Pandit raised a matter regarding need for uniformity in dates for observance of Dussehra and Deepawali festivals throughout the country in 1982.

(7) Shri Harikesh Bahadur raised a matter regarding need to reorganise Dairy Board and Dairy Corporation.

(8) Prof. Madhu Dandavate raised a matter regarding grievances of fishermen of Maharashtra, Gujarat and Goa.

(9) Shri B. D. Singh raised a matter regarding need to take steps to check fall in prices of gur.

## **6. The Budget (Railways)—1982-83**

General Discussion on the Budget (Railways) for 1982-83 continued.

The following Members took part in the debate:—

- (1) Shri Jamilur Rahman
- (2) Shri S. B. P. Pattabhi Rama Rao
- (3) Shri Basudeb Acharya

*(Lok Sabha adjourned at 1 P.M. and Re-assembled at 2.05 P.M.)*

- (4) Shri Shivendra Bahadur Singh
- (5) Shri D. S. A. Sivaprakasham
- (6) Shri Jaideep Singh
- (7) Shri Krishna Kumar Goyal
- (8) Shri V. S. Vijayaraghavan
- (9) Shri Chandra Shekhar Singh
- (10) Shri K. Ramamurthy
- (11) Shri C. K. Jaffar Sharief
- (12) Shri N. E. Horo
- (13) Shri Pratap Bhanu Sharma
- (14) Shri Dalbir Singh
- (15) Shri G. M. Banatwalla
- (16) Shri Rameshwar Neekhra
- (17) Shri Shivkumar Singh
- (18) Shri Ghulam Rasool Kochack
- (19) Shri Mohanlal Patel

The discussion was not concluded,

## **7. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Twenty-sixth Report of Business Advisory Committee.

**6. P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd March, 1982).*

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Wednesday, March 3, 1982/Phalgun 12, 1903 (Saka)

No. 213

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 146, 147, 149 and 152 were orally answered. Replies to Starred Questions Nos. 145, 150, 151 and 153—165 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1617—1642, 1644—1734, 1736—1746, 1748—1769, 1771—1781 and 1783—1850 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 1660 on 2nd December, 1981 regarding Inclusion of Nepali Language in Eighth Schedule was also laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (Fifth Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 933(E) in Gazette of India dated the 31st December, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.



- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the (Industries Development and Regulation) Act, 1951:—
- (i) S.O. 914(E) published in Gazette of India dated the 26th December, 1981 regarding continuance of management of Messrs Andhra Scientific Company Limited, Machilipatnam.
  - (ii) S.O. 16(E) published in Gazette of India dated the 13th January, 1982 regarding continuance of management of Messrs Shri Janki Sugar Mills and Company, Doiwala, District Dehradun (U.P.).
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1980-81.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1980-81.
  - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (3) above.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong (Meghalaya) for the year 1980-81.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong (Meghalaya) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (8) A copy of Notification No. S.O. 83 (E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1982 constituting a Commission of Inquiry for the purpose of making inquiry into the working and activities etc. of Gandhi Peace Foundation; Gandhi Samarak Nidhi; All India Sarwa Sewa Sangh; Association of Voluntary Agencies for Rural Development; and other organisations closely connected with the above mentioned organisations.
- (9) A copy of the Union Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 1981 (Hindi and English versions) published in Notification No. G.S.R. 73 in Gazette of India dated the 23rd January, 1982, under clause (5) of article 320 of the Constitution.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The All India Services (Study Leave) First Amendment Regulations, 1981, published in Notification No. G.S.R. 6 in Gazette of India dated the 2nd January, 1982.

(ii) The All India Services (Discipline and Appeal) Amendment Rules, 1982, published in Notification No. G.S.R. 92 in Gazette of India dated the 30th January, 1982.

(11) A copy of the Employees' Provident Funds (First Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 141 in Gazette of India dated the 6th February, 1982, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Seventieth Report on Action Taken on the Forty-first Report on Expenditure on New Service/New Instrument of Service.
- (ii) Seventy-second Report on Action Taken on the Twenty-seventh Report on Union Excise Duties.

#### **6. Calling Attention**

Shri K. M. Madhukar called the attention of the Minister of Tourism and Civil Aviation to the reported grounding of two Boeing 707 Aircraft of Air India in Bombay after their fuel was found to contain a substantial quantity of water.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

#### **7. Motion regarding Twenty-sixth Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 2nd March, 1982.”

The motion was adopted.

## 8. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding recovery of blood packs in garbage dump behind the Red Cross Bhawan, New Delhi.

(2) Shrimati Geeta Mukherjee raised a matter regarding nationalisation of jute mills in West Bengal in the context of the alleged lock-out by jute mill owners.

(3) Shri K. Ramamurthy raised a matter regarding settlement of Cauveri water dispute between Tamil Nadu, Karnataka and Kerala.

(4) Shri Mukunda Mandal raised a matter regarding pay parity of Home Guards with Police constables.

(5) Prof. Ajit Kumar Mehta raised a matter regarding indiscriminate spending of money by Government Departments during the month of March.

(6) Shri R. L. P. Verma raised a matter regarding irrigation facilities for Chotanagpur area.\*

(7) Shri Rajesh Pilot raised a matter regarding directions to State Governments of Uttar Pradesh and Rajasthan to supply power to farmers for at least 8 hours a day.

(8) Shri Cumbum N. Natarajan raised a matter regarding inclusion of 'Dhobis' in the Scheduled Castes' list.

## 9. The Budget (Railways)—1982-83

General Discussion on the Budget (Railways) for 1982-83 continued.

The following Members took part in the debate:—

- (1) Shri Narayan Choubey
- (2) Shrimati Mohsina Kidwai
- (3) Shri D. P. Yadav
- (4) Shri Uttam Rathod
- (5) Dr. Krupasindhu Bhoi
- (6) Shri Ram Vilas Paswan
- (7) Shri Kusuma Krishna Murthy

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\*Text not complete.

- (8) Shri Harikesh Bahadur
- (9) Shri Amar Roypradhan
- (10) Shri Ramnath Dubey
- (11) Shri Eduardo Faleiro
- (12) Shri E. K. Imbichibava
- (13) Shri S. A. Dorai Sebastian
- (14) Shri C. T. Dhandapani
- (15) Shri K. Kunhambu
- (16) Shri A. G. Subburaman
- (17) Shri Satyanarayan Jatiya
- (18) Shri Chandrajit Yadav
- (19) Shri Xavier Arakal

Shri P. C. Sethi replied to the debate.

The discussion was concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

**LOK SABHA**  
**BULLETIN—PART I**  
**[Brief Record of Proceedings] ✓**

Thursday, March 4, 1982/Phalgunā 13, 1903 (Saka)

No. 214

11.02 A.M.

**1. Starred Questions**

Starred Questions Nos. 166, 167, 168, 170 and 172—174 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1851—1870, 1872—1884 and 1886—2082 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Bombay Port Trust for the year 1980-81 and the Audit Report thereon.
  - (ii) Annual Accounts of the Kandla Port Trust for the year 1980-81 and the Audit Report thereon.
  - (iii) Annual Accounts of the Mormugao Port Trust for the year 1980-81 and the Audit Report thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1980-81.

- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1980-81.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above and for not laying the Accounts along with the Report.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1980-81 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1980-81.
- (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Institute of Advanced Study, Simla, for the years 1977-78, 1978-79, 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1980-81 together with Audit Report thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1980-81.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1980-81.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1980-81 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1980-81.
- (15) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1980-81.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1980-81 together with Audit Report thereon.
- (17) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1980-81.



- (18 ) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1980-81.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1980-81.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, (Northern Region), Kanpur, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 1980-81.
- (21) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1979.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 1978-79 together with Audit Report thereon.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) and (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1978-79.

- (25) A copy of the Audited Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1978-79.
- (26) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1979-80.
- (27) A copy of the Audited Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1979-80.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (24) to (27) above.
- (29) A copy of the Railways Red Tariff (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 166 in Gazette of India dated the 13th February, 1982, issued under section 47 of the Indian Railways Act, 1890.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1980-81.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1980-81.
- (31) A copy of Audited Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1980-81.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) and (31) above.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd March, 1982, Rajya Sabha agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1982, passed by Lok Sabha on the 23rd February, 1982.

(ii) That at its sitting held on the 2nd March, 1982, Rajya Sabha passed a motion referring the Indian Veterinary Council Bill, 1981, to a Joint Committee of the Houses consisting of 45 Members, 15 Members from Rajya Sabha, namely:—

- (1) Shri Narendra Singh
- (2) Shri Ram Pujan Patel
- (3) Shrimati Usha Malhotra
- (4) Shri J. K. Jain
- (5) Shri Ibrahim Kalantiya
- (6) Shri (Molana) Asrarul Haq
- (7) Shri P. N. Sukul
- (8) Shri C. Haridas
- (9) Shri Manubhai Patel
- (10) Shri Hari Shankar Bhabhra
- (11) Shri Arabinda Ghosh
- (12) Shri Sadashiv Bagaitkar
- (13) Shri R. Ramakrishnan
- (14) Shri V. Gopalsamy .
- (15) Shri Budha Priya Maurya

and 30 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

#### **5. Calling Attention . . .**

Shri Dharam Dass Shastri called the attention of the Minister of External Affairs to the reported incident in Dacca involving the Indian High Commissioner and Bangladesh Security people.

✓ The Minister of External Affairs made a statement in regard thereto.

#### **6. Matters Under Rule 377**

(1) Shri Mani Ram Bagri raised a matter regarding damage to standing crops due to hail-storm and unseasonal heavy rains in Haryana, Punjab, Rajasthan and Uttar Pradesh etc.

(2) Shri Ajit Kumar Saha raised a matter regarding problems of the employees of National Sample Survey Organisation (Field Operation Division).

(3) Shri Kamal Nath raised a matter regarding pavement hawkers in Delhi.

(4) Shri Chintamani Panigrahi raised a matter regarding measures to clear the stockpile of iron-ore at Paradip Port.

(5) Shri Mahavir Prasad raised a matter regarding need to provide adequate facilities to weaker sections of the society by the banks.

(6) Shri Eduardo Faleiro raised a matter regarding reconsideration by Government of the proposed tour of our cricket team to Britain.

(7) Shri Ram Vilas Paswan raised a matter regarding appointment of a probe committee to look into the working of All India Institute of Medical Sciences, particularly the Department of Cardiology.

(8) Shri K. A. Rajan raised a matter regarding exemption from the purview of Forest Conservation Act, 1980 of hydro-electric projects including transmission lines.

(9) Shri T. R. Shamanna raised a matter regarding Prof. Gokak Committee Report on three-language formula for Karnataka.

*(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.06 P.M.)*

## **7. Government Bills—Passed**

\* (i) THE SUGAR CESS BILL, 1981

\* (ii) THE SUGAR DEVELOPMENT FUND BILL, 1981.

Discussion on the motions for consideration of the above two Bills and the amendments thereto moved on the 19th February, 1982, continued.

The following Members took part in the combined debate:—

(1) Shri Sudhir Kumar Giri

(2) Prof. N. G. Ranga

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\*Discussed together.

- (3) Prof. Ajit Kumar Mehta
- (4) Shrimati Krishna Sahi
- (5) Shri S. Murugain
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri Daya Ram Shakya
- (8) Shri Mool Chand Daga
- (9) Shri T. R. Shamanna
- (10) Shri Jamilur Rahman
- (11) Shri Bhogendra Jha
- (12) Shri Harish Rawat
- (13) Shri Jaipal Singh Kashyap
- (14) Shri Chitta Basu

Rao Birendra Singh replied to the debate.

(i) The amendments for circulation of the Sugar Cess Bill, 1981, for the purpose of eliciting opinion thereon by Sarvashri Bhogendra Jha and T. R. Shamanna were negatived.

The motion for consideration of the Sugar Cess Bill, 1981 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri

(2) Rao Birendra Singh

On the Motion that the Bill, as amended, be passed, the House divided: Ayes \*83; Noes \*25.

The motion was accordingly adopted and the Bill, as amended, was passed.

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\*Subject to correction.

(ii) An amendment for circulation of the Sugar Development Fund Bill, 1981, for the purpose of eliciting opinion thereon moved by Shri T. R. Shamanna was negatived.

The motion for consideration of the Sugar Development Fund Bill, 1981, was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clauses 4 to 9 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Rao Birendra Singh.

The motion was adopted and the Bill, as amended, was passed.

#### **8. Government Bill—Under Consideration**

##### **THE CENTRAL SILK BOARD (AMENDMENT) BILL, 1981**

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

Prof. Rupchand Pal took part in the debate.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th March, 1982)

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Friday, March 5, 1982|Phalguna 14, 1903 (Saka)

No. 215

11.03 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Yamuna Prasad Mandal, who was a Member of the Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 187—192 were orally answered. Replies to Starred Questions Nos. 194—206 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2033—2108, 2110—2132, 2134—2147, 2149—2154, 2156—2164, 2166—2189, 2191—2232, 2234—2274 and 2276—2313 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1981 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (2) A copy each of Notification Nos. G.S.R. 175(E) to 229(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1982, under section 159 of the Customs Act, 1962.
- (3) A copy each of Notification Nos. G.S.R. 82(E) to 168(E) and G.S.R. 170(E) to 174(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1982, issued under the Central Excise Rules, 1944.
- (4) A copy of the Central Excises (Fifth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 169(E) in Gazette of India dated the 28th February, 1982, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications (Hindi and English versions) issued in pursuance of Note 7 to Chapter 27 of the First Schedule to the Customs Tariff Act, 1975:—
  - (i) G.S.R. 230(E) (Hindi and English versions) published in Gazette of India dated the 28th February 1982 together with an explanatory memorandum prescribing the method of determining 'carbon residue' of certain petroleum products.
  - (ii) G.S.R. 231(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982 together with an explanatory memorandum prescribing the method of doing the 'colour comparison test' of certain petroleum products.
- (6) (i) a copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1980-81 along



with Accounts and the Audit Report thereon, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1980-81.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1980-81 along with Audited Accounts.  
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1980-81.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1980-81 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1980-81.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1980-81 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1980-81.

##### **5. Supplementary Demands for Grants (General)—1981-82**

✓ Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1981-82.

## 6. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Sixty-ninth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fifty-fourth Report on Union Excise Duties.
- (ii) Seventy-fourth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fifty-second Report on Khadi and Village Industries Commission.

## 7 Adjournment of the House

At 12.25 P.M.\* the Speaker adjourned the House for ten minutes.

*Lok Sabha re-assembled at 12.38 P.M.* At 12.39 P.M.\*\* the Speaker again adjourned the House to re-assemble at 2 P.M.

*(Lok Sabha Re-assembled at 2.02 P.M.)*

## 8. Calling Attention

Shri M. M. Lawrence called the attention of the Minister of Home Affairs to the reported seeking of premature retirement by the Director of the Lal Bahadur National Academy of Administration, Mussoorie in protest against Government's refusal to take severe action against an I.A.S. probationer charged with attempt to rape another I.A.S. probationer.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

## 9. Presentation of Petition

Shri V. N. Gadgil presented a petition signed by Shri J. P. Jain and others regarding the Delhi Rent Control (Amendment)

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\*Point of order was raised that as copies of the statement to be made by the Minister of Home Affairs in response to the Calling Attention had not been made available to the Members, the House be adjourned.

\*\*As Hindi version of the above mentioned statement had not been received, the House was adjourned again.

Bill, 1980 so as to make provisions also for adequate return on housing investment and expeditious disposal of eviction cases of premises for self-occupation.

#### **10. Statements by Ministers**

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding water in aviation fuel at the International Airport at Bombay on February 27 and 28, 1982.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 8th March, 1982.

#### **11. Government Bill—Introduced**

THE LIMESTONE AND DOLOMITE MINES LABOUR  
WELFARE FUND (AMENDMENT) BILL, 1982

#### **12. Motion Regarding Thirty-sixth Report of Committee on Private Members' Bills and Resolutions**

Shri T. M. Sawant moved the following motion:—

“That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1982.”

The motion was adopted.

#### **13. Private Members' Bills—Introduced**

(1) The Indian Social Revolution Bill, 1981 by Shri Raghunath Singh Verma.

(2) The Abolition of Caste Titles and Caste Names Bill, 1982 by Shri Ranjit Singh.

(3) The Constitution (Amendment) Bill, 1982 (*Amendment of articles 124 and 217*), by Shri B. V. Desai.

(4) The Sugarcane Price (Fixation) Bill, 1982 by Prof. Madhu Dandavate.

(5) The Constitution (Amendment) Bill, 1982 (*Amendment of article 368*) by Prof. Madhu Dandavate.

(6) The Prevention of Ragging in Educational Institutions Bill, 1982 by Dr. Vasant Kumar Pandit.

(7) The Compulsory Military Training Bill, 1982 by Dr. Vasant Kumar Pandit.

(8) The Small Farmers and Agricultural Workers Security Bill, 1982 by Prof. Madhu Dandavate.

#### **14. Private Members' Bill—Negatived**

##### **THE INDIAN TELEGRAPH (AMENDMENT) BILL, 1981 (AMENDMENT OF SECTION 5) BY SHRI BHOGENDRA JHA**

Discussion on the motion for consideration of the Bill moved by Shri Bhogendra Jha on the 19th February, 1982 continued.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Xavier Arakal
- (3) Shri Satyanarayan Jatiya
- (4) Shri Virdhi Chander Jain
- (5) Shri Mool Chand Daga
- (6) Shri K. A. Rajan
- (7) Shri C. M. Stephen

Shri Bhogendra Jha replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes \*29; Noes \*72.

The motion for consideration of the Bill was accordingly negatived.

#### **15. Private Member's Bill—Under Consideration**

##### **THE FREE LEGAL SERVICES BILL, 1980**

The motion for consideration of the Bill was moved by Shri Eduardo Faleiro.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

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\*Subject to correction.

The following Members took part in the debate:—

- (1) Shri Syed Masudal Hossain
- (2) Prof. N. G. Ranga
- (3) Shri Chandrajit Yadav
- (4) Shri Xavier Arakal
- (5) Shri Suraj Bhan
- (6) Shri Sunder Singh
- (7) Shri Girdhari Lal Vyas (*Speech unfinished*).

The discussion was not concluded.

#### **16. Half-an-Hour Discussion**

Shri Viridhi Chander Jain raised a half-an-hour discussion on the points arising out of the answer given on the 24th February, 1982 to Unstarred Question No. 549 regarding closure of Kota Atomic Power Station.

Shri C. P. N. Singh replied to the discussion.

#### **17. Intimation regarding arrest of Member**

The Chairman informed the House that the Speaker has received the following communication dated the 5th March, 1982, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

“I have the honour to inform you that Shri Sushil Bhattacharya, Member of Lok Sabha, along with his other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr. P.C. on Dr. Rajender Prashad Road and Jan Path crossing towards Shastri Bhawan at about 3.30 P.M. on 5-3-1982. He along with others has been arrested in case FIR No. 109, dated 5-3-1982 under Section 188 IPC, Police Station Parliament Street, New Delhi. He is being produced before the Metropolitan Magistrate.”

7.02 P.M.

(Lok Sabha Adjourned till 11 A.M. on Monday, the 8th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Monday, March 8, 1982/Phalguna 17, 1903 (Saka)

No. 216

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. K. Mhalgi who was a sitting Member of Lok Sabha.

Thereafter Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 207, 208, 212 and 215 were orally answered. Replies to Starred Questions Nos. 210, 211, 213, 214 and 216—226 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2314—2318, 2320—2323, 2325—2461 and 2463—2545 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Urban Land (Ceiling and Regulation) Third Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 7(E) in Gazette of India dated the 4th January, 1982, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 38 (E) published in Gazette of India dated the 30th January, 1982 making certain amendment to Notification No. G.S.R. 627 (E) dated the 16th November, 1979.
  - (ii) The Sugarcane (Control) Amendment Order, 1982, published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 24th February, 1982.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Food Corporation of India for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1978-79 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board, Madras (Administration) Rules, 1962.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1977-78.
  - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1978-79.
  - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (5) above.

#### **5. Minutes of Committee on Papers Laid on the Table**

Dr. Rajendra Kumari Bajpai laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Tenth Report.

#### **6. Report of Committee on Papers Laid on the Table**

Dr. Rajendra Kumari Bajpai presented the Tenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

#### **7. Supplementary Demands for Grants (Railways)—1981-82**

Shri P. C. Sethi presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1981-82.

#### **8. Calling Attention**

Shri H. K. L. Bhagat called the attention of the Minister of Education and Social Welfare to the reported malpractices in examinations conducted for admission to M.B.B.S. and M.D. courses in Medical Institutions in Delhi and action being taken by Government in this regard

The Minister of State of the Ministries of Education and Culture and Social Welfare made a statement in regard thereto.

#### **9. Matters Under Rule 377**

(1) Shri Harish Rawat raised a matter regarding facilities for the Pilgrimage of Kailash Mansarovar.

(2) Shri Krishan Datt Sultanpuri raised a matter regarding financial assistance to State Government of Himachal Pradesh for taking relief measures in areas of that State affected by hail-storm and heavy rains.

(3) Shri Daulat Ram Saran raised a matter regarding alleged exploitation of labourers engaged in stone quarries and crushers by contractors.

(4) Prof. Nirmala Kumari Shaktawat raised a matter regarding establishment of two more atomic power units based on indigenous know-how to solve power crisis in Rajasthan.



(5) Shri Bheekhabhai raised a matter regarding severe drought situation prevailing in Bhil areas of Dungarpur district of Rajasthan.

(6) Shri Harikesh Bahadur raised a matter regarding relief measures for the people affected by hailstorm in Uttar Pradesh.

(7) Shri Ajoy Biswas raised a matter regarding problems of junior engineers of C.P.W.D.

(Lok Sabha Adjourned at 1.08 P.M. and Re-assembled at 2.14 P.M.)

#### **10. The Budget (General)—1982-83**

General Discussion on the Budget (General) for 1982-83, commenced.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra
- (2) Shri Y. B. Chavan
- (3) Dr. Rajendra Kumari Bajpai
- (4) Shri B. R. Nahata
- (5) Shri G. L. Dogra
- (6) Shri Digvijay Sinh
- (7) Shri Uma Kant Mishra

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Tuesday, March 9, 1982|Phalguna 18, 1903 (Saka)

**No. 217**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 227—233 were orally answered. Replies to Starred Questions Nos. 234—238, 240, 242—245, 247 and 253 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2546—2561, 2563—2595, 2597—2626, 2628—2676, 2679—2730 and 2732—2776 were laid on the Table.

A statement by the Minister of Petroleum, Chemicals and Fertilizers correcting the reply given to Unstarred Question No. 3214 on 8th September, 1981 regarding Sale of Petrol in Andamans was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1980-81.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, for the year 1980-81 together with Audit Report thereon.

- (3) A copy of the *Burmah Oil Company (Acquisition of Shares of Oil India Limited)* and of the *Undertakings in India of Assam Oil Company Limited and Burmah Oil Company (India Trading) Limited (Administration of Funds) Rules, 1982* (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 18th January, 1982, under sub-section (2) of section 22 of the *Burmah Oil Company (Acquisition of Shares of Oil India Limited)* and of the *Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited Act, 1981*.
- (4) A copy each of the following Reports (Hindi and English versions):—
- (i) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1978.
  - (ii) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1979.
  - (iii) Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1980.
  - (iv) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1980.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1980-81 together with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Children's Film Society, India, Bombay, for the year 1980-81.
- (6) A copy of Memorandum (Hindi and English versions) regarding activities of the Children's Film Society, India, Bombay.

#### **4. Calling Attention**

i.

Shri Krishna Prakash Tewari called the attention of the Minister of Agriculture to the reported damage to crops and property and loss of life due to hailstorm, snow and rains in Northern India.

The Minister of Agriculture and Rural Development and Civil Supplies made a statement in regard thereto.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri M. M. Lawrence presented the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Matters Under Rule 377**

(1) Shri Mani Ram Bagri raised a matter regarding cases of reported extraction of eyes of persons who die in Government hospitals and their sale at high prices.

(2) Shrimati Jayanti Patnaik raised a matter regarding construction of a coal berth at Paradip Port for integrated supply of coal to public sector steel plants.

(3) Shri Lakshman Mallick raised a matter regarding shortage in supply of coking coal to big steel plants.

(4) Shri Ajit Kumar Saha raised a matter regarding installation of automatic telephone exchange system at district headquarters and facilities of micro-wave or U.H.F. systems in important trunk routes in West Bengal.

(5) Shri Ram Vilas Paswan raised a matter regarding demands of judicial officers of Bihar.

(6) Shri Kamal Nath raised a matter regarding objectionable reference to late Shri Sanjay Gandhi in Encyclopaedia Britannica.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.10 P.M.).

#### **7. The Budget (General)—1982-83**

General Discussion on the Budget (General) for 1982-83 continued.

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Bhiku Ram Jain
- (3) Shri Lakshman Mallick
- (4) Shri George Joseph Mundackal
- (5) Shri Mool Chand Daga
- (6) Shri P. Rajagopal Naidu
- (7) Shri Ravindra Varma
- (8) Shri K. C. Sharma

The discussion was not concluded.

### **8. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Twenty-seventh Report of Business Advisory Committee.

5.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th March, 1982).

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓ [Brief Record of Proceedings]

Thursday, March 11, 1982/Phalguna 20, 1903 (Saka)

No. 218

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 248—250, 252, 255, 257 and 258 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2777, 2779—2846, 2848—2920, 2925—2982, 2984—3002 and 3004—3006 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1980-81 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit

Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81 along with the Annual Report.

- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Indian Institute of Management, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1980-81, under section 18 of the University Grants Commission Act, 1956.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1980-81 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Accounts of certain Regional Engineering Colleges for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- ✓ (9) A copy of the Agreement entered into between the Central Government and the Government of Gujarat under section 8 of the National Highway Act, 1956 in respect of the development and maintenance of road links considered eligible for being treated as permanent routes of National Highways and mentioned in the Schedule, under section 10 of the said Act.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (11)(i) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (12)(i) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Income-tax (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 104(E) in Gazette of India dated the 27th February, 1982, under section 296 of the Income-tax Act, 1961.



- (15) A copy of Notification No. G.S.R. 196 (Hindi and English versions) published in Gazette of India dated the 27th February, 1982 together with an explanatory memorandum superseding Notification No. 43/79-CE dated the 1st March, 1979 to clarify that the excise duty will continue to be leviable only on the net consumption of kerosene used in the manufacture of linear alkyl benzene or heavy alkylate irrespective of whether the kerosene after such use, which is returned to the refinery for further manufacture of petroleum products, falls under item No. 7 or 8 or 11A of the Central Excise Tariff, issued under the Central Rules, 1944.

#### **4. Calling Attention**

Shri Uttam Rathod called the attention of the Minister of Commerce to the reported slump and glut in the cotton market in the country due to failure of the Government to increase the guaranteed price under the Cotton Monopoly Purchase Scheme in Maharashtra and disinterest shown by Cotton Corporation of India in Gujarat and Punjab to protect the interests of cotton growers.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

*(Lok Sabha adjourned at 1.19 P.M. and Re-assembled at 2.22 P.M.)*

#### **5. Motion regarding Twenty-seventh Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 9th March, 1982.”

An amendment moved by Shri George Fernandes was negatived.

The motion was adopted.

#### **6. Government Bills—Introduced**

(1) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982.

(2) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982.

## 7. Matters Under Rule 377

(1) Shri Harihar Soren raised a matter for reduction in the export duty and royalty on chrome ore to increase its exports.

(2) Shri Zainul Basher raised a matter regarding setting up of a fertilizer plant at Ghazipur.

(3) Shri Eduardo Faleiro raised a matter regarding inclusion of Konkani language in the Eighth Schedule to the Constitution.

✓(4) Shri K. T. Kosalram raised a matter for implementation of Pachaiyar Irrigation Project, Tamil Nadu and its exemption from the provisions of Wild Life Protection Act.

(5) Shri Sudhir Kumar Giri raised a matter regarding demands of Civil Accounts employees.

(6) Shri N. Soundarajan raised a matter regarding declaration of the famous Tamil Scripture 'THIRUKKURAL' as a national scripture.

(7) Dr. A. U. Azmi raised a matter regarding need to update the pass-books of Saving Bank Accounts of G.P.O., Jaunpur, Uttar Pradesh.

(8) Shri Rameshwar Neekhra raised a matter regarding need for an enquiry into the alleged collapse of a building and a water tank of Ordinance Factory at Itarsi, Madhya Pradesh.

## 8. The Budget (General)—1982-83

General Discussion on the Budget (General) for 1982-83 continued.

The following Members took part in the debate:—

- (1) Shri Rajiv Gandhi
- (2) Shri Indrajit Gupta
- (3) Begum Abida Ahmed
- (4) Shri S. Murugain
- (5) Shri Y. S. Mahajan
- (6) Shri Jaipal Singh Kashyap
- (7) Shri R. Prabhu

- (8) Shri K. Kunhambu
- (9) Shri Tariq Anwar
- (10) Shri Krishan Datt Sultanpuri
- (11) Shri Jairam Varma

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th March, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓ [Brief Record of Proceedings]

Friday, March 12, 1982/Phalguna 21, 1903 (Saka)

No. 219

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 268, 274, 276—278, 280 and 282 were orally answered. Replies to Starred Questions Nos. 269—272, 275, 281 and 283—287 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3007—3079, 3081—3121, 3123—3139, 3141—3158, 3160—3203, 3205—3210, 3212—3216 and 3218—3243 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Food Corporation (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 78(E) in Gazette of India dated the 24th February, 1982, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (2) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1980-81 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1980-81.

#### **4. Messages from Rajya Sabha**

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Sugar Cess Bill, 1982 passed by Lok Sabha on the 4th March, 1982.
- (ii) That at its sitting held on 9th March, 1982 Rajya Sabha agreed without any amendment to the Sugar Development Fund Bill, 1982, passed by Lok Sabha on the 4th March, 1982.

#### **5. Assent to Bill**

Secretary laid on the Table the African Development Fund Bill, 1982, passed by the Houses of Parliament during the current session and assented to.

#### **6. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of Labour to the problem of bonded labour in Madhya Pradesh, Haryana, Delhi and other parts of the country and action taken by the Government in that regard.

The Minister of State of the Ministry of Labour made a statement in regard thereto.

*(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.45 P.M.)*

#### **7. Statement by Minister**

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th March, 1982.

#### **8. The Budget (General)—1982-83**

General Discussion on the Budget (General) for 1982-83 continued.

The following Members took part in the debate:—

- (1) Shri Xavier Arakal
- (2) Shri A. K. Roy

[General Discussion on the Budget (General) for 1982-83 was held over at 3.30 P.M. and resumed at 6 P.M. (*vide* para 12) after the disposal of Private Members' Business].

**9. Motion regarding Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions**

Shri Y. S. Mahajan moved the following motion:—

“That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1982.”

The motion was adopted.

**10. Private Member's Resolution—Withdrawn**

Shri M. Ramanna Rai concluded his speech on the following Resolution moved by him on the 26th February, 1982:—

“Keeping in view the need to conserve foreign exchange, in the interest of the nation, this House is of the opinion that the import policy of the Government be suitably revised and further restrictions placed on the issue of licences.”

Two amendments were moved by Sarvashri Mool Chand Daga and Chitta Basu.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Mool Chand Daga
- (3) Shri A. K. Balan
- (4) Shri Era Mohan
- (5) Shri Chitta Basu
- (6) Shri Shivraj V. Patil

Shri M. Ramanna Rai replied to the debate.

The amendments moved by Sarvashri Mool Chand Daga and Chitta Basu were negatived.

The Resolution was withdrawn by leave of the House.

**11. Private Member's Resolution—Under Consideration**

Shri Viridhi Chander Jain moved the following Resolution:—

“This House urges upon the Government to provide adequate financial assistance to State Governments to

enable them to implement expeditiously the programmes to provide drinking water facilities in rural areas, with priority to desert and hilly areas in the country.”

Shri Ram Singh Yadav took part in the debate and his speech was not concluded.

The discussion was not concluded.

## 12. The Budget (General)—1982-83

Further general discussion on the Budget (General) for 1982-83 was resumed:—

The following Members took part in the debate:—

- (3) Shri Janardhana Poojary
- (4) Shri N. Soundararajan
- (5) Shri Krishna Prakash Tewari
- (6) Shri Ramakrishna More
- (7) Shri Pius Tirkey
- (8) Shri Girdhari Lal Vyas (*Speech unfinished*).

The discussion was not concluded.

7.12 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 15th March, 1982)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Monday, March 15, 1982|Phalguna 24, 1903 (Saka)

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No. 220

11.03 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Nawal Kishore Sinha who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 289—291, 295, 296, 298, 299 and 301 were orally answered. Starred Question No. 288 had been postponed to 22-3-1982 and Starred Questions Nos. 294 and 302 had been postponed to 5-4-1982. Replies to Starred Questions Nos. 292, 293, 297 and 303—308 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3244—3265, 3267—3302, 3304—3318, 3320—3408, 3410—3417, 3419—3452, 3454—3468 and 3470—3474 were laid on the Table.



#### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 741 in Gazette of India dated the 8th August, 1981, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1980-81 along with Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying@ the Annual Report and Accounts of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1980-81.

#### **5. Calling Attention**

Shri G. M. Banatwalla called the attention of the Minister of Home Affairs to the reported looting of two post offices in Jor Bagh and Malviya Nagar, New Delhi.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

#### **6. Statement by Minister**

The Minister of Finance made a statement regarding merger of dearness allowance, grant of instalments of dearness allowance to Central Government employees and also relief to Central Government pensioners and family pensioners.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.11 P.M.)*

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@Annual Report and Accounts of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1980-81 were laid on the Table on the 25th February, 1982.

## **7. Matters Under Rule 377**

(1) Ratansinh Rajda raised a matter regarding alleged encroachment by Messrs Pure Drinks Limited on the premises of the bungalow allotted to him in New Delhi.

The Minister of Works and Housing replied.

(2) Shri Mani Ram Bagri raised a matter regarding issue of a Postalge Stamp in honour of late Choudhury Chhotu Ram.

(3) Shri Harihar Soren raised a matter regarding steps for expediting construction of sub-post offices of Joda, Anandpur, Champua, Swampatna and head post office of Keonjhar in Orissa.

(4) Shri Krishna Kumar Goyal raised a matter regarding agitation by All India Kendriya Vidyalaya Teachers' Association in support of their demands.

(5) Prof. K. K. Tewari raised a matter regarding need to start anti-erosion measures all along the course of the Ganges in Bhojpur in Bihar.

(6) Shri G. M. Banatwalla raised a matter regarding the basis of reported detection of foreign nationals in Assam by the State Government.

## **8. The Budget (General)—1982-83**

General discussion on the Budget (General) for 1982-83—continued.

The following Members took part in the debate:—

(1) Shri Girdhari Lal Vyas

(2) Shri Mahendra Prasad

(3) Shri George Fernandes

(4) Shri Maganbhai Barot

(5) Shri Satish Agarwal

(6) Shri K. Lakkappa

(7) Shri K. P. Unnikrishnan

- (8) Shrimati Gurbrinder Kaur Brar
- (9) Shri C. T. Dhandapani
- (10) Shri Nityananda Misra
- (11) Shri M. Arunachalam
- (12) Shri Ajitsinh Dabhi
- (13) Shrimati Usha Prakash Choudhari
- (14) Shri S. A. Dorai Sebastian
- (15) Shri Ram Nagina Misra
- ✓(16) Shri K. T. Kosalram
- (17) Shri Ramnath Dubey

The discussion was not concluded.

8-30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings] ✓

Tuesday, March 16, 1982/Phalguna 25, 1903 (Saka)

No. 221

11.02 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Dr. G. S. Melkote who was a Member of the Second, Third Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 309, 311, 312, 314—317 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3475—3706 were laid on the Table.

### 4. Papers laid on the Table

A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1980-81 along with Accounts and the Audit Report thereon, was laid on the Table.

### 5. Statement of Railway Convention Committee

Shri D. L. Baitha laid on the Table (Hindi and English versions) of the statement showing action taken by Government on the recommendations contained in Chapter I of the Second

Report of the Railway Convention Committee (1980) on action taken by Government on the recommendations contained in the Fourth Report of the Railway Convention Committee (1977) on 'Delegation of Powers to General Managers, Organization of Zonal Railways and reorganisation of Railway Board's Office.'

### **6. Report of Committee on Petitions**

Shri R. L. Bhatia presented the Eighth Report (Hindi and English versions) of the Committee on Petitions.

### **7. Matters Under Rule 377**

(1) Shri Mahavir Prasad raised a matter regarding pollution of water due to discharge of Saraiya distillery, Sardar Nagar in Bangsaon Lok Sabha constituency.

(2) Shri Rasa Behari Behra raised a matter regarding support price for tasar silk in Orissa.

(3) Shri M. Ramgopal Reddy raised a matter regarding remunerative price for jaggery to the producers in Andhra Pradesh.

(4) Shri B. D. Singh raised a matter regarding steps to check pollution of the water of Ganges and Yamuna rivers.

(5) Shri Subodh Sen raised a matter regarding need to consider the West Bengal Government's proposal for setting up of production unit of synthetic crude from coal.

(6) Shrimati Pramila Dandavate raised a matter regarding reported disappearance of Yaswant Fort at Kagal in Maharashtra.

(7) Shri Ramavatar Shastri raised a matter regarding working of telephone system in Patna City.

(8) Shrimati Krishna Sahi raised a matter regarding opening of more branches of nationalised banks in Chotanagpur and Santhal Parganas in Bihar.

### **8. The Budget (General)—1982-83**

General Discussion on the Budget (General) for 1982-83 continued.

Shri Pranab Kumar Mukherjee replied to the debate.

The discussion was concluded.

## **9. The Budget (General)—1982-83—Demands for Grants on Account**

All the Demands for Grants on Account Nos. 1 to 108 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1982-83 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1982-83, were voted in full.

## **10. Government Bill—Introduced**

**THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982**


## **11. Government Bill—Passed**

**THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982**

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Chandrajit Yadav

 Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

## **12. Supplementary Demands for Grants (General)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 2, 4, 6, 7, 8, 11, 12, 13, 16, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 29, 30, 32, 34, 35, 37, 38, 39, 40, 41, 42, 44, 45, 46, 47, 48, 49, 50, 52, 53, 54, 55, 58, 61, 63, 65, 67, 69, 70, 71, 75, 76, 77, 78, 79, 81, 82, 83, 88, 89, 90, 91, 93, 95, 102, 103, 105, 106 and 107 in respect of the Budget (General) for 1981-82 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1981-82 were voted in full.

**13. Government Bill—Introduced**

THE APPROPRIATION BILL, 1982.

**14. Government Bill—Passed**

THE APPROPRIATION BILL, 1982.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

**\*15. Resolution—Under Consideration**

Shri P. C. Sethi moved the following Resolution:—

“That this House approves the recommendations made in paragraph 18 contained in the Fourth Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Parliament on the 19th February, 1982.”

**\*16. The Budget (Railways) — 1982-83 — Demands for Grants and Supplementary Demands for Grants (Railways)—1981—82**

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1982-83.
- (ii) Supplementary Demands for Grants Nos. 1, 3 to 9 and 11 to 16 in respect of the Budget (Railways) for 1981-82.

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\*Discussed together.

The Minister of Railways made a statement regarding reduction in the amount of Demand No. 15 of Demands for Grants in respect of Budget (Railways) for 1982-83.

Seven hundred and seventy-nine cut motions to the Demands for Grants in respect of the Budget (Railways) for 1982-83 [Nos. 2 to 7, 13, 17, 18, 96 to 99, 124, 125, 128 to 177, 182 to 241, 245 to 258, 264, 265, 277, 280, 283 to 285, 289, 294, 297, 301, 303, 306, 321 to 341, 360, 361, 376, 443 to 453, 466 to 507, 538 to 549, 553 to 624, 635 to 683, 689 to 693, 696, 700 to 725, 756 to 770, 796, 802 to 846, 854 to 859, 861 to 869, 925 to 949, 977 to 1010, 1016, 1023 to 1033, 1043, 1044, 1060 to 1157, and 1171 to 1308] were moved.

The following Members took part in the combined debate on the Resolution and the Demands for Grants (Railways) 1982-83 and Supplementary Demands for Grants (Railways) — 1981-82 (*vide* paras 15 and 16 above):—

- (1) Dr. B. N. Singh
- (2) Dr. A. Kalanidhi
- (3) Shri G. L. Dogra
- (4) Shri R. L. P. Verma (*Speech unfinished*)

The discussion was not concluded.

#### **17. Statement by Minister**

The Minister of State in the Ministries of Industry and Steel and Mines made a statement regarding change of site for the proposed steel plant in Orissa.

#### **18. Discussion under Rule 193**

Prof. Madhu Dandavate raised a discussion on the urgent need to ensure remunerative prices for potatoes to the growers.

The following Members took part in the debate:—

- (1) Shri Krishna Prakash Tewari
- (2) Shri Sudhir Kumar Giri
- (3) Shri M. Ramgopal Reddy
- (4) Shri Ram Vilas Paswan
- (5) Shri Tapeswar Singh



- (6) Shri Ramavatar Shastri
- (7) Shri Dileep Singh Bhuria
- (8) Shri R. L. P. Verma
- (9) Shri Krishan Datt Sultanpuri
- (10) Shri Jaipal Singh Kashyap
- (11) Shri Nityananda Misra
- (12) Shri Chitta Basu

Rao Birendra Singh replied to the discussion.

The discussion was concluded.

7.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th March, 1982).

AVTAR SINGH RIKHY,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Wednesday, March 17, 1982|Phalgunā 26, 1903 (Saka)

No. 222

11. A.M.

### 1. Starred Questions

Starred Questions Nos. 329, 331—334 were orally answered. Starred Question No. 335 was postponed to 24th March, 1982. Replies to Starred Questions Nos. 330, 336—346, 348—351 and 49 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3707—3766, 3768—3805, 3807—3822, 3824—3842, 3844—3874, 3876—3933, 3935—3952 were laid on the Table.

### 3. Question of Privilege

The Speaker gave his consent to the raising of question of privilege given notice of by Shri Satish Agarwal against Shri R. K. Karanjia, Editor-in-Chief of *Blitz*, Bombay, and Shri Rajpal Singh Chowdhury, Editor of *Delhi Recorder* regarding allegedly misrepresenting the proceedings of the House and casting reflections on Shri Satish Agarwal in a news report and an article published in the *Blitz* in its issue dated 21 November, 1981.

Shri Satish Agarwal then asked for leave of the House to the raising of the question of privilege. As no objection was taken, the Speaker informed the House that the leave was granted.

Shri Satish Agarwal then moved the following motion:—

“That the question of privilege against Shri R. K. Karanjia, Editor-in-Chief of the *Blitz* and Shri Rajpal Singh Chowdhury, Editor of *Delhi Recorder* for allegedly misrepresenting the proceedings of the House and casting reflections on Shri Satish Agarwal, a Member of this House, in a news report and an article published in *Blitz* dated 21 November, 1981 be referred to the Committee of Privileges for examination and report.”

The motion was adopted.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar (Madhya Pradesh) for the year 1980-81.
  - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar (Madhya Pradesh) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Apprenticeship (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 24(E) in Gazette of India dated the 25th January, 1982, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Jadavpur, Calcutta, for the year 1980-81 along with Accounts.

- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Indian Association for the Cultivation of Science, Jadavpur, Calcutta, for the year 1980-81 and (b) reasons for delay in laying the Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1980-81 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1980-81 and (b) reasons for delay in laying the Report.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1980-81 and (b) reasons for delay in laying the Report.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1980-81 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1980-81 and (b) reasons for delay in laying the Report.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1980-81 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of

the Indian Science Congress Association, Calcutta, for the year 1980-81 and (b) reasons for delay in laying the Report.

- (9) A copy of the Central Industrial Security Force (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 189 in Gazette of India dated the 27th February, 1982, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1982, published in Notification No. G.S.R. 219 in Gazette of India dated the 6th March, 1982.
  - (ii) The Indian Police Service (Recruitment) Amendment Rules, 1982, published in Notification No. G.S.R. 220 in Gazette of India dated the 6th March, 1982.
- (11) A copy of Notification No. G.S.R. 244(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1982 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian Francs and Danish Kroners into Indian currency or *vice-versa* in supersession of notification dated the 1st January, 1982, under section 159 of the Customs Act, 1962.

## **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Thirty eighth Report of the Committee on Private Members' Bills and Resolutions.

## **6. Calling Attention**

Shri Eduardo Faleiro called the attention of the Minister of Agriculture to the reported death of about five thousand milch

cattle due to injection of substandard vaccine against rinderpest supplied by Indian Veterinary Research Institute Izatnagar, Bareilly.

The Minister of Agriculture and Rural Development and Civil Supplies made a statement in regard thereto.

### **7. Matters Under Rule 377**

(1) Shri Madhavrao Scindia raised a matter regarding damage to standing rabi crops in Madhya Pradesh by recent hail storms.

(2) Shri R. P. Dass raised a matter for supply of more cement to West Bengal by Central Government.

(3) Shri K. T. Kosalram raised a matter for declaration of rivers as national assets for better utilisation of their water.

(4) Dr. A. Kalanidhi raised a matter for taking steps for better capacity utilisation of Ordnance Clothing Factory at Avadi near Madras.

(5) Shrimati Vidya Chennupati raised a matter regarding delay in electrification of the Vijayawada—Ballarsha railway line in Andhra Pradesh.

(6) Dr. Vasant Kumar Pandit raised a matter regarding need for a White Paper on national drug policy production targets and the steps to prevent drug famine in the country.

(7) Shri Ram Lal Rahi raised a matter regarding need for legislation to provide remunerative price for sugarcane to farmers and making provision for supply of sugar to them by factories for their personal consumption at reasonable rates.

### **\*8. Resolution—Adopted**

Discussion on the following Resolution moved by Shri P. C. Sethi on the 16th March, 1982, continued:—

“That this House approves the recommendations made in paragraph 18 contained in the Fourth Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as

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\*Discussed together.

other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Parliament on the 19th February, 1982.”

After combined debate (*vide* para 9), the Resolution was adopted.

**\*9. The Budget (Railways)—1982-83—Demands for Grants and Supplementary Demands for Grants (Railways)—1981-82**

Discussion on the following items of business continued:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1982-83 and the cut motions thereto moved on the 16th March, 1982.
- (ii) Supplementary Demands for Grants Nos. 1, 3 to 9 and 11 to 16 in respect of the Budget (Railways) for 1981-82.

The following Members took part in the combined debate on the Resolution and the Demands for Grants (Railways)—1982-83 and Supplementary Demands for Grants (Railways)—1981-82 (*vide* paras 8 and 9 above):—

- (1) Shri R. L. P. Verma
- (2) Prof. Nirmala Kumari Shaktawat
- (3) Shri Madhusudan Vairale
- (4) Shri Ajit Kumar Saha
- (5) Shri Jalil Abbasi
- (6) Shri Krishan Pratap Singh
- (7) Shri Chandradeo Prasad Verma
- (8) Shri Motilal Singh
- (9) Shri Chintamani Jena
- (10) Shri Ramavatar Shastri
- (11) Shrimati Pramila Dandavate
- (12) Shri Ram Nagina Misra
- (13) Shrimati Vidya Chennupati
- (14) Shri Ram Lal Raht
- (15) Shri J. C. Barve
- (16) Shri Sunder Singh
- (17) Shri R. P. Yadav

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\*Discussed together.

- (18) Shri Era Anbarasu
- (19) Shri Dileep Singh Bhuria
- (20) Shri A. K. Roy
- (21) Shri Zainul Basheer
- (22) Shri Harish Rawat
- (23) Shri Ananda Pathak
- (24) Prof. Ajit Kumar Mehta
- (25) Shri Mool Chand Daga
- (26) Shri Girdhari Lal Vyās

Shri P. C. Sethi replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 1 to 14, and 16 in respect of the Budget (Railways) for 1982-83 as shown under column 3 of the printed List of Demand for Grants (Railways) for 1982-83, were voted in full and Demand for Grant No. 15 was voted for reduced amount as proposed by the Minister of Railways.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1981-82 were voted in full.

#### **10. Government Bill—Introduced**

THE APPROPRIATION (RAILWAYS) BILL, 1982

#### **11. Government Bill—Passed**

THE APPROPRIATION (RAILWAYS) BILL, 1982

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.



**12. Government Bill—Introduced**

THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1982

**13. Government Bill—Passed**

THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1982

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

**14. Government Bill—Under Consideration**

THE CENTRAL SILK BOARD (AMENDMENT) BILL, 1981

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 4th March, 1982, continued.

Shri Shivkumar Singh took part in the debate and his speech was not concluded.

The discussion was not concluded.

6 P. M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Thursday, March 18, 1982|Phalguna 27, 1903 (Saka)

No. 223

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 353—356, 359 and 360 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3953—4165 and 4167—4183 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Major Port Trusts (Procedure at Board Meetings) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 725 in Gazette of India dated the 1st August, 1981, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1980-81 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi (National Academy of Art), New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (7) (i) above.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports and Audited Accounts of the Board of Apprenticeship Training (Southern Region), Madras@, Board of Practical Training (Eastern Region), Calcutta@@ and Board of Apprenticeship Training (Northern Region), Kanpur@@, for the year 1980-81.

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@The Report was laid on the Table on 25th February, 1982.

@@The Reports were laid on the Table on 5th March, 1982.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National School of Drama, New Delhi, for the year 1980-81.
- (10) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th March, 1982 issued by the President under article 356 of the Constitution in relation to the State of Kerala, published in Notification No. G.S.R. 254(E) in Gazette of India dated the 17th March, 1982, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th March, 1982 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 255(E) in Gazette of India dated the 17th March, 1982.
- (11) A copy of the Report dated the 17th March, 1982 of the Governor of Kerala to the President (Hindi and English versions).

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th March, 1982, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, upto the last day of the Hundred and Twenty-second Session (April-May, 1982) of Rajya Sabha.

#### **5. Calling Attention**

Dr. Vasant Kumar Pandit called the attention of the Minister of Defence to the inordinate delay in payment of compensation to farmers whose land was acquired for the construction of an airstrip near Hindon in Ghaziabad, Uttar Pradesh.

The Minister of Defence made a statement in regard thereto.

*(Lok Sabha adjourned at 1.38 P.M. and re-assembled at 2.44 P.M.)*

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£The Report was laid on the Table on 18th February, 1982.

## **6. Matters Under Rule 377**

(1) Shri Virldhi Chander Jain raised a matter regarding adequate wheat supply by Central Government to Rajasthan for distribution from rationing shops particularly in rural areas.

(2) Dr. Karan Singh raised a matter regarding reduction in the number of Government holidays during the year 1982 by deleting three important holidays namely, Mahashivratri, Ramanavami and Valmiki Jayanti.

(3) Shri Oscar Fernandes raised a matter regarding crisis in silk industry in Karnataka.

(4) Shri Ram Vilas Paswan raised a matter regarding declaration of 14th April a Gazetted holiday on the occasion of the birthday anniversary of Dr. B. R. Ambedkar.

(5) Shri Rajesh Pilot raised a matter regarding relief measures for the poor farmers who suffered heavy loss due to hail-storm in 24 villages in Bharatpur district of Rajasthan.

(6) Shri Zainul Basher raised a matter regarding adequate compensation for the farmers of Chauhan Patti Village of Delhi in view of the loss to their crops due to the construction of anti-flood devices.

(7) Shri Harikesh Bahadur raised a matter regarding measures for assistance to small and regional newspapers.

(8) Shri Ananda Pathak raised a matter regarding inclusion of Nepali language in the Eighth Schedule to the Constitution.

(9) Shri K. M. Madhukar raised a matter regarding inquiry into the dacoity in Assam Mail on 15th March, 1982 and safety measures on railways.

(10) Shri V. N. Gadgil raised a matter regarding reported notice of termination of the services of some employees by Daily Maharashtra Herald of Poona in view of its programme for modernisation.

## **7. Government Bill—Passed**

### **THE CENTRAL SILK BOARD (AMENDMENT) BILL, 1981**

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 4th March, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Shivkumar Singh
- (2) Shri Era Mohan
- (3) Shri Zainul Basher
- (4) Shri T. R. Shamanna
- (5) Shri Oscar Fernandes
- (6) Shri Ramavātar Shastri
- (7) Shri Saminuddin
- (8) Shri Mool Chand Daga
- (9) Shri R. L. P. Verma
- (10) Shri Sontosh Mohan Dev
- (11) Shri Girdhari Lal Vyas

Shri P. A. Sangma replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill, as amended, was passed.

## **8. Contempt of the House**

The Deputy Speaker informed the House that six visitors calling themselves Keshar Sharma, Bhagat Ram Gupta, Anil, Shyam Lal Garg, Mahabir Singh and Ravinder Pal Singh shouted slogans from the Visitors' Gallery and tried to throw some leaflets on the floor of the House at about 12.35 P.M. earlier in the day. On interrogation by Watch and Ward Officer, they had made statements but had not expressed any regret for their action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri P. Venkatasubbaiah moved the following motion:—

“This House resolves that the persons calling themselves Keshar Sharma son of Shri Tej Ram Sharma, Bhagat Ram Gupta son of Shri Ram Kumar Gupta, Anil son of Shri P. C. Mittal, Shyam Lal Garg son of Shri Hazari Lal, Mahabir Singh son of Shri Chandagi Ram and Ravinder Pal Singh son of Shri P. P. Singh, who shouted slogans at about 12.35 hours today from the Visitors' Gallery and attempted to throw some leaflets from there on the floor of the House and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that the said Keshar Sharma, Bhagat Ram Gupta, Anil, Shyam Lal Garg, Mahabir Singh and Ravinder Pal Singh be sentenced to simple imprisonment till 6 P.M. on Wednesday, the 24th March, 1982, for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi.”

A Substitute Motion moved by Shri Suraj Bhan was negatived.

The Motion moved by Shri P. Venkatasubbaiah was adopted.

**9. Government Bill—Under Consideration**

**THE ARCHITECTS (AMENDMENT) BILL, 1980, AS PASSED BY RAJYA SABHA.**

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th March, 1982).

**AVTAR SINGH RIKHY,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Friday, March 19, 1982|Phalguna 28, 1903 (Saka)

No. 224

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 375, 379—381, 383 and 386 were orally answered. Starred Question No. 374 was postponed to 26th March, 1982. Replies to Starred Questions Nos. 377, 378, 382, 384, 385 and 387—394 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4184—4211, 4214—4228, 4230—4308 and 4310—4418 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given to Unstarred Question No. 8539 on 24th April, 1981 regarding Government jobs and facilities given to Goldsmiths was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a)(i) Statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1980-81.

(ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b)(i) Statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1982-83.
- (3) A copy of the Defence Services Estimates, 1982-83 (Hindi and English versions).
- (4) A copy of Notification No. F. 4(5)-W&M/81 (Hindi and English versions) dated the 15th March, 1982 regarding Central Market Loans.
- (5) A copy of Notification No. G.S.R. 251(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1982 together with an explanatory note indicating the alloy steel items exempt from the auxiliary duty of customs, under section 159 of the Customs Act, 1962.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 273 published in Gazette of India, dated the 13th March, 1982 together with an explanatory memorandum regarding exemption from an excise duty leviable on zinc ingots if such zinc ingots are used in the manufacture of zinc dusts and the zinc dusts so manufactured are used in the manufacture of zinc unwrought.
- (ii) G.S.R. 274 published in Gazette of India, dated the 13th March, 1982 together with an explanatory memorandum regarding complete exemption

from payment of Central Excise Duty on air-conditioners, refrigerators and water coolers required by the foreign privileged organisation for its official use or by any privileged person for his personal use, subject to the conditions specified therein.

- (7) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1980-81, under section 12-A of the Central Silk Board Act, 1948.
- (8) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1980-81 along with the Audited Accounts, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- \* (9) A copy of Notification No. S.O. 140(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1982 containing President's Order dated the 18th March, 1982 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st March, 1982.
- \* (10) (i) A copy of the Proclamation (Hindi and English versions) dated the 19th March, 1982 issued by the President under article 356 of the Constitution in relation to the State of Assam published in Notification No. G.S.R. 256(E) in Gazette of India dated the 19th March, 1982, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 19th March, 1982 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 257(E) in Gazette of India dated the 19th March, 1982.

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\*At 3.30 P.M.

✓ *\*(11) A copy of the Report dated the 18th March, 1982 of the Governor of Assam to the President (Hindi and English versions).*

#### **4. Messages from Rajya Sabha**

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1982, passed by Lok Sabha on the 16th March, 1982.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation Bill, 1982, passed by Lok Sabha on the 16th March, 1982.

#### **5. Report of Estimates Committee**

Shri K.T. Kosalram presented the Twentieth Report (Hindi and English versions) of the Estimates Committee on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part II—Sri Lanka.

#### **6. Report of Committee on Subordinate Legislation**

Shri Mool Chand Daga presented the Eleventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **7. Statement by Minister**

The Minister of Agriculture and Rural Development and Civil Supplies made a statement regarding the increase in the levy sugar quotas of various State Governments/Union Territories.

#### **8. Calling Attention**

Shri Narayan Choubey called the attention of the Minister of Agriculture to the reported decision to reduce the wheat quota of ration card holders in Delhi.

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\*At 3-30 P.M.

The Minister of Agriculture and Rural Development and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 2.03 and re-assembled at 3.04 P.M.)

### **9. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd March, 1982.

### **10. Motion regarding Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions**

Shri Doongar Singh moved the following Motion:—

“That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1982.”

The motion was adopted.

### **11. Private Members' Bills—Introduced**

(1) The Constitution, (Amendment) Bill, 1981 (*Amendment of article 335*) by Shri Kusuma Krishna Murthy.

(2) The Forest (Conservation) Amendment Bill, 1982 (*Amendment of section 2, etc.*) by Shri Harish Rawat.

### **12. Private Members' Bill—Under consideration**

THE FREE LEGAL SERVICES BILL, 1980 BY  
SHRI EDUARDO FALEIRO, M.P.

Further discussion on the motion for consideration of the Bill and the amendment thereto moved on the 5th March, 1982, continued.

The following Members took part in the debate:—

(1) Shri Girdhari Lal Vyas

(2) Shri T. Nagaratnam

(3) Shri Jagannath Rao

(4) Shri Chitta Basu

The discussion was not concluded.

**13. Death of Acharya J. B. Kripalani**

The Minister of Parliamentary Affairs informed the House about the death of Acharya J. B. Kripalani at Ahmedabad.

As a mark of respect to the memory of Acharya J. B. Kripalani, Members stood in silence for a short while and thereafter the House was adjourned for the day.

4.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 22, 1982|Chaitra 1, 1904 (Saka)

**No. 225**

11.02 A.M.

### 1. **Obituary Reference**

The Speaker, Sarvashri P. V. Narasimha Rao, Satyasadhan Chakraborty, Ram Vilas Paswan, C. T. Dhandapani, Ram Jethmalani, Madhu Dandavate, K. M. Madhukar, A. Neelalohithadasan Nadar, D. P. Yadav, Amar Roypradhan, Tridib Chaudhuri, Chandrajit Yadav, and K. Kunhambu made references to the passing away of Acharya J. B. Kripalani, who was a Member of the Constituent Assembly, Provisional Parliament, First, Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. **Starred Questions**

Starred Questions Nos. 395 and 396 were orally answered. Replies to Starred Questions Nos. 397—415 and 288 were laid on the Table.

### 3. **Unstarred Questions**

Replies to Unstarred Questions Nos. 4419—4462, 4464—4474, 4476—4480, 4482—4489, 4491—4528, 4530—4550, 4552—4555, 4557—4600, 4602—4625, 4627—4637 and 4639—4650 were laid on the Table.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1982-83.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Home Affairs for 1982-83.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### **5. Statement by Minister**

The Minister of Railways made a statement regarding the recent railway accident at an un-manned level crossing near Kolnur station of South Central Railway in Andhra Pradesh involving a tourist bus and Jayanti Janata Express.

#### **6. Matters Under Rule 377**

(1) Shri Pratap Bhanu Sharma raised a matter regarding relief measures for the hailstorm affected farmers of Vidisha and Raisen districts of Madhya Pradesh.

(2) Shri George Fernandes raised a matter regarding steps to solve food and drinking water problems of the tribals of Adilabad district of Andhra Pradesh.

(3) Shri Era Mohan raised a matter regarding unsatisfactory recruitment procedures of the Regional Recruitment Boards of nationalised banks.



(4) Shri Krishna Chandra Halder raised a matter regarding need to implement the decision to shift the head office of Hindustan Fertilizer Corporation Limited from Delhi to Calcutta.

(5) Shri Krishna Kumar Goyal raised a matter regarding alleged increase in the profit margin of the cement industry in view of the recent dual pricing policy.

(6) Shri Ashfaq Husain raised a matter regarding problems of farmers in view of non-lifting of sugarcane by sugar mills of Sirwa and Anand Nagar in Gorakhpur district of U.P.

(7) Shri Era Anbarasu raised a matter regarding urgent need to allot more land by International Airport Authority of India to Central Warehousing Corporation to augment storage capacity for Import Air Cargo at Delhi Airport.

#### **7. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible commenced.

Sixty-nine cut motions [13 to 35, 39 to 71 and 89 to 101] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd March, 1982.

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Tuesday, March 23, 1982|Chaitra 2, 1904 (Saka)

No. 226

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 418—422 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4651—4670, 4672—4675, 4677—4753 and 4755—4881 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1980-81 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1980-81.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1979-80.
  - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Health and Family Welfare for 1982-83.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### **4. Report of Estimates Committee**

Shri S. B. P. Pattabhi Ram and Rao presented the Twenty-first Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on the Ministry of External Affairs—Overseas Indians' in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part I—West Asia.

#### **5. Report of Committee on Public Undertakings**

Shri Nagina Rai presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained

in the Twenty-third Report of the Committee on Steel Authority of India Limited—Import of Steel (Ministry of Steel and Mines—Department of Steel).

## 6. Calling Attention

Shri Rajesh Kumar Singh called the attention of the Minister of Railways to the reported recent destruction by fire of some wagons of a goods train carrying diesel, kerosene oil etc. near Jammu.

The Minister of Railways made a statement in regard thereto.

## 7. Matter Under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding alleged malpractices in import of stainless steel resulting in loss in customs duty and foreign exchange.

(2) Shri Bheekhabhai raised a matter regarding gearing up of administrative machinery and effective legislation for proper maintenance of temples and historical monuments in Rajasthan.

(3) Prof. Narain Chand Parashar raised a matter regarding gearing up of rural electrification programme in Himachal Pradesh.

(4) Shri Krishan Pratap Singh raised a matter regarding alleged inefficiency in the working of Nationalised Banks with reference to low liquidity-advances ratio in Bihar and irregularities in the appointments and promotions of employees.

(5) Shri Niren Ghosh raised a matter regarding need to locate one of the two proposed units of Bharat Electronics Limited in West Bengal.

(6) Shri Rasheed Masood raised a matter regarding reimbursement of full medical expenses of class III and class IV employees of Ashoka Hotel as in the case of employees of I.T.D.C.

(7) Shri Kamal Nath raised a matter regarding ban on horse racing throughout the country.

### **8. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 22nd March, 1982, continued.

Discussion was not concluded.

### **9. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Twenty-eighth Report of the Business Advisory Committee.

6.P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th March, 1982).

AVTAR SINGH RIKHY,

Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Wednesday, March 24, 1982|Chaitra 3, 1904 (Saka)

No. 227

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 436—441 were orally answered. Replies to Starred Questions Nos. 442—456 and 335 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4882—4941, 4943—5007, 5009—5027, 5029—5038, and 5040—5120 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Planning for 1982-83.
- (2) A copy of the Imported Cement Control (First Amendment) Order, 1982 (Hindi and English versions) published in Notification No. S.O. 113(E) in Gazette of India, dated the 1st March, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1980-81,

- (4) (i) A copy of the Annual Report (Hindi and English versions) for the year 1980-81 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, for the year 1980-81.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund (Tamil Nadu), for the year 1980-81.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited Ootacamund (Tamil Nadu), for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1980-81 along with Audited Accounts.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1980-81.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1980-81 along with Audited Accounts.

- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1980-81.
- (11) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1982-83, under section 36 of the Employees' State Insurance Act, 1948.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 249(E) published in Gazette of India, dated the 15th March, 1982 together with an explanatory memorandum superseding Notification No. 190-Customs, dated the 7th September, 1979 to remove certain procedural difficulties.
  - (ii) G.S.R. 250(E) published in Gazette of India, dated the 15th March, 1982 together with an explanatory memorandum making certain amendment to Notification No. 60-Customs, dated the 28th February, 1982.
  - (iii) G.S.R. 258(E) published in Gazette of India, dated the 19th March, 1982 together with an explanatory note making certain amendment to Notification No. 95-Customs, dated the 9th May, 1980 so as to restrict the exemption on plain aluminium foil used for manufacture of electrolytic capacitors.
- (13) A copy of Notification No. G.S.R. 253(E) (Hindi and English versions) published in Gazette of India, dated the 17th March, 1982 together with an explanatory memorandum regarding extension of exemption on Polypropylene Staple Fibre, P.P. Tow, P.P. Spun yarn and P.P. Blended yarn from payment of Excise Duty upto 31st March, 1983, issued under the Central Excise Rules, 1944.



#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1982, Rajya Sabha passed the Major Port Trusts (Amendment) Bill, 1982.

#### **5. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table The Major Port Trusts (Amendment) Bill, 1982 as passed by Rajya Sabha.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Eighty-sixth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Forty-ninth Report on Purchase and Fabrication of Water Bowzers.
- (2) Seventy-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Twenty-sixth Report on Assessment of Foreign Technicians.

#### **8. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Thirty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-first Report on Rashtriya Chemicals and Fertilizers Limited (Ministry of Petroleum, Chemicals and Fertilizers—Department of Chemicals and Fertilizers).

#### **9. Report of Committee on Absence of Members**

Shri P. V. G. Raju presented the Seventh Report of the Committee on Absence of Members from the Sitzings of the House,

## **10. Motion regarding Twenty-eighth Report of Business Advisory Committee**

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the twenty-eighth Report of the Business Advisory Committee presented to the House on the 23rd March, 1982.”

An amendment moved by Prof. Ajit Kumar Mehta was withdrawn by leave of the House.

The motion was adopted.

## **11. Matters Under Rule 377**

(1) Shri Ram Pyare Panika raised a matter regarding alleged suspension of expansion programme of providing irrigation facilities in backward areas of Uttar Pradesh.

(2) Shri Harish Rawat raised a matter regarding inadequate health facilities in hilly areas of Uttar Pradesh.

(3) Shri Cumbum N. Natarajan raised a matter regarding need to make runway of Madurai Aerodrome fit for starting Boeing service from Madras to Madurai.

(4) Shri Daya Ram Shakya raised a matter regarding problems faced by farmers of North India in view of non-lifting of sugarcane by Mill Owners.

(5) Shri B. D. Singh raised a matter regarding Central Government's direction to State Governments to ban production and use of Kesari Dal.

(6) Shri Ajit Kumar Saha raised a matter regarding need to supply films to all professional photographers.

(7) Shri Chandra Pal Shailani raised a matter regarding steps to trace the tourist party from Tamil Nadu reported to have been missing in Nepal.

(8) Shri Ram Lal Rahi raised a matter regarding need to take effective steps to restrict the possession of arms by people in the country.

## **12. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 22nd March, 1982, continued.

The discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

## **13. Statement by Minister**

The Minister of External Affairs made a statement on the situation in Bangladesh.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th March, 1982).

**AVTAR SINGH RIKHY,**  
Secretary.

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\*Made at 5.15 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 25, 1982|Chaitra 4, 1904 (Saka)

**No. 228**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 458, 459, 462, 468, 472, 473 and 475 were orally answered. Starred Question No. 457 was postponed to 15th April, 1982. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5122—5124, 5126—5165 and 5167—5351 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institutes of Technology, Delhi, Kanpur and Kharagpur, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) (i) regarding delay in laying the Annual Report of the Indian Council of Social Science Research, New Delhi, for the year 1980-81 and (ii) explaining reasons for not laying the Annual Accounts along with the Report.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1978-79\* together with Audit Report thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1980-81.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1980-81, together with Audit Report thereon.
- (8) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1980-81.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (6), (7) and (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1920.

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\*Statement explaining reasons for delay was laid on the Table on 7th July, 1980.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1980-81.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1980-81 together with Audit Report thereon.
- (14) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1980-81.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (12), (13) and (14) above.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Centre for Cultural Resources and Training, New Delhi, for the year 1980-81.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Report of the Commission of Inquiry into the circumstances leading to the tragedy at Qutab Minar, New Delhi, on 4th December, 1981.
  - (ii) Memorandum of Action taken on the above Report.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

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@The Annual Report was laid on the Table on the 25th February, 1982.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

(19) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1980-81 along with Accounts and the Audit Report thereon.

#### **4. Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI R.R. BHOLE laid on the Table a copy each of the following Reports of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of the Study Group of the Committee on its visit to Deoli on 19th December, 1981.

(ii) Report of the Study Tour of the Study Group I of the Committee on its visit to Calcutta, Mizoram, Raipur, Bastar and Bhilai during January, 1982.

#### **5. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI R. R. BHOLE laid on the Table Statement showing final replies of the Ministry of Railways on the observations contained in the First Action Taken Report on action taken by Government on the Twenty-first Report of the Committee on Northern Railway—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Northern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in Northern Railway.

#### **6. Messages from Rajya Sabha**

Secretary reported the following Messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1982, passed by Lok Sabha on the 17th March, 1982.

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2, Bill, 1982, passed by Lok Sabha on the 17th March, 1982.

### **7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI R. R. BHOLE presented the following Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Sixteenth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Hindustan Shipyard Limited.
- (ii) Seventeenth Report on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in South Central Railway and award of petty contracts, parcel booking agencies and out agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.

### **8. Report of Estimates Committee**

SHRI S. B. P. PATTABHI RAMA RAO presented the Twenty-third Report (Hindi and English versions) of the Estimates Committee on the Ministry of Commerce—Export Promotion.

### **9. Report of Committee on Public Undertakings**

SHRI BANSI LAL presented the Thirty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on Electronics Corporation of India Limited (Department of Atomic Energy).



## **10. Calling Attention**

Shri Eduardo Faleiro called the attention of the Minister of Education to the reported leakage of several question papers of Class XII examination of the All India Central Board of Secondary Education and action taken by the Government in the matter.

The Minister of State of the Ministries of Education and culture and Social Welfare made a statement in regard thereto.

## **11. Matters Under Rule 377**

(1) Shri Viridhi Chander Jain raised a matter regarding alleged violation of agreement by Gujarat State Government on the use of the waters of the river Mahi, and the consequent loss of water to the drought prone districts of Rajasthan.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to revise Government procurement policy on opium to safeguard the interest of opium growers.

(3) Shri Kunwar Ram raised a matter regarding steps to check land grabbing by antisocial elements in Delhi.

(4) Shri G. M. Banatwalla raised a matter regarding effective measures to check salinity of the Periyar river which has caused severe crisis in Cochin-Alwaya Industrial belt.

(5) Shri K. Kunhambu raised a matter regarding steps to check pollution of Muvattupuzha river caused by the discharge of industrial effluents from the newsprint factory at Velloor, Kerala.

(6) Shri D. S. A. Sivaprakasham raised a matter regarding need for having a Mobile Post Office at Tirunelveli in Tamil Nadu.

(7) Shri Ashok Gehlot raised a matter for increased central assistance in view of severe drought and drinking water problems in Rajasthan, specially in Jodhpur.

## **12. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible commenced.

Seventy-nine cut motions [Nos. 4, 5 to 20, 31 to 92] were moved.

The discussion was not concluded.

**\*13. The Kerala Budget—1982-83**

Shri Pranab Kumar Mukherjee presented a statement of estimated receipts and expenditure of the State of Kerala for the year 1982-83.

**\*14. Supplementary Demands for Grants (Kerala)—1981-82**

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Kerala for the year 1981-82.

**\*15. The Assam Budget—1982-83**

Shri Pranab Kumar Mukherjee presented a statement of estimated receipts and expenditure of the State of Assam for the year 1982-83.

**\*16. Supplementary Demands for Grants (Assam)—1981-82**

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Assam for the year 1981-82.

7.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

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\*At 5 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Friday, March 26, 1982|Chaitra 5, 1904 (Saka)

**No. 229**

11-02 A.M.

### 1. Starred Questions

Starred Questions Nos. 477—479, 482, 487, 489 and 490 were orally answered. Replies to Starred Questions Nos. 480, 481, 483, 485, 486, 488, 491—498 and 374 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5352—5377, 5379—5391, 5393—5437, 5439—5545, 5547—5569 and 5571—5585 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1980-81, under sub-section (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1980-81 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1), (2) and (3) above.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part IX—The Minerals and Metals Trading Corporation of India Limited.
  - (ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part X—Durgapur Steel Plant.
- (6) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1980.

#### 4. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Jharkhande Rai —18th February to 17th April, 1982.  
(Eighth Session)
- (2) Shri M. S. K. Sathiyendran—3rd March to 2nd April, 1982.  
(Eighth Session)
- (3) Shri Maldevji M. Odedra—18th February to 17th April, 1982  
(Eighth Session)

## **5. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Seventy-sixth Report on Development of a Helicopter.
- (ii) Eighty-fourth Report on Customs Receipts and Union Excise Duties.

## **6. Report of Estimates Committee**

Shri Nawal Kishore Sharma presented the Twenty-second Report (Hindi and English versions) of the Estimates Committee on the Ministry of Health and Family Welfare—Central Government Health Scheme.

## **7. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Thirtieth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventeenth Report of the Committee on Coal India Limited (Ministry of Energy—Department of Coal).

## **8. Matters Under Rule 377**

(1) Shrimati Krishna Sahi raised a matter regarding problems of juvenile delinquents and undertrials in jail in the country.

(2) Shri V. S. Vijayaraghavan raised a matter regarding financial assistance to Kerala University by the University Grants Commission.

(3) Shri Digvijay Singh raised a matter regarding need to make provision in the Budget for repairs of Dwarka Temple in Saurashtra, Gujarat.

(4) Shri T. S. Negi raised a matter regarding grievances of inspectors of General Insurance.

(5) Dr. V. Kulandaivelu raised a matter regarding measures for rehabilitation of Ceylon repatriates who have settled at Neyvelli, Tamil Nadu.

## **9. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding the attack on the premises of the U.S. Consulate General in Bombay on 25th March, 1982.

## **10. The Budget (General)—1982-83—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 25th March, 1982, continued.

Discussion was concluded.

All the cut motions moved were negatived.

*All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.*

(ii) Discussion on the Demands for Grants Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible commenced.

Forty-three cut motions [Nos. 1 to 7, 9 to 22, 32 to 45, 58 to 61 and 67 to 70] were moved.

The discussion was not concluded.

## **11. Motion Regarding Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions**

Shri Y. S. Mahajan moved the following motion:—

“That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th March, 1982.”

The motion was adopted.

## **12. Private Member's Resolution—Withdrawn**

Further discussion on the following Resolution moved by Shri Virdhi Chander Jain on the 12th March, 1982 continued:—

“This House urges upon the Government to provide adequate financial assistance to State Governments

to enable them to implement expeditiously the programmes to provide drinking water facilities in rural areas, with priority to desert and hilly areas in the country.”

The following Members took part in the debate:—

- (1) Shri Ram Singh Yadav
- (2) Shri Daulat Ram Saran
- (3) Shri Girdhari Lal Vyas
- (4) Shri Chitta Basu
- (5) Shrimati Krishna Sahi
- (6) Shri Mool Chand Daga
- (7) Shri R. L. P. Verma
- (8) Shri Rameshwar Neekhra
- (9) Shri Ashok Gehlot
- (10) Shri Satyasadhan Chakraborty
- (11) Shri Balasaheb Vikhe Patil
- (12) Shri Brajimohan Mohanty

Shri Virldhi Chander Jain replied to the debate.

The Resolution was withdrawn by leave of the House.

### **13. Private Member's Resolution—Under Consideration**

Shri K. A. Rajan moved the following Resolution:—

“This House notes with grave concern the continuous and unchecked rise in prices of essential commodities and consequent deterioration in the living and working conditions of all toiling people and the measures taken against the trade union rights and liberties of workers and calls upon the Government to take effective steps to ameliorate the condition of the toiling masses.”

His speech was not concluded.

The discussion was not concluded.

#### 14. Discussion Under Rule 193

Shri Ram Vilas Paswan raised a discussion on the functioning of the All India Institute of Medical Sciences, New Delhi and the need to hold an impartial inquiry into its functioning.

The following Members took part in the debate:—

- (1) Dr. Krupasindhu Bhoi
- (2) Shri Sudhir Kumar Giri
- (3) Shri Rajesh Kumar Singh
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Harikesh Bahadur

Shri B. Shankaranand replied to the discussion.

*The discussion was concluded.*

7.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th  
March, 1982)

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Saturday, March 27, 1982 | Chaitra 6, 1904 (Saka)

No. 230

11.02 A.M.

### 1. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 935 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Maratha Mandir' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.
- (ii) S.O. 936 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'The C. P. Ramaswami Aiyar Foundation' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (iii) S.O. 937 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Jannalal Bajaj Foundation' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.

- (iv) S.O. 938 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'The Lotus Trust' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (v) S.O. 940 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'The Mill-owners' Association Relief Fund Society' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 941 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Association for Hindu Dharma (Regd.)' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (vii) S.O. 942 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Khelaghar Shishu Nivas O Shiksha Kendra' from Income-tax under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (viii) S.O. 943 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'The Stock Exchange, Bombay' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1981-82.
- (ix) S.O. 944 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'The Stock Exchange Foundation' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.
- (x) S.O. 945 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Bengal Service Society' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period

covered by the assessment years 1979-80 to 1981-82.

- (xi) S.O. 946 published in Gazette of India dated the 6th March, 1982 regarding exemption to 'Rajasthan State Citizens Council Fund' from Income-tax, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1965-66 to 1979-80.

## 2. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Sugar Cess Bill, 1982.
- (2) The Appropriation (Vote on Account) Bill, 1982.
- (3) The Appropriation Bill, 1982.

## 3. Matters Under Rule 377

(1) Shri Chintamani Jena raised a matter regarding steps to check wide-spread incidence of Malaria in various districts of Orissa.

(2) Shrimati Jayanti Patnaik raised a matter regarding early decision on setting up of electronic telephone industry at Bhubaneswar in Orissa.

(3) Shri A. K. Roy raised a matter regarding relief for people affected by subsidence of Jharia town.

(4) Shri Atal Bihari Vajpayee raised a matter regarding handing over of possession of land allotted to Harijans of Bawana village in Delhi.

(5) Shri Girdhari Lal Vyas raised a matter regarding alleged retrenchment of labourers working on famine relief works in Bhilwara, Rajasthan.

(6) Shri Mahavir Prasad raised a matter regarding steps to check on permanent basis destruction caused by floods in Ghagra and Rapti rivers in certain districts of Eastern Uttar Pradesh.

#### 4. Motion Under Rule 388—Adopted

Shri Pranab Kumar Mukherjee moved the following motion:—

“That in relation to the Demands for Grants for expenditure of the Government of Kerala during the financial year 1982-83, this House do suspend so much of sub-rule (2) of rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to ‘a statement of the detailed estimate under each grant divided into items’ for the purpose of granting Vote on Account by this House.”

On the motion the House divided, Ayes \*118; Noes \*33. The motion was accordingly adopted.

#### \*\*5. Statutory Resolution—Adopted

Giani Zail Singh moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th March, 1982 under article 356 of the Constitution in relation to the State of Kerala.”

The Resolution was adopted after discussion as indicated under para 6 below.

#### \*\*6. The Kerala Budget

Combined discussion on the Resolution (*vide* para 5 above) and the following items of business commenced:—

- (i) General Discussion on the Budget for the State of Kerala for the year 1982-83.
- (ii) Demands for Grants on Account Nos. I to XLIV in respect of the Budget for the State of Kerala for 1982-83.
- (iii) Supplementary Demands for Grants Nos. I to III, V to XI, XIII to XXX, XXXII, XXXV to XLII in respect of the Budget for the State of Kerala for the year 1981-82.

Twenty-two cut motions [Nos. 13 to 34] to the Demands for Grants on Account in respect of the Budget for the State of Kerala for 1982-83 were moved.

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\*Subject to correction.

\*\*Discussed together

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Xaxier Arakal
- (3) Shri K. Arjunan
- (4) Shri Jagannath Rao
- (5) Shri Ram Jethmalani
- (6) Shri V. S. Vijayaraghavan
- (7) Shri K. A. Rajan
- (8) Shri K. P. Unnikrishnan
- (9) Shri A. Neelalohithadasan Nadar
- (10) Shri G. M. Banatwalla
- (11) Prof. Ajit Kumar Mehta
- (12) Shri Ratansinh Rajda
- (13) Shri K. Kunhambu
- (14) Shri Chandrajit Yadav
- (15) Prof. P. J. Kurien

✓ Giani Zail Singh replied to the debate on the Statutory Resolution.

Shri Pranab Kumar Mukherjee replied to the debate on the Kerala Budget.

On cut motion No. 14 moved by Shri K. P. Unnikrishnan to the Demands for Grants on Account (Kerala) for 1982-83, the House divided, Ayes \*25; Noes \*123. The cut motion was accordingly negatived.

All other cut motions moved to the Demands for Grants on Account (Kerala) for 1982-83, were also negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Kerala) for 1982-83, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Kerala) for 1981-82, were voted in full.

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\*Subject to correction.

**7. Government Bill—Introduced**

THE KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982

**8. Government Bill—Passed**

THE KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

**9. Government Bill—Introduced**

THE KERALA APPROPRIATION BILL, 1982

**10. Government Bill—Passed**

THE KERALA APPROPRIATION BILL, 1982

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The Motion was adopted and the Bill was passed.

**11. Motion Under Rule 388—Adopted**

Shri Pranab Kumar Mukherjee moved the following motion:—

“That in relation to the Demands for Grants for expenditure of the Government of Assam during the financial year 1982-83, this House do suspend so much of sub-rule (2) of rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to ‘a statement of the detailed estimate under each grant divided into items’ for the purpose of granting Vote on Account by this House.”

The motion was adopted.

**@12. Statutory Resolution—Adopted**

✓ Giani Zail Singh moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 19th March, 1982 under article 356 of the Constitution in relation to the State of Assam.”

The Resolution was adopted after discussion as indicated under para 13 below.

**@13. The Assam Budget**

Combined discussion on the Resolution (*vide* para 12 above) and the following items of business commenced:—

- (i) General Discussion on the Budget for the State of Assam for the year 1982-83.
- (ii) Demands for Grants on Account Nos. 1 to 72 in respect of the Budget for the State of Assam for 1982-83.
- (iii) Supplementary Demands for Grants Nos. 10, 11, 15, 16, 18, 21, 22, 24, 25, 27, 31, 32, 33, 36, 37, 38, 40, 43, 44, 47, 54, 55, 57, 58, 59, 61, 63, 64, 67, 68, 71 and 72 in respect of the Budget for the State of Assam for the year 1981-82.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Ram Jethmalani
- (3) Prof. Narain Chand Parashar

---

@Discussed together.

- (4) Shri Rajesh Pilot
- (5) Shri Ravindra Varma
- (6) Shri Sontosh Mohan Dev
- (7) Shri B. D. Singh
- (8) Shri Ram Singh Yadav
- (9) Shri Harikesh Bahadur

Giani Zail Singh replied to the debate on the Statutory Resolution.

Shri Pranab Kumar Mukherjee replied to the debate on the Assam Budget.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants on Account (Assam) for 1982-83, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Assam) for 1981-82, were voted in full.

#### **14. Government Bill—Introduced**

THE ASSAM APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982

#### **15. Government Bill—Passed**

THE ASSAM APPROPRIATION (VOTE ON ACCOUNT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.



**16. Government Bill—Introduced**

THE ASSAM APPROPRIATION BILL, 1982

**17. Government Bill—Passed**

THE ASSAM APPROPRIATION BILL, 1982

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.  
7-41 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th March, 1982)

AVTAR SINGH RIKHY,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 29, 1982|Chaitra 8, 1904 (Saka)

No. 231

11.04 A.M.

### 1. Starred Questions

Starred Questions Nos. 500, 502, 506—508 and 510 were orally answered. Starred Question No. 503 was postponed to 12th April, 1982. Replies to Starred Questions Nos. 501, 504, 505, 509, 511 and 513—517 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5586-5587, 5589—5636, 5638—5721, 5723-5724 and 5726—5820 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1979-80, along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1979-80.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1977-78.
  - (ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1979-80 together with Audit Certificate thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.
- (7) A copy of the Social Security Certificates Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 259(E) in Gazette of India dated the 20th March, 1982, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (8) A copy of Notification No. G.S.R. 260(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1982, issued under sub-section (3) of section 1 of the Government Savings Certificates Act, 1959.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Education) for 1982-83.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Culture) for 1982-83.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th March, 1982, Rajya Sabha passed the Indian Railways (Amendment) Bill, 1982.
- (ii) That at its sitting held on the 25th March, 1982, Rajya Sabha passed the Industrial Employment (Standing Orders) Amendment Bill, 1982.

#### **5. Bills Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table of the House the following Bills as passed by Rajya Sabha:—

- (i) The Indian Railways (Amendment) Bill, 1982.
- (ii) The Industrial Employment (Standing Orders) Amendment Bill, 1982.

#### **6. Report of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Twenty-fourth Report (Hindi and English versions) of the Estimates Committee on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma; Indonesia and Singapore—Part III—South East Asia (Burma, Malaysia, Singapore and Indonesia).

#### **7. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twenty-second Report of the Committee on Food Corporation of India (Ministry of Agriculture—Department of Food).

#### **8. Calling Attention**

Shri Atal Bihari Vajpayee called the attention of the Minister of Tourism and Civil Aviation to the reported overloading of passengers in Indian Airlines flights in contravention of safety rules and the steps taken by the Government in that regard.

The Minister of State in the Ministry of Tourism and Civil Aviation made a statement in regard thereto.

## 9. Matters Under Rule 377

(1) Shri Manmohan Tudu raised a matter regarding discontentment amongst the tribals in hilly tracks of Mayurbhanj district of Orissa on account of removal of dead tree trunks and branches which help in growth of wild mushrooms on which the tribals live.

(2) Shrimati Usha Prakash Choudhari raised a matter regarding construction of railway line from Mankhurd to Belapur and an additional pair of suburban lines between Bandra and Andheri in Bombay.

(3) Shri Rasa Behari Behra raised a matter regarding construction of museum in Ratnagiri, Orissa to preserve the ancient sculptures.

(4) Shri A. C. Das raised a matter regarding inclusion of Jajpur town of Orissa under small and medium towns development and beautification programme, undertaken by the Central Government.

(5) Shri Sudhir Kumar Giri raised a matter regarding early absorption of all employees of the Central Fisheries Corporation, on account of its closure by the Central Government.

## 10. The Budget (General)—1982-83—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible and the cut motions thereto moved on the 26th March, 1982, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

(ii) Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible commenced.

Twenty-four cut motions [Nos. 3 to 23 and 34 to 36] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th March, 1982).

AVTAR SINGH RIKHY,  
Secretary.

**LOK SABHA**  

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**BULLETIN—PART I**  
**(Brief Record of Proceedings)** ✓

Tuesday, March 30, 1982/Chaitra 9, 1904 (Saka)

**No. 232**

11.03 A.M.

**1. Starred Questions**

Starred Questions Nos. 519, 524, 525, 529 and 530 were orally answered. Replies to Starred Questions Nos. 520, 521, 526, 527, 531—538 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 5821—5843, 5845—5872, 5874—5961, 5963—5985 and 5987—6054 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of White Paper (Hindi and English versions) on Paradeep Phosphatic Fertilizer Project and Paradeep Phosphates Limited.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu), for the year 1980-81.

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu), for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### **4. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Thirty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twentieth Report of the Committee on Tannery and Footwear Corporation of India Limited (Ministry of Industry—Department of Industrial Development).

#### **5. Report of the Joint Committee on Offices of Profit**

Shri Gulsher Ahmed presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### **6. Calling Attention**

Shri N. K. Shejwalkar called the attention of the Minister of Health and Family Welfare to the reported unearthing of a spurious drugs racket by East Delhi Police on 24 March, 1982 and action taken by the Government in the matter.

The Deputy Minister in the Ministry of Health and Family Welfare made a statement in regard thereto.

#### **7. Matters Under Rule 377**

(1) Shri Bheekhabhai raised a matter regarding need for a survey for exploration of minerals in the Dungarpur and Banswara districts of Rajasthan.

(2) Shrimati Usha Verma raised a matter regarding need for financial assistance from the banks and other institutions for the development of small-scale units in Kheri-Lakhimpur area of Uttar Pradesh.

(3) Shri Virldhi Chander Jain raised a matter regarding supply of cement and coal for Rajasthan Canal Project.

(4) Shri Satvagopal Misra raised a matter regarding improving of railway facilities on Pansukura-Haldia section of South-Eastern Railways.



(5) Shri Mani Ram Bagri raised a matter for probe into the alleged disfiguring of the statue of Shahid Bhagat Singh in Pilani, Rajasthan.

The Minister of Parliamentary Affairs and Works and Housing replied.

(6) Shri D. S. A. Sivaprakasham raised a matter regarding need to stop the private agency system for booking cargo and passengers at Madras awarded by Shipping Corporation of India.

(7) Shri Chhotey Singh Yadav raised a matter regarding relief measures for the people affected by the hailstorm in Farrukhabad, Itawah, Agra and Mainpuri districts of Uttar Pradesh.

#### **8. The Budget (General)—1982-83—Demands for Grants ✓**

Discussion on Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 29th March, 1982, continued.

The discussion was not concluded.

#### **\*9. Cancellation of Sitting of Lok Sabha on 2 April, 1982**

The House decided that on account of Ramnavami festival, the sitting of the House fixed for Friday, 2 April, 1982, be cancelled.

#### **10. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (Vote on Account) Bill, 1982, passed by Lok Sabha on the 27th March, 1982.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation Bill, 1982, passed by Lok Sabha on the 27th March, 1982.

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\*5.05 P.M.

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (Vote on Account) Bill, 1982, passed by Lok Sabha on the 27th March, 1982.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation Bill, 1982, passed by Lok Sabha on the 27th March, 1982.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st March, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Wednesday, March 31, 1982/Chaitra 10, 1904 (Saka)

No. 233

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 539, 542, 544 and 545 were orally answered. Replies to Starred Questions Nos. 543 and 546—559 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6055—6093, 6095—6106, 6108—6116, 6118—6144, 6146—6150, 6152—6260 and 6262—6294 were laid on the Table.

### 3. Questions of Privilege

The Speaker gave his ruling in regard to the questions of privilege given notices of by (i) Sarvashri Atal Bihari Vajpayee and Harikesh Bahadur against the Minister of Home Affairs for certain remarks made by him in the House on 24 March, 1982, which were ordered by the Deputy Speaker with the sense of the House to be kept out of record; and (ii) Dr. Krupasindhu Bhoi, Sarvashri Jagdish Tytler, Harish Rawat, Xavier Arakal and Prof. K. K. Tewari against the *Indian Express* for publishing a news report purporting to give out what had been kept out of the proceedings by the House.

The Speaker withheld his consent to the raising of the questions of privilege.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Paper (Control) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S. O. 910(E) in Gazette of India dated the 24th December, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1982-83.
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Employees Provident Fund Organisation for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1982, published in Notification No. G.S.R. 269 in Gazette of India dated the 13th March, 1982.

- (ii) The Indian Police Service (Pay) First Amendment Rules, 1982, published in Notification No. G.S.R. 270 in Gazette of India dated the 13th March, 1982.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1980-81.
- (9) A copy of Notification No. S.O. 986 (Hindi and English versions) published in Gazette of India dated the 6th March, 1982 regarding application of the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to Educational, Scientific and Training Institutions, issued under sub-section (3) of section 1 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution.

### **5. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Forty-ninth Report of the Committee (Sixth Lok Sabha) on Central Fisheries Corporation Limited (Ministry of Agriculture—Department of Agriculture and Cooperation).

### **6. Statements by Ministers**

(1) The Minister of Finance made a statement on certain economic issues discussed during Prime Minister's recent visit to United Kingdom.

(2) The Minister of Health and Family Welfare made a statement correcting certain information given by him in the House on 26 March, 1982 during the course of reply to the discussion under Rule 193 regarding functioning of the All India Institute of Medical Sciences, New Delhi.

## 7. Motions for Elections to Committees

(i) Shri S. B. P. Pattabhi Rama Rao moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983.”

The motion was adopted.

(ii) Shri Satish Agarwal moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983.”

The motion was adopted.

(iii) Shri Satish Agarwal moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1982 and ending on 30th April, 1983, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Ravindra Varma moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983.”

The motion was adopted.

(v) Shri Ravindra Varma moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Shri R. R. Bhole moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983.”

The motion was adopted.

(vii) Shri R. R. Bhole moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1982 and ending on the 30th April, 1983, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

## **8. Calling Attention**

Shri Ram Singh Yadav called the attention of the Minister of Energy to the reported shortage of power in the country causing adverse effect on agricultural crops and industrial production, specially in Rajasthan, Punjab and Haryana.

The Minister of Energy made a statement in regard thereto.

## 9. Matter Under Rule 377

(1) Shri Ramavatar Shastri raised a matter regarding steps to make available X-ray films in sufficient quantity and to reduce the prices of X-ray films.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding development of Chittorgarh Fort as a place of tourists' attraction.

(3) Shri Ashok Gehlot raised a matter regarding need to up-grade Jodhpur city to B-2 category.

(4) Shrimati Madhuri Singh raised a matter for establishment of small scale industries and other measures to provide employment to the people of Purnea district of Bihar.

(5) Shri Ram Lal Rahi raised a matter regarding problems of extra-departmental employees of P&T Department.

(6) Shri Krishna Chandra Halder raised a matter regarding need for nationalisation or amalgamation of M/s. Motor & Machinery Manufacturers Limited, Calcutta with BHEL or some big public sector industry.

(7) Shri Ram Vilas Paswan raised a matter regarding nationalisation of Beedi industry to save beedi workers of Bihar, specially Santhal Pargana from exploitation.

## 10. The Budget (General)—1982-83—Demands for Grants

Discussion on Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 29th March, 1982, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 was voted in full.

6-16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st April, 1982)

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Thursday, April. 1. 1982/Chaitra 11, 1904 (Saka)

No. 234

11.02 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Motilal Pandit who was a Member of the Provisional Parliament and Shri M. Matcharaju who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 560, 562, 564, 565 and 567—569 were orally answered. Starred Question No. 568 was postponed to 15-4-1982. Replies to Starred Questions Nos. 561, 563 and 570—579 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6235—6375 and 6377—6465 were laid on the Table.

### 1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 134 in Gazette of India dated the 6th February, 1982, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Calcutta Port Trust for the year 1980-81 and the Audit Report thereon.
  - (ii) Annual Accounts of the New Mangalore Port Trust for the year 1980-81 and the Audit Report thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1980-81.
  - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (5) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela (Orissa) for the year 1980-81.
  - (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela (Orissa) for the year 1980-81 together with Audit Report thereon.
  - (7) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela (Orissa) for the year 1980-81.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
- (i) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1980-81 together with Audit Report thereon.

- (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1980-81 together with Audit Report thereon.
- (iii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1979-80 together with Audit Report thereon.
- (9) Two statements@ (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) (ii) and (8) (iii) above.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report\* and Accounts of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report\* and Accounts of the Salar Jung Museum Board, Hyderabad, for the year 1980-81.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81 together with Audit Report thereon.  
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1982-83.
- (14) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1980-81.

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@Statement showing reasons for delay in laying the Annual Accounts of the Indian Institute of Technology, Delhi for the year 1980-81 was laid on the Table on 25th March, 1982.

\*The Annual Reports and Accounts of (1) Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta and (2) Salar Jung Museum Board, Hyderabad, for the year 1980-81, were laid on the Table on 25th February, 1982.

- (15) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1980-81 together with Audit Report thereon.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur, Ganjam, for the year 1977-78.
  - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur, Ganjam, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above and for not laying the Reports for the year 1978-79, 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- \*\* (18) A copy of Notification No. 100/82-Customs [G.S.R. 289(E)] (Hindi and English versions) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 201-Customs dated the 14th October, 1980 so as to extend the benefit of customs duty exemption on gold imported under the Scheme for export of gold ornaments and articles for sale at exhibitions abroad, under section 159 of the Customs Act, 1962.
- \*\* (19) A copy of Notification No. 101/82-Customs [G.S.R. 290(E)] (Hindi and English versions) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum rescinding Notification No. 352-Customs dated the 2nd August, 1976 and extending the tariff preference in respect of imports from Mauritius, Seychelles and Tonga on a reciprocal basis, under sub-section (5) of section 4 of the Customs Tariff Act, 1975.

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\*\* At 6.02 P.M.

## **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 31st March, 1982, Rajya Sabha agreed without any amendment to the Central Silk Board (Amendment) Bill, 1982, passed by Lok Sabha on the 18th March, 1982.

## **6. Assent to Bills**

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Railways) Bill, 1982.
- (2) The Appropriation (Railways) No. 2, Bill 1982.

## **7. Reports of Public Accounts Committee**

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Seventy-fifth Report on Irregular Allowance of Relief in respect of Newly Established Undertakings.
- (ii) Seventy-eighth Report on Working of Military Farms.
- (iii) Eighty-second Report on Badarpur Thermal Power Project—Stage—II.
- (iv) Eighty-fifth Report on Corporation-tax, Income-tax and Wealth-tax.

## **8. Calling Attention**

Shri Harish Rawat called the attention of the Minister of Industry to the situation arising out of the reported mal-distribution of cement in various States in violation of the guidelines issued by the Central Government and the action taken by Government in the matter.

The Minister of Industry and Steel & Mines made a statement in regard thereto.

## **9. Statement by Minister**

The Minister of Industry and Steel & Mines made a statement regarding de-regulation of steel prices.

## 10. Matters Under Rule 377

(1) Dr. A. Kalanidhi raised a matter regarding reduction in the Welfare Levy and General Levy on the Dock Labour Board, Madras.

(2) Shri Madhavrao Scindia raised a matter for giving assistance by the Central Government for socio-economic development of dacoity-infested areas of Madhya Pradesh, Rajasthan and Uttar Pradesh.

(3) Shri Era Anbarasu raised a matter regarding increased rail transport facility on Madras-Tambaram railway section.

(4) Prof. Rupchand Pal raised a matter regarding the march on foot of people from Hura in Purulia, West Bengal in support of their demands for railway and other facilities.

(5) Shrimati Sanjogita Rane raised a matter regarding shifting of regional office of Central Silk Board from Bombay to Bangalore.

(6) Shri Jaipal Singh Kashyap raised a matter regarding increased railway services in Aonla Lok Sabha constituency of Uttar Pradesh.

(7) Shri Chandra Pal Shailani raised a matter regarding problems of washermen in Delhi.

(8) Shri K. Kunhambu raised a matter regarding crisis in handloom industry in Kerala due to accumulation of stocks.

## 11. The Budget (General)—1982-83—Demands for Grants

Discussion on the Demands for Grants Nos. 25 to 28 for which the Ministry of Education and Culture is responsible commenced.

One hundred and One cut motions [Nos. 17 to 24, 44 to 76, 93 to 134, and 151 to 168] were moved.

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th April, 1982)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings] ✓

Monday, April 5, 1982|Chaitra 15, 1904 (Saka)

No. 235

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 603—605, 607 and 608 were orally answered. Starred Question No. 618 was postponed to 12.4.82. Replies to Starred Questions Nos. 609—614, 616, 617, 619—624, 294 and 302 were laid on the Table.

Replies to Starred Questions Nos. 580—584 and 586—601 listed for the 2nd April, 1982 were also laid on the Table today, there being no sitting on the 2nd April, 1982.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6704—6705, 6707—6725, 6727—6839, 6841—6874, 6876, 6878—6909 and 6911—6938 were laid on the Table.

Replies to Unstarred Questions Nos. 6466—6538, 6540—6552, 6554—6561, 6563—6602, 6604—6633 and 6635—6703 listed for the 2nd April, 1982 were also laid on the Table today.

### 3. Announcement by Speaker

The Speaker informed the House of a notice received on 1 April, 1982 from the Deputy Registrar of the Patna High Court (Civil Writ Jurisdiction) for appearance of the Chairman, Parliamentary Committee on Scheduled Castes and Scheduled Tribes, in the Court on 30 April, 1982, in the matter of Writ Petition C.W.J.C. No. 221 of 1982, filed by the Bihar Nuniya Mahasangh, praying for issue of a writ of Mandamus to give recognition to Nuniya community in the State of Bihar as Scheduled Tribe.

The Speaker observed that as per past practice of the House, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes had been asked, not to respond to the notice and the Minister of Law, Justice and Company Affairs was being requested to apprise the Patna High Court of the correct constitutional position in that regard.

#### 4. Papers Laid on the Table

The following papers were laid on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(i) The Navy (Prescribed Officers) (Amendment) Regulations, 1982, published in Notification No. S.R.O. 53 in Gazette of India dated the 13th March, 1982.

(ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1982, published in Notification No. S.R.O. 61 in Gazette of India dated the 20th March, 1982.

(2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—

(i) Statement No. XI—Second Session, 1980.

(ii) Statement No. XVII—Third Session, 1980.

(iii) Statement No. X—Fourth Session, 1980.

(iv) Statement No. X—Fifth Session, 1981.

(v) Statement No. IV—Sixth Session, 1981.

(vi) Statement No. II—Seventh Session, 1981.

(vii) Statement No. I—Eighth Session, 1982.

(3) A copy of the Import and Export Policy for 1982-83— Volumes I and II (Hindi and English versions).

(4) A statement (Hindi and English versions) indicating the salient features of the Import and Export Policy for 1982-83.



- (5) A copy of the Assam Land and Revenue Regulation (Amendment) Act, 1981 (President's Act 2 of 1981) (Hindi and English versions) published in Gazette of India dated the 30th December, 1981, under provisions of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1981.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1980-81.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (8) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation, New Delhi, for the year 1980-81.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1982-83.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1980-81 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1980-81.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the period ending 30th June, 1981 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the period ending 30th June, 1981.
- (12) A copy of the Coconut Development Board Regulations, 1982 (Hindi and English versions) published in

Notification No. S.O. 85(E) in Gazette of India dated the 18th February, 1982, under section 21 of the Coconut Development Board Act, 1979.

- (13) A copy of Notification No. G.S.R. 274(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1982 together with an explanatory note regarding continuance of the existing exemption from customs duty on paraffin wax upto 31st March, 1983, under section 159 of the Customs Act, 1962.
- (14) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:
- (i) Advance Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Railways).
  - (ii) Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Defence Services).
- (15) A copy of the Appropriation Accounts of the Defence Services for the year 1980-81 and Commercial Appendix thereto (Hindi and English versions).
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1980-81.
- (17) (i) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1980-81, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Agencies for the year 1980-81.

## **5. Reports of Public Accounts Committee**

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Eightieth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Twenty-eighth Report on M/s. International Computers Limited, U.K.
- (ii) Eighty-first Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Forty-eighth Report on National Council of Educational Research and Training.

## **6. Report of Committee on Public Undertakings**

SHRI RAVINDRA VARMA presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Sixteenth Report on Damodar Valley Corporation (Ministry of Energy—Department of Power).

## **7. Calling Attention**

Shri B. V. Desai called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported shut-down of Bharat Petroleum, Corporation refinery at Bombay owing to leakage in one of its furnace tubes and the action taken by Government in the matter.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

## **8. Matters Under Rule 377**

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding problems of Sainik Schools Chittorgarh and the need to run Sainik Schools on the pattern of Kendriya Vidyalayas.

(2) Shri Rasa Behari Behra raised a matter for creation of a separate railway division for Western Orissa.

(3) Shri Harikesh Bahadur raised a matter regarding alleged mis-management and wasteful expenditure in Indian Council of Agriculture Research.

(4) Shri Harish Rawat raised a matter regarding delimitation of parliamentary and assembly constituencies of hilly districts of Uttar Pradesh on the basis of geographical conditions and areas.

(5) Prof. Narain Chand Parashar raised a matter regarding giving of proprietary rights and other facilities to the Bhakra Dam oustees by Haryana Government in respect of land allotted to them.

(6) Shri Ajit Bag raised a matter regarding need for financial support to the Salkia and Port Unit of the Hoogly Docking and Engineering Company by the Industrial Reconstruction Corporation of India Limited and nationalisation of the Company.

(7) Shrimati Kishori Sinha raised a matter regarding steps for early completion of the Thermal Power Station at Kanti, Muzaffarpur in Bihar.

(8) Shri Cumbum N. Natarajan raised a matter regarding need to restore the facility of jewel loans to the rural people of Tamil Nadu.

(9) Shrimati Geeta Mukherjee raised a matter regarding need to restore original banking hours in the rural branches of nationalised banks.

### **9. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 25 to 28 for which the Ministry of Education and Culture is responsible and the cut motions thereto moved on the 1st April, 1982, continued.

The discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Culture is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1982-83 were voted in full.

### **10. Contempt of the House**

The Deputy Speaker informed the House that a visitor calling himself Dev Dutt Sharma threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at about

12.25 P.M. earlier in the day. On interrogation by Watch and Ward Officer, he had made a statement and had expressed regret for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Venkata-subbaiah was adopted:—

“This House resolves that the person calling himself Dev Dutt Sharma, son of Shri Bishamber Dayal Sharma, who threw some leaflets from the Visitors’ Gallery on the floor of the House and shouted slogans at about 12.25 hours today and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be kept in the custody of the Watch and Ward Officer till the rising of the House today, and, thereafter, released with a stern warning.”

#### **11. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible commenced.

One hundred and twelve cut motions [Nos. 6, 7, 32 to 69, 93 to 123 and 132 to 172] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Wednesday, April 7, 1982/Chaitra 17, 1904 (Saka)

No. 236

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 626—629 and 632 were orally answered. Replies to Starred Questions Nos. 625, 630, 631, 633—639 and 642—648 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6939—6944, 6946—6985, 6987—7044 and 7046—7174 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 1667 on the 3rd March, 1982 regarding Installation of Tube Wells for Parks and Gardens by Horticulture Department of Delhi Municipal Corporation was also laid on the Table

### 3. Papers Laid on the Table

The following papers were laid on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1980-81.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1980-81, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1980-81 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines, for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3), (4) and (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1980-81.
  - (ii) Annual Report of the Hindustan Cables Limited, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 236 in Gazette of India dated the

6th March, 1982, under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

- (10) A copy of the Annual Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1981, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (11) A copy of Notification No. G.S.R. 310 (Hindi and English versions) published in Gazette of India dated the 27th March, 1982 together with an explanatory memorandum making certain amendment to Notification No. 130/81-CE dated the 27th June, 1981 in order to extend the duration of the concession thereunder to packets of Oral Rehydration Salts intended exclusively for supply to the Ministry of Health and Family Welfare or any other organisation as may be authorised by that Ministry or both, for distribution free of cost under the National Maternity and Child Health Programme from the 1st April, 1982 to the 31st March, 1983, issued under the Central Excise Rules, 1944.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 264(E) published in Gazette of India dated the 25th March, 1982 together with an explanatory memorandum maintaining the existing position with regard to levy of additional duty under section 3 of the Customs Tariff Act, 1975.
- (ii) G.S.R. 296(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies mentioned in the notification into Indian currency or *vice versa*, for the purpose of Customs valuation.



#### **4. Intimation regarding arrest of Member**

The speaker informed the House that he had received the following wireless message dated the 5th April, 1982 from the Commissioner of Police, Calcutta, today:—

“Shri Dharam Bir Sinha, M.P., along with others was arrested on 5-4-82 at Calcutta for violating the prohibitory order under section 144 Cr.P.C. and prosecuted under section 143/188 I.P.C. *vide* Hare Street Police Station Case No. 257 dated 5-4-82.”

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Calling Attention**

Shri Ratansinh Rajda called the attention of the Minister of Works and Housing to the reported large scale illegal building activity in Delhi.

The Deputy Minister in the Ministry of Works and Housing made a statement in regard thereto.

#### **7. Motion for Election to Committee**

Shri Nihar Ranjan Laskar moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from amongst themselves to be members of the Committee on Official Language *vice* Shri Vijay N. Patil resigned from the Committee and Shri R. K. Mhalgi died.”

The motion was adopted.

## **8. Matters Under Rule 377**

(1) Shri Shivkumar Singh raised a matter regarding need for a halt station at Burhanpur for Mahanagari-Varanasi Express.

(2) Shri Bheekhabhai raised a matter regarding need for proper maintenance of D.T.C. buses in view of the coming ASIAD games.

(3) Shri Niren Ghosh raised a matter regarding setting up of a ship repair yard at Haldia.

(4) Shri Harish Kumar Gangwar raised a matter regarding undue benefit to flour mills due to supply of wheat at subsidised rate.

(5) Shrimati Pramila Dandavate raised a matter regarding steps to call off the strike of textile workers in Bombay.

(6) Shri C. Palaniappan raised a matter regarding unsatisfactory functioning of Post and Telegraph services in Salem District.

(7) Shri Vijay Kumar Yadav raised a matter regarding need for export of potatoes to ensure better remunerative prices to growers.

(8) Shrimati Krishna Sahi raised a matter regarding grounding of Indian Airlines plane on Delhi-Lucknow-Patna flight due to bursting of its tyre.

(9) Shri Satyanarayan Jatiya raised a matter regarding reported imprisonment of Indian nationals in Pakistan and steps for their release.

## **9. The Budget (General)—1982-83—Demands for Grants**

Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 5th April, 1982, continued.

The discussion was not concluded.

6.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Thursday, April 8, 1982|Chaitra 18, 1904 (Saka)

No. 237

11.03 A.M.

### 1. Starred Questions

Starred Questions Nos. 650 and 651, 656, 658 and 660—663 were orally answered. Starred Question No. 649 was postponed to 15.4.1982. Replies to Starred Questions Nos. 652—655, 657, 659 and 664—670 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7175—7244, 7246—7302 and 7304—7407 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1980-81 and the Audit Report thereon.
  - (ii) Annual Accounts of the Paradip Port Trust for the year 1980-81 and the Audit Report thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mogul Lines Limited, Bombay, for the year 1980-81.
  - (ii) Annual Report of the Mogul Lines Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Development for 1982-83.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Social Welfare for 1982-83.
- \* (7) A copy of Notification No. U-11013|2|82-Delhi (Hindi and English versions) published in Delhi Gazette dated the 8th April, 1982 making amendment to the Order dated the 11th April, 1980 so as to extend the period of supersession of the Municipal Corporation of Delhi by six months more from 11th April, 1982, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.
- \* (8) A statement (Hindi and English versions) explaining the reasons for the issue of the Notification.

#### **4. Minutes of Committee on Papers Laid on the Table**

Dr. Rajendra Kumari Bajpai laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Eleventh Report.

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\*At 3.29 P.M.

## **5. Assent to Bills**

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Kerala Appropriation (Vote on Account) Bill, 1982.
- (2) The Kerala Appropriation Bill, 1982.
- (3) The Assam Appropriation (Vote on Account) Bill, 1982.
- (4) The Assam Appropriation Bill, 1982.

## **6. Report of Committee on Papers Laid on the Table**

Dr. Rajendra Kumari Bajpai presented the Eleventh Report (Hindi and English versions) of the Committee on Papers laid on the Table.

## **7. Presentation of Petition**

Prof. Madhu Dandavate presented a petition signed by Shri V. M. Tarkunde and others regarding repeal of Section 5 of the Indian Telegraph Act, 1885 and Section 26 of the Indian Post Office Act, 1898.

## **8. Motion regarding Report of Joint Committee—Extension of Time**

Shri K. Mallanna moved the following motion:—

“That this House do further extend upto the last day of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.”

An amendment moved by Shri R. L. P. Verma was negatived.

The motion was adopted.

## **9. Matters Under Rule 377**

(1) Shri T. S. Negi raised a matter regarding measures for economic progress and development of tribal areas of Dehradun district in Uttar Pradesh.

(2) Shri Chintamani Jena raised a matter regarding evasion of duty on stainless steel.

(3) Shrimati Usha Verma raised a matter regarding extension of Sitapur-Milani Railway line upto Dudhuwa.

(4) Shri Madhavrao Scindia raised a matter regarding extension of T. V. network in the whole country.

(5) Shri R. L. P. Verma raised a matter regarding steps to expedite investigations and court decisions in dowry murder cases with particular reference to a recent case in Kasgunj, Uttar Pradesh.

(6) Shri K. Mayathevar raised a matter regarding need for inquiry into the alleged murder of a Verification Officer and a watchman of a temple in Tamil Nadu.

(7) Shri Ananda Pathak raised a matter regarding setting up of a statutory autonomous authority for three hill sub-divisions of Darjeeling District.

#### **10. The Budget (General)—1982-83—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 5th April, 1982, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible commenced.

Sixteen cut motions [Nos. 2 to 4, 8 to 11 and 17 to 25] were moved.

The discussion was not concluded.

#### **11. Motion regarding Fortieth Report of the Committee on Private Members' Bills and Resolutions**

Shri Ramnath Dubey moved the following motion:—

“That this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th April, 1982.”

The motion was adopted.

**Private Members' Resolution—Under consideration**

Shri K. A. Rajan concluded his speech on the following Resolution moved by him on the 26th March, 1982:—

“This House notes with grave concern the continuous and unchecked rise in prices of essential commodities and consequent deterioration in the living and working conditions of all toiling people and the measures taken against the trade union rights and liberties of workers and calls upon the Government to take effective steps to ameliorate the condition of the toiling masses.”

Two amendments were moved by Sarvashri Nawal Kishore Sharma and Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Satyendra Narain Sinha
- (3) Shri C. Palaniappan
- (4) Shri Xavier Arakal
- (5) Shri A. K. Balan
- (6) Shri Girdhari Lal Vyas
- (7) Shri Chitta Basu
- (8) Shri M. Ramgopal Reddy
- (9) Shri R. L. P. Verma
- (10) Shri Harish Rawat
- (11) Shri K. Mayathevar (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

**LOK SABHA**  
**BULLETIN—PART I** ✓  
[Brief Record of Proceedings]

Monday, April 12, 1982|Chaitra 22, 1904 (Sa'ha)

**No. 238**

11.03 A.M.

**1. Starred Questions**

Starred Questions Nos. 671—673, 677, 679 and 681 were orally answered. Replies to Starred Questions Nos. 674—676, 678, 680, 682—690, 503 and 618 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 7408—7546 and 7548—7637 were laid on the Table.

**3. Cancellation of Sitting of Lok Sabha on 14 April, 1982**

The House decided that on account of birthday anniversary of Dr. B. R. Ambedkar, the sitting of the House fixed for Wednesday, 14 April, 1982, be cancelled.

**4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Civil Supplies for 1982-83.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.



- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training (National Cooperative Union of India), New Delhi, for the year 1980-81 together with Audit Report thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 291(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 95|81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Transformers of rating of 150 K.V.A. and above upto and including 31st March, 1983.
- (ii) G.S.R. 292(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 96|81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Electric motors of 5 K. W. and above upto and including 31st March, 1983.
- (iii) G.S.R. 293(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making amendment to Notification Nos. 53|80-CE, 54|80-CE, 55|80-CE dated the 13th May, 1980 so as to extend the period of the excise duty concessions thereunder to steel ingots and iron or steel products mentioned in the notifications if these are manufactured with the aid of electric furnace from indigenous sponge iron or in combination with other materials specified in the earlier notifications upto and including 31st March, 1983.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 272(E) published in Gazette of India dated the 29th March, 1982 together with an explanatory memorandum making amendment to Notification No. 76-Customs dated the 31st March, 1978 so as to extend the exemption granted under that Notification for one more year i.e. upto 30th April, 1983.
- (ii) G.S.R. 273(E) published in Gazette of India dated the 29th March, 1982 together with an explanatory memorandum making amendment to Notification No. 150-Customs dated the 2nd August, 1976 so as to extend the validity of Notification No. 150-Customs dated the 2nd August, 1976 upto 30th April, 1983.
- (iii) G.S.R. 275(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 4-Customs dated the 19th January, 1980 so as to extend the validity of Notification No. 4-Customs, dated the 19th January, 1980 upto 30th April, 1983.
- (iv) G.S.R. 276(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 200-Customs dated the 28th September, 1979 so as to extend the validity of Notification No. 200-Customs dated the 28th September, 1979 upto 31st March, 1983.
- (v) G.S.R. 277(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 69/82-Customs dated the 28th February, 1982 so as to extend the validity of Notification No. 69/82-Customs dated the 28th February, 1982 upto 31st March, 1983.

- (vi) G.S.R. 278(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 197-Customs dated the 14th October, 1978 so as to extend the validity of Notification No. 197-Customs dated the 14th October, 1978 upto 31st March, 1983.
- (vii) G.S.R. 279(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 179-Customs dated the 22nd August, 1979 so as to extend the validity of Notification No. 179-Customs dated the 22nd August, 1979 upto 31st March, 1983.
- (viii) G.S.R. 280(E) published in Gazette of India dated the 30th March, 1982 together with an explanatory memorandum making amendment to Notification No. 2-Customs dated the 1st January, 1979 so as to extend the validity of Notification No. 2-Customs dated the 1st January, 1979 upto 31st March, 1983.
- (ix) G.S.R. 298(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum exempting glass shell for the manufacture of electric lamps from the basic Customs duty for a further period of six months *i.e.* till 30th September, 1982.
- (x) G.S.R. 299(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making amendment to Notification No. 60-Customs dated the 28th February, 1982 exempting glass shells from auxiliary duty.

## **5.. Calling Attention**

Shri Rajesh Kumar Singh called the attention of the Minister of Commerce to the reported parallel textile trade in spurious fabrics in Delhi and other parts of the country and action taken by Government in the matter.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

## **6. Matters Under Rule 377**

(1) Shri Chintamani Jena raised a matter regarding opening of corrosion repairing section at Mancheshwar Railway workshop, Orissa.

(2) Shri Krishna Prakash Tewari raised a matter regarding introduction of a fast train service between Lucknow and Allahabad.

(3) Prof. Nirmala Kumari Shaktawat raised a matter regarding steps to check indiscriminate cutting of trees in Chittorgarh district of Rajasthan.

(4) Shri M. S. K. Sathiyendran raised a matter regarding establishment of a microwave station at Ramanathapuram in Tamil Nadu.

(5) Shri Uttamrao Patil raised a matter regarding damage to crops due to heavy rains in Vidharbha area of Maharashtra and relief measures to meet the situation.

(6) Shri Harish Kumar Gangwar raised a matter regarding setting up of a T.V. Station at Bareilly in Uttar Pradesh.

(7) Shri Krishna Kumar Goyal raised a matter regarding rehabilitation of refugees who came to India during 1971 Indo-Pak conflict.

## **7. The Budget (General)—1982-83—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 8th April, 1982, continued.

The discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

(ii) Combined discussion on the following items of business commenced:—

\* (1) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible.

\* (2) Demand for Grant No. 75 for which the Ministry of Rural Development is responsible.

Seventy-one cut motions [Nos. 3 to 5, 37, 38, 57 to 84, 86, 88 to 105 and 110 to 128] to the Demands for Grants for which the Ministry of Agriculture is responsible, were moved.

Twelve cut motions [Nos. 18 to 29] to the Demand for Grant for which the Ministry of Rural Development is responsible, were moved.

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th April, 1982)

AVTAR SINGH RIKHY,  
Secretary.

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\*Discussed together.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Thursday, April 15, 1982|Chaitra 25, 1904 (Saka)

No. 239

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of (1) Shri B. P., Mandal who was a member of the Fourth and Sixth Lok Sabha and (2) Pandit Parmanand.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 711—714 and 717 were orally answered. Replies to Starred Questions Nos. 715, 716, 718—733 and 566 were laid on the Table.

Replies to Starred Questions Nos. 691—710 listed for the 14th April, 1982 were also laid on the Table today, there being no sitting on the 14th April, 1982.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7875—7884, 7886—8062 and 8064—8105 were laid on the Table.

Replies to Unstarred Questions Nos. 7638—7647, 7649—7715, 7717—7804, 7806—7826, 7828—7842 and 7844—7874 listed for 14th April, 1982 were also laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1982-83.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1980-81.
  - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual @Report of the Mugul Lines Limited, Bombay, for the year 1980-81.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1982-83.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 123(E) published in Gazette of India dated the 4th March, 1982 regarding continuance of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta beyond five years.
  - (ii) S.O. 125(E) published in Gazette of India dated the 5th March, 1982 regarding continuance of management of Messrs India Belting and Cotton Mills Limited, Serampore (West Bengal) beyond five years.

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@Annual Report was laid on the Table on 8th April, 1982.

- (iii) S.O. 134(E) published in Gazette of India dated the 11th March, 1982 regarding continuance of management of Messrs Amritsar Oil Works, Amritsar beyond five years.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the period ended 31st March, 1979.
- (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the period ended 31st March, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Industry for 1982-83.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1982-83.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1980-81.



- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1980-81 together with Audit Report thereon.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Schools Organisation (Kendriya Vidyalaya Sangathan) for the year 1980-81 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the National Council of Science Museums, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (14) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the School of Buddhist Philosophy, Leh, Ladakh, for the years 1978-79, 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year and reasons for delay in laying the Annual \*Report for the year 1980-81.
- (15) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1142 in Gazette of India dated the 19th December, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

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\*Annual Report was laid on the Table on the 25th February, 1982.

- (16) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1982-83.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1982-83.
- (18) A copy of the Delhi Segregation and Management of Persons or animals (diseased or supposed to be diseased) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. 500/Spl. Cell, PHQ in Delhi Gazette dated the 31st March, 1982, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (19) A copy of the Industrial Disputes (Central) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 289 in Gazette of India dated the 13th March, 1982, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (20) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 302(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note making certain amendment to Notification No. 250/79-CE dated the 17th August, 1979 so as to clarify that aviation turbine fuel is leviable to same rate of effective duty as applicable to kerosene.
- (ii) G.S.R. 303(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note so as to provide for the 'set-off' of the duty paid on articles not specified in Tariff Item 15A (2) when used as raw material or component parts in the manufacture of finished exciseable goods, subject to the observance of the procedure prescribed in Notification No. 201/79-CE dated the 4th June, 1979.

- (iii) G.S.R. 304(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note exempting articles not specified in Tariff Item 15A (2) from the whole of the duty of excise leviable thereon if utilised within the same factory or in any other factory of the same manufacturer.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 308(E) published in Gazette of India dated the 5th April, 1982 together with an explanatory memorandum regarding duty exemption on import of raw material against Advance Licences.
- (ii) G.S.R. 309(E) published in Gazette of India dated the 5th April, 1982 together with an explanatory memorandum regarding duty exemption on import of certain raw materials specified in the Schedule to the Notification under Import Replenishment Licences issued in terms of Appendix 29 of the Import Policy, 1982-83.
- (iii) G.S.R. 310(E) published in Gazette of India dated the 5th April, 1982 together with an explanatory memorandum regarding exemption from the levy of auxiliary duty of customs materials when imported under Import Replenishment Licences.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Time Deposit (Amendment) Rules, 1982, published in Notification No. G.S.R. 300(E) in Gazette of India dated the 1st April, 1982.
- (ii) The Post Office Recurring Deposit (Amendment) Rules, 1982, published in Notification No. G.S.R. 301(E) in Gazette of India dated the 1st April, 1982.

## **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Forty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **6. Report of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Twenty-fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Defence—Military Engineer Services.

## **7. Report and Minutes of Committee on Public Undertakings**

Shri Harikesh Bahadur presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Telephone Industries Limited—Research and Development and New Projects and Minutes of the sittings of the Committee relating thereto.

## **8. Statements by Ministers**

- ✓ (1) The Minister of Home Affairs made a statement regarding an incident that took place on 14 April, 1982 in Flat No. 184, South Avenue, New Delhi occupied by Shri Dalbir Singh, M.P.
- ✓ (2) The Minister of External Affairs made a statement on the reported announcement made by the President of Pakistan regarding appointment of observers for “northern areas” on the Pakistan Federal Council.

## **9. Government Bill—Introduced**

THE CUSTOMS TARIFF (AMENDMENT) BILL, 1982

## **10. Matters Under Rule 377**

(1) Shri Dalbir Singh raised a matter regarding an incident that took place on 14th April, 1982 at his residence in New Delhi.

(2) Shrimati Jayanti Patnaik raised a matter regarding alleged crisis in coal industry due to shortage of mining engineers.

(3) Shri Arjun Sethi raised a matter regarding alleged slaughter of Rhinos and other animals in the Kaziranga National Park of Assam and Simlipal Forest Reserve in Orissa.

(4) Shri Era Mohan raised a matter regarding need to constitute one or two Benches of the Income-tax Appellate Tribunal at Coimbatore.

(5) Shri Harikesh Bahadur raised a matter regarding steps for creating employment opportunities in Eastern Uttar Pradesh.

(6) Shri Atal Bihari Vajpayee raised a matter regarding withdrawal of P.A.C. and re-opening of Darul-Uloom, an institution of Islamic learning in Uttar Pradesh.

(7) Shri Ajit Kumar Saha raised a matter regarding setting up of more industries in West Bengal.

(8) Shri Ram Vilas Paswan raised a matter regarding enquiry into an attempt to blow up Bokaro Steel Plant.

### **11. The Budget (General)—1982-83—Demands for Grants**

Combined discussion on the following items of business continued:—

\* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 12th April, 1982.

\* (ii) Demand for Grant No. 75 for which the Ministry of Rural Development is responsible and the cut motions thereto moved on the 12th April, 1982.

The discussion was not concluded.

### **12. Statements by Ministers**

\*\* (i) The Minister of Information and Broadcasting made a statement regarding Government's decision on the question of introduction of colour Television in the country.

(ii) The Minister of Agriculture and Rural Development and Civil Supplies made a statement regarding procurement price for 1981-82 wheat crop.

6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th April, 1982)

**AVTAR SINGH RIKHY,**  
Secretary.

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\* Discussed together.

\*\* Made at 6.05 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Friday, April 16, 1982|Chaitra 26, 1904 (Saka)

No. 240

11 A.M.

### 1. Starred Questions

Starred Question Nos. 734, 735, 737—740, 746, 748 and 750 were orally answered. Replies to Starred Questions Nos. 736, 741—745, 747, 749 and 752—754 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8106—8117, 8119—8169, 8171—8186, 8188—8192, 8194—8227, 8229—8235, 8237—8287 and 8289—8337 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Commerce correcting the reply given to Unstarred Question No. 2165 on the 4th December, 1981 regarding resumption of procurement of raw jute in North Bengal was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 261(E) in Gazette of India dated the 22nd March, 1982 together with a Corrigendum thereto published in Notification No. G.S.R. 282(E) in Gazette of India dated the 31st March, 1982, under section 14-A of the Aircraft Act, 1934 together with an Explanatory Note.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1982-83.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934:—
- (i) Amendments made to Regulation 2, 4, 5C, 13, 14C(3), 15(iv) and 15(v) of the Reserve Bank of India Employees' Provident Fund Regulations.
  - (ii) Amendment made to Regulation 4 of the Reserve Bank of India Guarantee Fund Regulations.
- (4) A statement (Hindi and English versions) on the results of the Market Loans floated in March, 1982 and issue of Government of India Treasury Bills (conversion) Special Securities in favour of Reserve Bank.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1980-81 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1980-81.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1979-80.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- \*(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 110/82-Customs published in Gazette of India dated the 16th April, 1982 exempting iron or steel castings and forgings falling under sub-heading 73.33/40 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of that portion of the duty of customs leviable thereon which is in excess of sixty per cent *ad valorem*.

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\*At 9.14 P.M.



- (ii) Notification No. 111|82-Customs published in Gazette of India dated the 16th April, 1982 exempting alloy steel (excluding stainless steel) and high carbon steel falling under sub-heading (1) of heading 73.15 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of that portion of the duty of customs leviable thereon specified in the First Schedule as is in excess of sixty per cent *ad valorem*.
- (iii) Notification No. 112|82-Customs published in Gazette of India dated the 16th April, 1982 exempting alloy steel (excluding stainless steel) and high carbon steel in the forms mentioned in heading Nos. 73.08, 73.09 and 73.14 and sub-heading (1) of heading 73.15 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of that portion of the duty of customs leviable thereon specified in First Schedule, as is in excess of 35 per cent *ad valorem*.
- (iv) Notification No. 113|82-Customs published in Gazette of India dated the 16th April, 1982 seeking to amend certain entries in Notification No. 107-Customs dated the 1st July, 1977 so as to exclude stainless steel items from its scope.
- (v) Notification No. 114|82-Customs published in Gazette of India dated the 16th April, 1982 seeking to amend the description of the entry relating to wire rods to bring the same in line with the definition given in the legal notes under Chapter 73 to the Customs Tariff Act, 1975.
- (vi) Notification No. 115|82-Customs published in Gazette of India dated the 16th April, 1982 rescinding Notification No. 27-Customs dated the 1st March, 1981.

\*(13) A copy of the Explanatory Memorandum (Hindi and English versions) regarding Notifications mentioned at item No. (12) above.

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\*At 9.14 P.M.

#### **4. Reports of Public Accounts Committee**

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Seventy-seventh Report on Action Taken by Government on the recommendations contained in the Thirty-ninth Report relating to Cash assistance for export of deoiled rice bran.
- (ii) Eighty-third Report on Action Taken by Government on the recommendations contained in the Forty-fourth Report relating to Customs Receipts.
- (iii) Eighty-seventh Report relating to replacement of a basic trainer aircraft.
- (iv) Eighty-eighth Report relating to National Highways.
- (v) Eighty-ninth Report on Action Taken by Government on the recommendations contained in the Forty-third Report relating to execution of a naval project and disposal of aluminium scrap by an ordnance factory.
- (vi) Ninety-third Report on Action Taken by Government on the recommendations contained in the Forty-fifth Report relating to Wheel and Axle Plant.

#### **5. Report of Committee on Public Undertakings**

SHRI RAVINDRA VARMA presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee (Sixth Lok Sabha) on Bharat Heavy Electricals Limited (Ministry of Industry—Department of Heavy Industry).

#### **6. Statement by Minister**

The Minister of Railways made a statement regarding certain new Lines/Projects which are proposed to be taken up immediately.

#### **7. Calling Attention**

Prof. K. K. Tewari called the attention of the Ministry of Home Affairs to the law and order situation in Delhi with particular reference to the reported robbery of over Rupees two lakhs from a

Bank in Geetanjali Enclave, New Delhi, and intrusion into the South Avenue residence of a Member of Parliament by two armed men and holding of some persons as hostages and matters connected therewith.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

### 8. Motions Regarding Joint Committees

(i) Shri D. K. Naikar moved the following motion:—

“That this House do appoint Shri N. K. Shejwalkar to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the death of Shri R. K. Mhalgi.”

The motion was adopted.

(ii) Shri D. K. Naikar moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Lal K. Advani from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

(iii) Shri K. Mallanna moved the following motion:—

“That this House do appoint Sarvashri N. K. Shejwalkar and Jagan Nath Kaushal to the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the death of Shri R. K. Mhalgi and the resignation of Shri P. Shiv Shankar.”

The motion was adopted.

(iv) Shri K. Mallanna moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the retirement of Sarvashri Bapuraoji Marotraoji Deshmukh and M. R. Krishna and do communicate to this House the names of two members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

### **9. Motion regarding Report of Joint Committee—Extension of Time**

Shrimati Krishna Sahi moved the following motion:—

“That this House do further extend up to the last day of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system.”

The motion was adopted.

### **10. Matters Under Rule 377**

(1) Shri S. Singarvalival raised a matter regarding the Brahadeeswara Temple in Thanjavur Town in Tamil Nadu.

(2) Shri T. R. Shamanna raised a matter regarding Cauvery water dispute between Kerala, Karnataka, Tamil Nadu and Pondicherry.

(3) Shri Virldhi Chander Jain raised a matter for a daily service of Marudhar Express from Jodhpur to Jaipur and need for its dieselisation.

(4) Shri Ashok Gehlot raised a matter regarding steps to check smuggling of animals and other valuables across the Indo-Pak border in Rajasthan.

(5) Shri Rajesh Pilot raised a matter regarding setting up of a Tube-wells Corporation in Rajasthan to augment water resources there.

(6) Acharya Bhagwan Dev raised a matter regarding working of Hindustan Samachar News Agency.

### **11. The Budget (General)—1982-83—Demands for Grants**

Combined discussion on the following items of business continued:—

\* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 12th April, 1982.

\* (ii) Demand for Grant No. 75 for which the Ministry of Rural Development is responsible and the cut motions thereto moved on the 12th April, 1982.

The discussion was not concluded.

### **12. Motion regarding Forty-first Report of the Committee on Private Members' Bills and Resolutions**

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th April, 1982.”

The motion was adopted.

### **13. Private Members' Bills—Introduced**

(1) The Ban on Seeking Stay (by an Order of a Court of Law) of Transfer in Government Service Bill, 1982 by Shri Mohanlal Patel.

(2) The Uniform Pay Scales Bill, 1982, by Shri Ranjit Singh.

(3) The Limitation on Public Employment Bill, 1982, by Shri Ranjit Singh.

(4) The Constitution (Amendment) Bill, 1982 (SUBSTITUTION OF ARTICLE 335), by Shri R. R. Bhole.

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\*Discussed together.

(5) The Constitution (Amendment) Bill, 1982 (SUBSTITUTION OF ARTICLE 17), by Shri R. R. Bhole.

(6) The Protection of Civil Rights (Amendment) Bill, 1982 (AMENDMENT OF SECTION 10, ETC.), by Shri R. R. Bhole.

(7) The Population Control (Small Family Promotion and Motivation) Bill, 1982, by Dr. Krupasindhu Bhoi.

(8) The Cow Slaughter Prohibition Bill, 1982, by Shri Motibhai R. Chaudhari.

(9) The Payment of Gratuity (Amendment) Bill, 1982 (AMENDMENT OF SECTION 1, ETC.), by Shri K. Ramamurthy.

(10) The Constitution (Amendment) Bill, 1982 (AMENDMENT OF EIGHTH SCHEDULE), by Shri Harish Rawat.

#### **14. Private Member's Bill—Withdrawn**

THE FREE LEGAL SERVICES BILL, 1980 BY SHRI EDUARDO FALEIRO

Further discussion on the motion for consideration of the Bill and the amendment thereto moved on the 5th March, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Ram Singh Yadav
- (3) Shri R. L. P. Verma
- (4) Shri A. T. Patil
- (5) Shri Vijay Kumar Yadav
- (6) Shri Virdhi Chander Jain
- (7) Shri Jaipal Singh Kashyap
- (8) Shri A. A. Rahim

Shri Eduardo Faleiro replied to the debate.

An amendment for reference of the Bill to a Select Committee moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

**15. Private Member's Bill—Under Consideration**

**THE MERCY KILLING BILL, 1980 BY SHRI MOOL CHAND  
DAGA**

The motion for consideration of the Bill was moved by Shri Mool Chand Daga. His speech was not concluded.

The discussion was not concluded.

**16. Discussion under Rule 193**

Shri Uttam Rathod raised a discussion on the need to re-orient the credit policies of the nationalised banks to extend finance to the vital sector of agriculture on terms which are not more exacting than those applicable to industry, which would make up for the requisite financial resources lacking all these years for this sector, and which would provide gainful employment to an overwhelming majority of our people.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Prof. N. G. Ranga
- (3) Shri Rajesh Kumar Singh
- (4) Shri Pratap Bhanu Sharma
- (5) Shri C. T. Dhandapani
- (6) Shri R. S. Sparrow
- (7) Shri Ramavatar Shastri
- (8) Shri Rajesh Pilot
- (9) Shri R. L. P. Verma
- (10) Shri S. B. Sidnal
- (11) Shri R. Y. Ghorpade

Shri Janardhana Poojary replied to the debate.

The discussion was concluded.

9.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

LOK SABHA  
BULLETIN—PART I  
[Brief Record of Proceedings] ✓

Monday, April 19, 1982|Chaitra 29, 1904 (Saka)

No. 241

11.03 A.M.

**1. Starred Questions**

Starred Questions Nos. 755—757, 759 and 760 were orally answered. Replies to Starred Questions Nos. 758, 761—764 and 766—774 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 8338—8530 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Environment for 1982-83.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1982-83.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Ocean Development for 1982-83.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1982-83.



- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1982-83.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Petroleum, Chemicals and Fertilizers for 1982-83.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1980-81.
  - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Sugar Undertakings (Taking Over of Management Act, 1978:—
  - (i) S.O. 167(E) published in Gazette of India dated the 25th March, 1982 regarding management of Cauvery Sugar and Chemicals Limited, Cauvery Factory, Pettaivaytalia (Tamil Nadu).
  - (ii) S.O. 168(E) published in Gazette of India dated the 25th March, 1982 regarding management of Ajudhiya Sugar Mills, Raja-ka-Sahasur (U.P.)
  - (iii) S.O. 169(E) published in Gazette of India dated the 25th March, 1982 regarding management of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
  - (iv) S.O. 170(E) published in Gazette of India dated the 25th March, 1982 regarding management of Rai Bahadur Narain Singh Sugar Mills Limited, Lhaksar (U.P.).

- (v) S.O. 171(E) published in Gazette of India dated the 25th March, 1982 regarding management of Shree Sitaram Sugar Company Limited Baitalpur (U.P.)
  - (vi) S.O. 172(E) published in Gazette of India dated the 25th March, 1982 regarding management of Deoria Sugar Mills Limited, Deoria (U.P.)
  - (vii) S.O. 173(E) published in Gazette of India dated the 25th March, 1982 regarding management of Seksaria Sugar Mills Limited, Babhnan (U.P.)
  - (viii) S.O. 174(E) published in the Gazette of India dated the 25th March, 1982 regarding management of Shri Keshoraipatan Sakhari Sugar Mills Limited, Keshoraipatan (Rajasthan).
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance, for 1982-83.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1982-83.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1982-83.
- \*(13) A copy each of Notification Nos. 117/82-Customs [G.S.R. 321(E)] and 118/82-Customs [G.S.R. 322(E)] (Hindi and English versions) published in Gazette of India dated the 19th April, 1982 together with an explanatory Memorandum regarding exemption to Coal Tar Pitch from the whole of basic, auxiliary and additional customs duty leviable thereon upto 31st May, 1983, under section 159 of the Customs Act, 1962.

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\*At 5.58 P.M.

#### **4. Matters Under Rule 377**

(1) Shri Chandra Pal Shailani raised a matter regarding enquiry into the removal of *Chaver* from the Statue of Lord Buddha in Kushinagar, District Deoria, Uttar Pradesh.

(2) Shri Ahmed Mohammed Patel raised a matter regarding setting up of another gas based fertilizer plant in Gujarat.

(3) Shri Harish Rawat raised a matter regarding need to give priority to Hydro Electric Power with particular reference to Hydro-Power potential of Pithorgarh district of U.P.

(4) Shri Pratap Bhanu Sharma raised a matter regarding development of Sanchi in Madhya Pradesh as a place of tourist attraction.

(5) Shri M. S. K. Sathiyendran raised a matter regarding need to protect the fishermen on the Ramanathapuram and Rameshwaram coastline of Tamil Nadu.

(6) Shri Digambar Singh raised a matter regarding steps to develop Mathura and Brindavan towns in Uttar Pradesh as places of tourist attraction.

(7) Shri Harikesh Bahadur raised a matter regarding steps to improve economic condition of handloom weavers in the country.

(8) Prof. Rupchand Pal raised a matter regarding dharna in Delhi by College and University teachers to press their demands.

#### **5. The Budget (General)—1982-83—Demands for Grants**

(I) Combined discussion on the following items of business continued:—

\* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 12th April, 1982.

\* (ii) Demand for Grant No. 75 for which the Ministry of Rural Development is responsible and the cut motions thereto moved on the 12th April, 1982.

Discussion was concluded.

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\*Discussed together.

All the cut motions moved to the Demands for Grants for which the Ministry of Agriculture is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

All the cut motions moved to the Demand for Grant for which the Ministry of Rural Development is responsible, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Rural Development is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 was voted in full.

(II) Discussion on the Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible commenced.

One hundred and twenty-one cut motions [Nos. 6 to 16, 32 to 86, 93, 100 to 125 and 128 to 155] were moved.

The discussion was not concluded.

5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings] ✓

Tuesday, April 20, 1982|Chaitra 30, 1904 (Saka)

No. 242

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 775, 776 and 778—782 were orally answered. Replies to Starred Questions Nos. 783—796 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8531—8675 and 8677—8764 were laid on the Table.

The Minister of State in the Ministry of Law, Justice and Company Affairs laid on the Table the following statements:—

- (i) Statement correcting the reply given on the 15th December, 1981 to Unstarred Question No. 3728 regarding Assets of large Industrial Houses;
- (ii) Statement correcting the reply given on the 2nd March, 1982 to Unstarred Question No. 1461 regarding Assets, Turnovers and Profits of top 20 Industrial Houses; and
- (iii) Statement correcting the reply given on the 9th March, 1982 to Unstarred Question No. 2546 regarding Capital of Big Monopoly Houses.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the State Chemicals and Pharmaceuticals Corporation of India Limited and the State Trading

Corporation of India Limited (Amalgamation) Order, 1982 (Hindi and English versions) published in Notification No. S.O. 226(E) in Gazette of India dated the 31st March, 1982, under sub-section (5) of section 396 of the Companies Act, 1956.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1982-83.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Works and Housing for 1982-83.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Supply and Rehabilitation for 1982-83.
- (5) A copy of the Income-tax (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 268(E) in Gazette of India dated the 12th April, 1982, under section 296 of the Income-tax Act, 1961.
- \* (6) A copy each of Notification Nos. 130/82-CE [G.S.R. 323(E)] and 131/82-CE [G.S.R. 324(E)] (Hindi and English versions) published in Gazette of India dated the 20th April, 1982 together with an explanatory memorandum regarding modification in the scheme of excise duty exemption in respect of cotton fabrics processed without the aid of power or steam, issued under the Central Excise Rules, 1944.

#### **4. Calling Attention**

Shri Ajit Kumar Saha called the attention of the Minister of Labour to the serious situation arising out of the prolonged strike of workers in textile mills in Bombay and the action taken by Government in this regard.

The Minister of State of the Ministry of Labour made a statement in regard thereto.

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\*At 6-03 P.M.

## **5. Matters under Rule 377**

(1) Shri H. K. L. Bhagat raised a matter regarding regularisation of unauthorised colonies in Delhi.

The Minister of Parliamentary Affairs and Works, and Housing replied.

(2) Prof. Madhu Dandavate raised a matter regarding grievances of stone quarry workers of Faridabad.

(3) Shri Arjun Sethi raised a matter regarding steps to make available heavy water for atomic power projects.

(4) Dr. Karan Singh raised a matter regarding reported passing of a Bill by J & K Assembly regarding citizenship to persons who migrated from Pakistan occupied territories of Jammu and Kashmir.

(5) Shri Era Mohan raised a matter regarding steps to accelerate supply of diesel to Tamil Nadu.

(6) Shri Kamal Nath raised a matter regarding selection of cricket team to tour England.

(7) Shri Krishna Chandra Halder raised a matter regarding steps to improve functioning of telephone services of Asansol-Raniganj-Durgapur area.

(8) Shri B. D. Singh raised a matter regarding relief measures for the hailstorm affected farmers of certain blocks in Fatehpur district of Uttar Pradesh.

(9) Shri Ram Lal Rahi raised a matter regarding need for stringent legislation for preventing cruelty to animals.

(10) Shri Ramavatar Shastri raised a matter regarding nationalisation of iron ore mines of Kolhan in Bihar.

(11) Shri Lakshman Mallick raised a matter regarding financial assistance to Orissa Government for undertaking soil conservation measures.

**6. The Budget (General)—1982-83 Demands for Grants**

Discussion on the Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible and the cut motions thereto moved on the 19th April, 1982, continued.

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st April, 1982)

**AVTAR SINGH RIKHY,**  
Secretary.



**LOK SABHA**  

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**BULLETIN—PART I** ✓  
[Brief Record of Proceedings]

Wednesday, April 21, 1982 | Vaisakha 1, 1904 (Saka)

**No. 243**

11 A.M.

**1. Starred Questions**

Starred Questions Nos. 797 and 799—803 were orally answered. Replies to Starred Questions Nos. 804—811 and 813—817 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 8765—8776, 8778—8797, 8799—8823, 8825—8851, 8853—8898, 8900—8922, 8926—8977 and 8979—8997 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1982-83.
- (2) A copy of Notification No. S.O. 138(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1982 regarding continuance of management of the Indian Rubber Manufacturers Limited, Calcutta beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Imported Cement Control (Second Amendment) Order, 1982 (Hindi and English versions) published in Notification No. S.O. 233(E), in

Gazette of India dated the 31st March, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping and Transport for 1982-83.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) First Amendment Regulations, 1982, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 1st April, 1982.
  - (ii) The Indian Forest Service (Pay) First Amendment Rules, 1982, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 1st April, 1982.
- (8) A copy of the Advance Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Civil) under article 151(1) of the Constitution.
- (9) A copy of the Finance Accounts of Union Government for the year 1979-80 (Hindi and English versions).

\* (10) A copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1982 together with an explanatory Memorandum regarding incentive by way of Central Excise Duty rebate for excess production of sugar during May-September, 1982, issued under the Central Excise Rules, 1944.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Forty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of Committee of Privileges**

Shri Harinath Mishra presented the Second Report (Hindi and English versions) of the Committee of Privileges.

#### **6. Calling Attention**

Shri Ram Swarup Ram called the attention of the Minister of Labour to the reported lock-out in 'Hindustan Samachar' news agency and action taken by Government in the matter.

The Deputy Minister in the Ministry of Labour made a statement in regard thereto.

#### **7. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding an advance from the Contingency Fund of India to meet expenditure on the Commission of Inquiry appointed to inquire into the working and activities of Gandhi Peace Foundation, Gandhi Samarak Nidhi, All India Sarva Sewa Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them.

#### **8. Motion Regarding Joint Committee**

Shri Jamilur Rahman moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the

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\*At 6.26 P.M.

Joint Committee on Offices of Profit in the vacancy caused by the retirement of Prof. N. M. Kamble from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

### **9. Matters under Rule 377**

(1) Shri Ram Vilas Paswan raised a matter regarding need to re-start Barari steamer service in Bhagalpur district of Bihar.

(2) Shri Zainul Basher raised a matter regarding establishment of public sector industries in Eastern Uttar Pradesh.

(3) Shri Keyur Bhushan raised a matter regarding construction of railway line on Raipur-Mandala-Jabalpur section.

(4) Shri Harish Kumar Gangwar raised a matter regarding setting up of rehabilitation centre for disabled in Delhi.

(5) Dr. A. Kalanidhi raised a matter regarding reported decision to scrap 'Daily Deposit Scheme' of the nationalised banks.

(6) Shri Banwari Lal raised a matter regarding scarcity of drinking water in Tonk district, Rajasthan.

(7) Dr. Vasant Kumar Pandit raised a matter regarding need to improve Delhi Transport Corporation service.

(8) Shri Somnath Chatterjee raised a matter regarding need to increase power supply to West Bengal from Damodar Valley Corporation.

(9) Shri Digvijay Singh raised a matter regarding closure of a large number of small Railway Stations for booking goods on Western Railways.

### **10. The Budget (General)—1982-83—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible and the cut motions thereto moved on the 19th April, 1982, continued.

The discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Communications is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

(ii) Combined discussion on the following items of business commenced:—

- (a) Demands for Grants Nos. 58 to 60 for which the Ministry of Industry is responsible.
- (b) Demands for Grants Nos. 81 and 82 for which the Ministry of Steel and Mines is responsible.

Ninety-two cut motions [Nos. 1 to 28 and 45 to 108] to the Demands for Grants for which the Ministry of Industry is responsible, were moved.

Twenty-nine cut motions [Nos. 1 to 29] to the Demands for Grants for which the Ministry of Steel and Mines is responsible, were moved.

The discussion was concluded.

All the cut motions moved to the Demands for Grants for which the Ministry of Industry is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital-Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

All the cut motions moved to the Demands for Grants for which the Ministry of Steel and Mines is responsible, were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Steel and Mines is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were voted in full.

(iii) At 6.02 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1982-83 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 10 for which the Ministry of Civil Supplies is responsible;
- (2) Demands Nos. 29 and 30 for which the Ministry of Energy is responsible;
- (3) Demands Nos. 32 to 43 for which the Ministry of Finance is responsible;
- (4) Demands Nos. 61 to 63 for which the Ministry of Information and Broadcasting is responsible;
- (5) Demand No. 64 for which the Ministry of Irrigation is responsible;
- (6) Demands Nos. 67 and 68 for which the Ministry of Law, Justice and Company Affairs is responsible.
- (7) Demands Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible;
- (8) Demands Nos. 72 to 74 for which the Ministry of Planning is responsible;
- (9) Demands Nos. 76 to 79 for which the Ministry of Shipping and Transport is responsible;
- (10) Demand No. 80 for which the Ministry of Social Welfare is responsible;
- (11) Demands Nos. 83 to 85 for which the Ministry of Supply and Rehabilitation is responsible;
- (12) Demands Nos. 86 to 89 for which the Ministry of Tourism and Civil Aviation is responsible;
- (13) Demands Nos. 90 to 94 for which the Ministry of Works and Housing is responsible;
- (14) Demands Nos. 95 to 97 for which the Department of Atomic Energy is responsible;

- (15) Demand No. 98 for which the Department of Electronics is responsible;
- (16) Demand No. 99 for which the Department of Environment is responsible;
- (17) Demand No. 100 for which the Department of Ocean Development is responsible;
- (18) Demands Nos. 101 to 103 for which the Department of Science and Technology is responsible;
- (19) Demand No. 104 for which the Department of Space is responsible;
- (20) Demand No. 105 for which Lok Sabha is responsible;
- (21) Demand No. 106 for which Rajya Sabha is responsible;
- (22) Demand No. 107 for which Department of Parliamentary Affairs is responsible; and
- (23) Demand No. 108 for which the Secretariat of the Vice-President is responsible.

### **11. Government Bill—Introduced**

THE APPROPRIATION (NO. 2) BILL, 1982.

### **12. Government Bill—Passed**

THE APPROPRIATION (NO. 2) BILL, 1982

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Prof. Ajit Kumar Mehta
- (2) Shri Ramavatar Shastri

✓ Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

### **13. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Twenty-ninth Report of the Business Advisory Committee.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd April, 1982).

AVTAR SINGH RIKHY,  
Secretary.



**LOK SABHA**  
**BULLETIN—PART I** ✓  
[Brief Record of Proceedings]

Thursday, April 22, 1982|Vaisakha 2, 1904 (Saka)

**No. 244**

11.04 A.M.

**1. Starred Questions**

Starred Questions Nos. 820 and 825—830 were orally answered. Starred Question No. 818 was postponed to 29.4.1982. Replies to Starred Questions Nos. 821—824, and 831—837 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 8998—9042, 9044—9133 and 9135—9231 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) showing reasons for delay in laying\*\* the Annual Report of the Cochin Shipyard Limited for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying@ the Annual Report and Audited Accounts of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1980-81.

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\*\*Annual Report of the Cochin Shipyard Limited for the year 1980-81 was laid on the Table on 15th April, 1982.

@Annual Report and Audited Accounts of the Central Institute of Higher Tibetan Studies, Varanasi were laid on the Table on 25th February, 1982.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1980-81.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Management, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1980-81 together with Audit Report thereon.
- (6) A copy of the Delhi Motor Vehicles (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. SECE. 3(30)Tpt.81 in Delhi Gazette dated the 1st March, 1982, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1980.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1979-80 together with Audit Report thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) and (9) above.

#### **4. Calling Attention**

Shri Bhogendra Jha called the attention of the Minister of Defence to the reported discovery of Air Force rockets in lime stone wagons for Bokaro Steel Plant, in coal wagons at Nagalia Sadat railway station between Bareilly and Moradabad and in Gaya and seizure of explosives in a hotel at Dhanbad, Bihar.

The Minister of Defence made a statement in regard thereto.

#### **5. Motion regarding Twenty-ninth Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 21st April, 1982.”

An amendment moved by Dr. Subramaniam Swamy was negatived.

The motion was adopted.

#### **6. Matters under Rule 377**

(1) Shrimati Jayanti Patnaik raised a matter regarding opening of a construction office to expedite Railway projects in Orissa.

(2) Shri Tariq Anwar raised a matter regarding delay in repair of the steps of Qutab Minar.

(3) Shri Virdhi Chander Jain raised a matter regarding steps to arrange more power for Rajasthan from adjoining States.

(4) Shri Ashok Gehlot raised a matter regarding Central assistance for construction of Palana Thermal Power Project of Rajasthan.

(5) Shri Cumbum N. Natarajan raised a matter regarding setting up of a T.V. Centre at Kodaikanal in Tamil Nadu.

(6) Prof. Ajit Kumar Mehta raised a matter regarding need to continue Public Health Care Scheme in Bihar and ensure employment to a large number of Health Guides.

(7) Shri Satyanarayan Jatiya raised a matter regarding location of a gas based fertilizer factory at Shyam Garh in district Mandasor, or Nagda in Ujjain, in Madhya Pradesh.

## **7. Government Bill—Under Consideration**

### **THE FINANCE BILL, 1982**

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee.
- (2) Shri Jaideep Singh.
- (3) Shri Harish Rawat.
- (4) Shri Sontosh Mohan Dev.
- (5) Shri Kamaluddin Ahmed.
- (6) Shri Ashfaq Husain.
- (7) Shri Keyur Bhushan.
- (8) Shri Sunder Singh.
- (9) Shri K. Mayathevar.
- (10) Prof. Satya Dev Sinha.
- (11) Shri Girdhari Lal Vyas.
- (12) Shri Kamal Nath Jha.
- (13) Shri G. L. Dogra
- (14) Shri Shivkumar Singh.
- (15) Shri Krishan Datt Sultanpuri (Speech unfinished).

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd April, 1982).

**AVTAR SINGH RIKHY,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Friday, April 23, 1982|Vaisakha 3, 1904 (Saka)

No. 245

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 838, 839 and 841—843 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9232—9255, 9257—9271, 9273—9298, 9300—9361, 9363—9442 and 9444—9463 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the Commission of Railway Safety for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1980-81.

- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1980-81.
- (5) A copy of the Coast Guard Naviks (Domestic Branch) Recruitment Rules, 1982 (Hindi and English versions) published in Notification No. S.R.O. 75 in Gazette of India dated the 27th March, 1982, under sub-section (2) of section 123 of the Coast Guard Act, 1978.
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- (7) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1980-81 (Hindi and English versions).
- (8) A copy of the Thirteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1981 under section 29 of the Life Insurance Corporation Act, 1956.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 353 published in Gazette of India dated the 10th April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 70-Customs dated the 25th March, 1978 so as to add one more primary product of

Nepalese origin that has been found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.

- (ii) G.S.R. 354 published in Gazette of India dated the 10th April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add three more products of Nepalese origin found as per the agreed procedure, to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
  - (iii) G.S.R. 319(E) published in Gazette of India dated the 16th April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 150-Customs dated the 25th May, 1981 so as to include Stainless Steel 'circles' also for the benefit of concessional rate of 220 per cent *ad valorem*.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1980-81.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1980-81.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- \* (16) A copy each of Notification Nos. 135|82-Central Excises to 151|82-Central Excises (Hindi and English versions) published in Gazette of India dated the 22nd April, 1982 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions announced by the Finance Minister in Lok Sabha on the 22nd April, 1982 while moving the Finance Bill, 1982 for consideration, issued under the Central Excise Rules, 1944.
- \* (17) A copy each of Notification Nos. 123|82-Customs and 124|82-Customs (Hindi and English versions) published in Gazette of India dated the 22nd April, 1982 together with an explanatory memorandum regarding reduction in the auxiliary duty of customs on viscose filament yarn below 600 deniers from 10 per cent to 5 per cent of the value, under section 159 of the Customs Act, 1962.

#### **4. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Ninetieth Report on Food for Work Programme.

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\*At 6 P.M.



- (ii) Ninety-first Report on Incorrect computation of business income.
- (iii) Ninety-fifth Report on Action Taken on Fifty-third Report on Review of inventory holding patterns in the military engineer services in a Command.
- (iv) Ninety-sixth Report on Union Excise Duties—Electric motors and cotton textiles.

## **5. Reports and Minutes of Committee on Public Undertakings**

Shri Hiralal R. Parmar presented the Fortieth Report (Hindi and English versions) of the Committee on Public Undertakings on National Textile Corporation Limited and Minutes of the sittings of the Committee relating thereto.

## **6. Statement by Minister**

The Minister of State in the Departments of Science and Technology, Electronics and Environment made a statement regarding launching of INSAT-IA.

## **7. Calling Attention**

Shri Chandra Pal Shailani called the attention of the Minister of Health and Family Welfare to the reported eye-operations performed with shaving blades etc. by some quacks in eye-operation camps in Rajasthan and other parts of northern India demaging the eye-sight of many persons and action taken by Government in the matter.

The Minister of Health and Family Welfare made a statement in regard thereto.

## **8. Statement by Minister**

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th April, 1982.

## **9. Government Bill—Introduced**

### **THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1982**

The motion for leave to introduce the Bill moved by Shri Bhagwat Jha Azad was opposed. On the motion the House divided: Ayes \*68; Noes \*14. The motion was accordingly adopted and the Bill was introduced.

## **10. Government Bill—Under consideration**

### **THE FINANCE BILL, 1982**

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1982, continued.

The following Members took part in the debate:—

(1) Shri Satyanarayan Jatiya

(2) Shri Chandra Shekhar Singh (*Speech unfinished*).

The discussion was not concluded.

## **11. Motion regarding Forty-second Report of Committee on Private Members' Bills and Resolutions**

Shri T. R. Shamaanna moved the following Motion:—

“That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st April, 1982.”

The motion was adopted.

## **12. Private Member's Resolution—Withdrawn**

Further discussion on the following Resolution moved by Shri K. A. Rajan on the 26th March, 1982 and amendments thereto moved on the 8th April, 1982, continued:—

“This House notes with grave concern the continuous and unchecked rise in prices of essential commodities and

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\*Subject to correction

consequent deterioration in living and working conditions of all toiling people and the measures taken against the trade union rights and liberties of workers and calls upon the Government to take effective steps to ameliorate the condition of the toiling masses.”

The following Members took part in the debate:—

- (1) Shri K. Mayathevar
- (2) Shri Ramavatar Shastri
- (3) Shri Sawai Singh Sisodia

Shri K. A. Rajan replied to the debate.

The amendments moved by Sarvashri Nawal Kishore Sharma and Mool Chand Daga were negatived.

The Resolution was withdrawn by leave of the House.

### **13. Private Members' Resolution—Under Consideration**

Shrimati Vidya Chennupati moved the following Resolution:—

“Keeping in view the secular character of our Constitution and the fact that secularism is one of the basic tenets of our State Policy, this House recommends to the Government to take immediate steps to:—

- (a) promote a sense of castelessness through inter-caste and inter-religion marriages;
- (b) prepare suitable text books to propagate secular ideas by laying emphasis on fundamental duties enshrined in the Constitution;
- (c) encourage secular outlook among the employees working in Government and Public Sector Undertakings;

so that a feeling of national brotherhood and of human dignity is promoted among the people.”

Two amendments were moved by Sarvashri Nawal Kishore Sharma and Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Jaipal Singh Kashyap
- (2) Shri Keyur Bhushan
- (3) Shri C. T. Dhandapani
- (4) Shri Harish Rawat
- (5) Shri Virdhi Chander Jain
- (6) Shri Satyanarayana Jatya
- (7) Shri Chandra Pal Shailani
- (8) Shri G. M. Banatwalla (*Speech unfinished*).

The discussion was not concluded.

#### **14. Half-an-Hour Discussion**

Shri Harinath Misra raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1982 to Starred Question No. 168 regarding Harmful Drugs.

Shri B. Shankaranand replied to the discussion.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

LOK SABHA  
BULLETIN—PART I ✓  
[Brief Record of Proceedings]

Monday, April 26, 1982|Vaisakha 6, 1904 (Saka)

No. 246

11.07 A.M.

**1. Starred Questions**

Starred Questions Nos. 859—863, 866 and 868 were orally answered. Replies to Starred Questions Nos. 865, 867 and 869—878 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 9464—9505, 9507—9559, 9561—9566, 9568—9599 and 9601—9648 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Brahmputra Board Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 676(E) in Gazette of India dated the 29th December, 1981 together with a Corrigendum thereto published in Notification No. G.S.R. 240(E) in Gazette of India dated the 1st March, 1982, under section 30 of the Brahmputra Board Act, 1980.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

#### **4. Reports and Minutes of Estimates Committee**

SHRI S. B. P. PATTABHI RAMA RAO presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Twenty-ninth Report on the Ministry of Finance—Direct Taxes (Wealth Tax, Gift Tax and Estate Duty)—Part II.
- (ii) Twenty-sixth Report on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Communications—Telephones.
- (iii) Thirtieth Report on Action Taken by Government on the recommendations contained in the Fourteenth Report of the Committee on the Ministry of Industry (Department of Industrial Development)—Small Scale Industries—Raw Materials and Marketing.
- (iv) Minutes relating to the Twenty-third Report on the Ministry of Commerce—Export Promotion.
- (v) Minutes relating to the Twentieth and Twenty-fourth Reports on the Ministry of External Affairs—Overseas Indians in Sri Lanka—Part II and South East Asia (Burma, Malaysia, Singapore and Indonesia)—Part III.

#### **5. Report and Minutes of Committee on Public Undertakings**

SHRI RAVINDRA VARMA presented the Forty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Hindustan Photo Films Manufacturing Company Limited and Minutes of the sittings of the Committee relating thereto.

## **6. Matters under Rule 377**

(1) Shri Harish Rawat raised a matter regarding steps for increased industrialisation of Kumaon and Garhwal divisions of Uttar Pradesh.

(2) Shri Virndhi Chander Jain raised a matter regarding laying of a broad gauge Rail line between Pathankot and Kandla.

(3) Shri D. S. A. Sivaprakasham raised a matter regarding order of the Textile Commissioner prohibiting spinning of threads of high counts by the small spinning mills in Tamil Nadu.

(4) Shri Krishna Kumar Goyal raised a matter regarding grant of subsidy to Rajasthan farmers for increasing production of soyabean.

(5) Shri T. R. Shamanna raised a matter regarding collection of capitation fee by educational institutions, particularly in Karnataka.

(6) Shri Rajesh Pilot raised a matter regarding measures to improve the economic conditions of Gujjar community in Jammu and Kashmir.

(7) Shri Ajit Kumar Saha raised a matter regarding reconsideration by Central Electricity Authority the project report sent by Durgapur Projects Limited for setting up of two more 110 MW Units.

## **7. Government Bill—Under Consideration**

### **THE FINANCE BILL, 1982**

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1982, continued.

The following Members took part in the debate:—

(1) Shri Chandra Shekhar Singh.

(2) Shri Ram Vilas Paswan.

(3) Shri Chandulal Chandrakar.

(4) Shrimati Krishna Sahi.

(5) Acharya Bhagwan Dev.

- (6) Shri K. Kunhambu.
- (7) Shri Krishna Kumar Goyal
- (8) Shri Manoranjan Bhakta.
- (9) Shri Bheravadan K. Gadhavi
- (10) Shri Bhogendra Jha.
- (11) Shri Nawal Kishore Sharma.
- (12) Shrimati Vidya Chennupati.
- (13) Shri R. N. Rakesh.
- (14) Shri Arjun Sethi.
- (15) Shri Banwari Lal.
- (16) Prof. Ajit Kumar Mehta.
- (17) Shri Uma Kant Mishra.
- (18) Shri Mool Chand Daga.

✓ Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted.

The discussion was not concluded.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.



LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings] ✓

Tuesday, April 27, 1982|Vaisakha 7, 1904 (Saka)

No. 247

11.04 A.M.

**1. Starred Questions**

Starred Questions Nos. 879, 880, 884—886, 889—891, 893 and 894 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 9649—9777, 9779—9782 and 9784—9883 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Schrader-Scovill Duncan Limited, Bombay in respect of the proposal for the manufacture of various items of Pneumatic Equipment together with letter dated the 23rd March, 1982 from Government to Messrs Schrader-Scovill Duncan Limited, Bombay and the explanatory note on the Report, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1980-81.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### **4. Reports and Minutes of Estimates Committee**

SHRI S. B. P. PATTABHI RAMA RAO presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-second Report on the Ministry of Shipping and Transport—Shipping—Major Ports.
- (ii) Thirty-first Report on Action Taken by Government on the recommendations contained in the Tenth Report of the Committee on Ministry of Railways—Transportation of Essential Commodities.
- (iii) Twenty-seventh Report on Action Taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Ministry of Energy (Department of Power)—Power Generation—Central Electricity Authority.
- (iv) Minutes relating to the Twenty-second Report on Ministry of Health and Family Welfare—Central Government Health Scheme.
- (v) Minutes relating to the Twenty-fifth Report on Ministry of Defence—Military Engineer Services.
- (vi) Minutes relating to the Thirty-second Report on the Ministry of Shipping and Transport—Shipping—Major Ports.

#### **5. Report and Minutes of Committee on Public Undertakings**

SHRI RAVINDRA VARMA presented the Forty-third Report (Hindi and English versions) of the Committee on Public Undertakings on the Shipping Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

#### **6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI R. R. BHOLE presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Eighteenth Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for, and employ-

ment of, Scheduled Castes and Scheduled Tribes in Central Railway and award of petty contracts, parcel booking agencies and out agencies to Scheduled Castes and Scheduled Tribes in Central Railway.

- (ii) Nineteenth Report on the Ministry of Defence, Department of Defence Production—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Ordnance Factory Board and in Ordnance Factories.
- (iii) Twentieth Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Southern Railway.

### **7. Calling Attention**

Shri Rajnath Sonkar Shastri called the attention of the Minister of Railways to the reported recent looting of passengers in Sealdah-Jammu-Tawi Express and Ganga-Jamna Express trains in Uttar Pradesh and action taken by Government in the matter.

The Minister of Railways made a statement in regard thereto.

### **8. Government Bill—Introduced**

#### **THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1982**

The motion for leave to introduce the Bill moved by Shri Jagannath Kaushal was opposed. The motion was adopted and the Bill was introduced.

### **9. Matters under Rule 377**

(1) Shri R. S. Sparrow raised a matter regarding cow heads found in front of temples in Amritsar.

(2) Shri Bheekhabhai raised a matter regarding steps to ease traffic problems in the walled city of Delhi in view of coming Asian Games.

(3) Shrimati Gurbrinder Kaur Brar raised a matter regarding measures for increased growth of orchids in the forests of North-East India.

(4) Shrimati Jayanti Patnaik raised a matter regarding introduction of a new Superfast train between Howrah and Bhubaneswar.

(5) Shri Rasa Behari Behra raised a matter regarding conversion of Neelachal Express into a daily Express train.

(6) Shri Ananda Pathak raised a matter regarding padyatra by people of Darjeeling on 1st May, 1982 in support of their demands relating to development of hill areas in their district.

(7) Shri K. Arjunan raised a matter regarding need for proper working of Madras Aluminium Company, at Mettur, Tamil Nadu.

(8) Prof. Ajit Kumar Mehta raised a matter regarding steps to check exploitation of tribals by rich people from the cities.

(9) Shri Atal Bihari Vajpayee raised a matter regarding grievances of Central Government employees posted at Simla.

(10) Shri Sontosh Mohan Dev raised a matter regarding reported deaths due to cyclone on 25-4-1982 in Silchar district of Assam.

## 10. Government Bills—Passed

### (i) THE FINANCE BILL, 1982

Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clauses 14 to 17 were adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clauses 20 to 31 were adopted.

Clause 32 was adopted, as amended.

Clause 33 was adopted.

Clause 34 was adopted, as amended.

Clauses 35 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 53 were adopted.

On amendment Nos. 36, 37 and 39 to Clause 54 moved by Shri Ramavatar Shastri, the House divided: Ayes \*12; Noes \*74. The amendments were accordingly negatived.

Clause 54 was adopted.

Clause 55 was adopted.

Clause 56 was adopted, as amended.

Clause 57 was adopted.

The First, Second and Third Schedules were adopted.

The Fourth Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Ramavatar Shastri
- (3) Prof. Madhu Dandavate
- ✓(4) Shri K. T. Kosalram
- (5) Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

## (ii) THE CUSTOMS TARIFF (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Dr. Subramaniam Swamy

Shri Sawai Singh Sisodia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

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\*Subject to correction.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed.

(iii) THE INDIAN RAILWAYS (AMENDMENT) BILL,  
1982 AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Shri K. A. Rajan
- (3) Shri Zainul Basher
- (4) Shri N. K. Shejwalkar
- (5) Shri Samar Mukherjee
- (6) Shri Chandrabhan Athare Patil
- (7) Shri Ramavatar Shastri
- (8) Shri T. R. Shamanna
- (9) Shri A. T. Patil

Shri P. C. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

5-35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th April, 1982).

AVTAR SINGH RIKHY,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Wednesday, April 28, 1982/Vaisakha 8, 1904 (Saka)

No 248

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 901, 904-907 and 909 were orally answered. Replies to Starred Questions Nos. 899, 900, 902, 903, 908, 910—917 and 919 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos 9884-9962, 9964-9982, 9984-9988, 9990-10013, 10015, 10016, 10018-10034, 10036-10064, 10067-10071 and 10073-10117 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar) for the year 1980-81.
  - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1980-81.
  - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1980-81 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1980-81.



- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1980-81, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) (i) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1979-80 and (ii) showing reasons for delay in laying the Annual Report.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1979-80, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) (i) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1979-80 and (ii) showing reasons for delay in laying the Annual Report.
- (11) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
- (i) Thirty-first Report of the Union Public Service Commission for the period from 1st April, 1980 to 31st March, 1981.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report.

- (12) (i) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 331 in Gazette of India dated the 3rd April, 1982, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### **4. Report of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole laid on the Table a copy of the Report (Hindi and English versions) of the Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Dibrugarh, Kohima, Imphal, Gauhati and Shillong during January, 1982.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Forty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of Public Accounts Committee**

✓ Shri Satish Agarwal presented the Ninety-second Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Fortieth Report of the Committee relating to Purchases and Stores.

## **7. Reports and Minutes of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-fourth Report on the Ministry of Shipping and Transport—Port Blair.
- ✓ (ii) Twenty-eighth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on Ministry of Finance—Income Tax Department.
- (iii) Minutes relating to the Thirty-fourth Report on Ministry of Shipping and Transport—Port Blair.
- (iv) Minutes relating to the Twenty-ninth Report on Ministry of Finance—Direct Taxes (Wealth Tax, Gift Tax and Estate Duty)—Part II.

## **8. Reports of Committee on Public Undertakings**

Shri Ravindra Varma presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Forty-second Report on Indian Airlines.
- (ii) Forty-fourth Report on Bharat Heavy Electricals Limited.
- ✓ (iii) Forty-fifth Report on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of the Committee on Industrial Bank of India (Ministry of Finance—Department of Economic Affairs).
- (iv) Minutes relating to the Forty-second Report on Indian Airlines.
- (v) Minutes relating to the Forty-fourth Report on Bharat Heavy Electricals Limited.

## **9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

✓ Shri R. R. Bhole presented the Twenty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs and Planning Commission—Benefits for Scheduled Castes and Scheduled Tribes in Fifth and Sixth Five Year Plans.

## **10. Matters Under Rule 377**

(1) Shri Harihar Soren raised a matter regarding relief measures for drought affected areas of Orissa.

(2) Shri P. Rajagopal Naidu raised a matter regarding fixation of support price for turmeric.

(3) Shri Chaturbhuj raised a matter regarding reported death of a number of persons due to some unknown disease in Sikar, Rajasthan.

(4) Shri R. N. Rakesh raised a matter regarding need for evicting unauthorised occupants of Government quarters in Gole Market area.

(5) Shri Ram Vilas Paswan raised a matter regarding reported de-recognition of Medical Colleges in Bihar.

(6) Dr. V. Kulandaivelu raised a matter regarding problems of Scheduled Castes and Scheduled Tribes and local students in getting admission to Jawaharlal Institute of Post Graduate Medical Education and Research, Pondicherry.

(7) Shri Ramavatar Shastri raised a matter regarding alleged dispossession of lands owned by the farmers around Patna city.

(8) Prof. Rupchand Pal raised a matter regarding need to bring Chinsurah Group of telephones within the Calcutta Local System.

(9) Shri Era Anbarasu raised a matter regarding steps to solve problems of the employees of Neyveli Lignite Corporation.

(10) Shri Chandra Pal Shailani raised a matter regarding problems of shoe industry in Agra.

(11) Shri Darur Pullaiah raised a matter regarding delay in execution of Guntakal-Bangalore Broad gauge line.

(12) Shrimati Sanyogita Rane raised a matter regarding problems of Goa due to pollution of water and air.

## **11. Government Bills—Passed**

(i) **THE MAJOR PORT TRUSTS (AMENDMENT) BILL  
1982 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

The following Members took part in the debate:—

(1) Shri M. Ismail

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.*)

(2) Shri Chintamani Panigrahi

(3) Shri Bapusaheb Parulekar

(4) Shri Daulatsinhji Jadeja

(5) Shri K. A. Rajan

(6) Shri K. T. Kosalram

(7) Shri Harish Kumar Gangwar

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

(ii) THE WILD LIFE (PROTECTION) AMENDMENT BILL.  
1981

The motion for consideration of the Bill was moved by Shri R. V. Swaminathan.

The following Members took part in the debate:—

(1) Prof. Ajit Kumar Mehta.

(2) Shri Virdhi Chander Jain.

(3) Shri Ram Singh Yadav

(4) Shri Chaturbhuj.

(5) Shri Chandra Pal Shailani

(6) Shri Mool Chand Daga

(7) Shri Bapusaheb Parulekar.

- (8) Shri Zainul Basher.
- (9) Shri Ramavatar Shastri.
- (10) Shri Jaipal Singh Kashyap.

Shri R. V. Swaminathan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. V. Swaminathan.

The following Members took part in the debate:—

- (1) Shri R. L. P. Verma.
- (2) Shri R. V. Swaminathan.

The motion was adopted and the Bill, as amended, was passed.

## **12. Government Bill—Under Consideration**

### **THE PENSIONS' (AMENDMENT) BILL, 1981 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The discussion was not concluded.

## **13. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Thirtieth Report of the Business Advisory Committee.

## **14. Discussion under Rule 193**

Shri Digvijay Singh raised a discussion on the need to develop our Indian Ocean with particular reference *inter alia* to charting of the fish and mineral resources; farming of the Continental Shelf; mining of the Ocean bed, including offshore oil drilling; tidal currents and thermal convections as source of energy; patrolling of Effective Economic Zone; controlling of pollution, siltation and over exploitation of fish resources and building up of national defence in depth.

The following Members took part in the debate:—

- (1) Shri Ajoy Biswas.
- (2) Shri S. A. Dorai Sebastian.
- (3) Shri Rajesh Kumar Singh.
- (4) Shri Ramavatar Shastri.
- (5) Shri Jaipal Singh Kashyap.
- (6) Shri Bapusaheb Parulekar.

Shri Chandra Pratap Narain Singh replied to the debate.

The discussion was concluded.

8.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th April, 1982).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I ✓

[Brief Record of Proceedings]

Thursday, April 29, 1982|Vaisakha 9, 1904 (Saka)

**No. 249**

11.02 A.M.

### **1. Starred Questions**

Starred Questions Nos. 920, 921 and 923—926 were orally answered. Replies to Starred Questions Nos. 922 and 927—942 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 10118—10352 were laid on the Table.

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Tuticorin Port Trust, for the year 1980-81 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1980-81 together with Audit Report thereon.



- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1980-81 along with Audited Accounts, under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi@ version) of the University of Delhi, for the year 1979—Volume III.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (i) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1980-81.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1980-81 together with Audit Report thereon.

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@English version of the Annual Report of the University of Delhi, for the year 1979—Volumes I to III—was laid on the Table on the 23rd December, 1980. Hindi version of the Annual Report Volumes I and II was laid on 24th December, 1981.

- (10) A copy of the annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1980|81 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (11) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Transport Corporation, New Delhi, for the year 1980-81.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1979-80 along with Audited Accounts.  
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (13) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 44(E) in Gazette of India dated the 5th February, 1982, under sub-section (2) of section 23 of the prevention of Food Adulteration Act, 1954.
- (14) A copy of Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 89-Customs dated the 30th March, 1981 so as to extend concessional customs duty on Primiphos Methyl 40 per cent wdp being imported in place of Primiphos Methyl 25 per cent wdp for use in National Malaria Eradication Programme, under section 159 of the Customs Act, 1962.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 331(E) published in Gazette of India dated the 22nd April, 1982 making certain amendment to Notification No. 121|62-Central Excises dated the 13th June, 1962 relating to Tar.

- (ii) G.S.R. 332(E) published in Gazette of India dated the 22nd April, 1982 making certain amendment to Notification No. 203/67-Central Excises dated the 9th September, 1967 relating to aviation turbine fuel.
  - (iii) G.S.R. 350(E) published in Gazette of India dated the 22nd April, 1982 rescinding Notification No. 92/76-Central Excises dated the 16th March, 1976 consequent upon full duty exemption granted to water coolers in the Budget.
  - (iv) G.S.R. 351(E) published in Gazette of India dated the 22nd April, 1982 making certain amendments to Notifications specified in the Table annexed thereto.
- (16) A copy of the Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at (15) above.

#### **4. Reports of Public Accounts Committee**

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Ninety-seventh Report on Kandla Port Trust relating to the Ministry of Shipping and Transport.
- ✓(ii) Ninety-eighth Report on Action Taken by Government on the recommendations contained in their Thirty-seventh Report on Wasteful Expenditure on Procurement of imported aircraft spares and infructuous expenditure on procurement of defective ammunition.
- (iii) Hundred and fifth Report on Delay in the revision of tariff values and exemption orders issued under the Customs Act, 1962—Customs Receipts.
- (iv) Hundred and seventh Report on Replacement of assets on the Railways, rolling stock, purchases and stores, works and earnings relating to the Indian Railways.
- (v) Hundred and eighth Report on Union Excise Duties—Knocked down condition.
- ✓(vi) Hundred and ninth Report on Action Taken by Government on the recommendations contained in their Hundred and Twenty-eighth Report (Sixth Lok Sabha) relating to the Central Social Welfare Board.

- (vii) Hundred and tenth Report on Immobilisation of Railway Coaches consequent on fire during shooting of "The Burning Train" and Damages to and Deficiencies in Wagons delivered to a Steel Plant.

## **5. Reports and Minutes of Estimates Committee**

Dr. Subramaniam Swamy presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-third Report on the Ministry of Planning—Department of Statistics.
- ✓ (ii) Thirty-fifth Report on Action Taken by Government on the recommendations contained in the Fifteenth Report of the Committee on Ministry of Defence—Resettlement of Ex-Servicemen.
- (iii) Minutes relating to the Thirty-third Report on Ministry of Planning—Department of Statistics.
- (iv) Minutes relating to Procedural and General Matters.

## **6. Report of Committee on Absence of Members**

Shri P. V. G. Raju presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## **7. Report and Minutes of Committee on Public Undertakings**

Shri Bansi Lal presented the Forty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Electronics Trade and Technology Development Corporation Limited and Minutes of the sittings of the Committee relating thereto.

## **8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Twenty-second Report on the Ministry of Communications—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in Indian Telephone Industries, Bangalore.

- (ii) Twenty-third Report on Action Taken by Government on the recommendations contained in the Tenth Report of the Committee on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu.
- (iii) Twenty-fourth Report on the Ministry of Communications—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in Posts and Telegraphs Department.

## **9. Motion regarding Thirtieth Report of Business Advisory Committee**

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 28th April, 1982.”

An amendment moved by Prof. Ajit Kumar Mehta was negatived.

The motion was adopted.

## **10. Government Bill—Introduced**

### **THE ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1982.**

The motion for leave to introduce the Bill moved by Shri Nihar Ranjan Laskar was opposed. The motion was adopted and the Bill was introduced.

## **11. Matters under Rule 377**

(1) Shri Ahmed Mohammed Patel raised a matter regarding supply of cooking gas through underground pipe lines to the people of Ankleshwar and Broach cities in Gujarat.

(2) Shri Pratap Bhanu Sharma raised a matter regarding need to give proper place to Sanskrit in the programmes of Akashvani and Doordarshan with particular reference to non-coverage of the meeting of Sansadiya Sanskrit Parishad.

(3) Shri K. Lakkappa raised a matter regarding reported high price of gas stoves.

(4) Shri Ram Singh Yadav raised a matter regarding conversion of Delhi Ahmedabad metre-gauge railway line into Broad-gauge line.

(5) Shri Sajjan Kumar raised a matter regarding reported mal-treatment of Hindus in Pakistan.

(6) Shri Rajnath Sonkar Shastri raised a matter regarding development of small scale industry and setting up of some major industries in Eastern Uttar Pradesh.

(7) Shri A. K. Roy raised a matter regarding need to accord due recognition to the achievements of Indian scientists with particular reference to the discovery of oldest rock of the world by an Indian scientist.

(8) Shri Ajoy Biswas raised a matter regarding supply of foodgrains to Tripura.

(9) Shri K. Kunhambu raised a matter regarding setting up of Cardamom Board in Kerala.

## **12. Government Bill—Passed**

### **THE PENSIONS (AMENDMENT) BILL, 1981 AS PASSED BY RAJYA SABHA**

Discussion on the motion for consideration of the Bill moved on 28th April, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri Girdhari Lal Vyas
- (3) Shri Bapusaheb Parulekar
- (4) Shri Ram Singh Yadav
- (5) Shri Rajesh Kumar Singh
- (6) Shri Chandra Pal Shailani
- (7) Shri Ramavatar Shastri
- (8) Shri Mool Chand Daga
- (9) Shri Jaipal Singh Kashyap
- (10) Shri N. K. Shejwalkar
- (11) Shri R. L. P. Verma
- (12) Shri T. R. Shamanna

Shri Nihar Ranjan Laskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nihar Ranjan Laskar.

The motion was adopted and the Bill, as amended, was passed.

### **13. Statutory Resolution—Adopted**

Shri Vikram Mahajan moved the following motion:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 19th March, 1982, by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and eighty five crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65.”

Shri Harish Kumar Gangwar took part in the debate.

Shri Vikram Mahajan replied to the debate.

The Resolution was adopted.

### **14. Government Bills—Passed**

#### **(i) THE PHARMACY (AMENDMENT) BILL, 1981 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following Members took part in the debate:—

- (1) Shri Ajoy Biswas
- (2) Shri Ram Singh Yadav

- (3) Shri Mool Chand Daga
- (4) Shri Harish Kumar Gangwar
- (5) Shri Girdhari Lal Vyas
- (6) Shri M. Ramgopal Reddy
- (7) Shri Chaturbhuj
- (8) Dr. V. Kulandaivelu

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE ARCHITECTS (AMENDMENT) BILL, 1980 AS  
PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on 18th March, 1982, continued.

The following Members took part in the debate:—

- (1) Shri B. D. Singh
- (2) Shri Mool Chand Daga
- (3) Shri Girdhari Lal Vyas

Shrimati Sheila Kaul replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.



The motion that the Bill, as amended, be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill, as amended, was passed.

**\*15. Government Resolution—Adopted**

Shrimati Indira Gandhi moved the following Resolution:—

“Resolved that this House expresses its deep anguish and concern over the situation recently created in the Punjab and strongly condemns certain calculated acts of sacrilege committed by some miscreants and fanatical elements in Amritsar, aimed at creating disharmony, disorder and misunderstanding among the patriotic and peace-loving people of the State. The House reaffirms its commitment to the national policy of secularism, tolerance and amity among all sections of Indian citizens, and trusts that the people of Punjab will not allow themselves to be swayed by any mischievous and irresponsible actions of a few misguided and anti-national persons. This House reiterates that the law shall take its course to bring the culprits to book speedily and trusts that all communities and every section of public opinion in Punjab will strive to maintain the traditional communal harmony, goodwill and peace, and continue to work together for the greater good of the State and the country.”

The Resolution was adopted.

**16. Government Bills—Passed**

(i) **THE PREVENTION OF CRUELTY TO ANIMALS  
(AMENDMENT) BILL, 1981.**

The motion for consideration of the Bill was moved by Shri R. V. Swaminathan.

The following Members took part in the debate:—

- (1) Shri Baju Ban Riyan
- (2) Dr. Karan Singh
- (3) Shri Keyur Bhushan
- (4) Prof. Ajit Kumar Mehta

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\*At 5.20 P.M.

(5) Shri Ramavatar Shastri

(6) Shri Mool Chand Daga

Shri R. V. Swaminathan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 18 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. V. Swaminathan.

The following Members took part in the debate:—

(1) Dr. Karan Singh

(2) Shri R. V. Swaminathan.

The motion was adopted and the Bill, as amended, was passed.

(ii) **THE AIR CORPORATIONS (AMENDMENT) BILL, 1981  
AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri A. P. Sharma.

Shri Ramavatar Shastri took part in the debate.

Shri A. P. Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. P. Sharma.

The motion was adopted and the Bill, as amended, was passed.

#### **17. Government Bill—Under Consideration**

#### **THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL, 1982 AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Dharamvir.

The discussion was not concluded.

6.40 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 30th April,  
1982)

**AVTAR SINGH RIKHY,  
Secretary.**

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 30, 1982|Vaisakha 10, 1904 (Saka)

No. 250

11.06 A.M.

### 1. Starred Questions

Starred Questions Nos. 943—945 and 948—951 were orally answered. [R]ep[li]es to [S]tarred Questions Nos. [9]46, [9]47 and [9]52—963 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10353—10475, 10477—10548, 10550—10587, 10587-A and 10587-B were laid on the Table.

### 3. Papers Laid on the Table—

The following papers were laid on the Table:—

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1979-80.

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1979-80.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1980-81.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1980-81.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1979-80.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1979-80.
- (9) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1980-81.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1980-81.
- (11) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1979-80.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1979-80.
- (13) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1980-81.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1980-81.

- (15) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Astrophysics, Bangalore, the Indian Institute of Tropical Meteorology, Pune and the Indian Institute of Geomagnetism, Bombay, for the years 1979-80 and 1980-81.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) to (14) above.
- (17) the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
- (i) Statement No. XVIII—Third Session, 1980.
  - (ii) Statement No. XI—Fourth Session, 1980.
  - (iii) Statement No. XI—Fifth Session, 1981.
  - (iv) Statement No. V—Sixth Session, 1981.
  - (v) Statement No. III—Seventh Session, 1981.
  - (vi) Statement No. II—Eighth Session, 1982.
- (18) A copy of the Delhi Development Authority (Budget and Accounts) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 373 in Gazette of India, dated the 10th April, 1982, under section 58 of the Delhi Development Act, 1957.
- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of Coir Board, Ernakulam, for the year 1980-81.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1980-81,

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1980-81.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (25) A copy of the Profit and Loss Account and Balance Sheet (On Accrual Basis) (Hindi and English versions) of Tele-Communication Branch of Posts and Telegraphs Department for the year 1979-80.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Banana and Fruit Development Corporation Limited, Madras, for the year 1980-81.

- (ii) Annual Report of the Banana and Fruit Development Corporation Limited, Madras, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1980-81.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (29) A copy each of the following papers (Hindi and English versions) under clause (3) of Article 340 of the Constitution:—
- (i) Report of the Backward Classes Commission, 1980—First Part (Volumes I and II) Second Part Volumes III to VII. 2
- (ii) Memorandum explaining the action taken on the Report.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 123 of the Coast Guard Act, 1978:—
- (i) The Coast Guard Naviks (General Duty), Recruitment Rules, 1982, published in Notification No. S.R.O. 80 in Gazette of India dated the 3rd April, 1982.
- (ii) The Coast Guard Subordinate Officers (General Duty), Recruitment Rules, 1982, published in Notification No. S.R.O. 94 in Gazette of India dated the 17th April, 1982.
- (iii) The Coast Guard Naviks (Technical Branch) Recruitment Rules, 1982, published in Notification No. S.R.O. 95 in Gazette of India dated the 17th April, 1982.



- (31) A copy of Notification No. S.R.O. 88 (Hindi and English versions) published in Gazette of India dated the 10th April, 1982 adding an 'Explanatory Note' to the Seaward Artillery Practice Rules, 1978.
- (32) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 57(E) in Gazette of India dated the 11th February, 1982, together with Corrigendum thereto dated the 3rd April, 1982, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (33) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1980-81.\*
- (34) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Finance Corporation of India for the year 1980-81.\*\*
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1980-81 together with Audit Report thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, Bangalore, for the year 1980-81.
- (37) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the

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\*Annual Report of the Industrial Development Bank of India for the year 1980-81 was laid on the Table on 18th December, 1981.

\*\*Annual Report of the Industrial Finance Corporation India for the year 1980-81 was laid on the Table on 5th March, 1982.

National Jute Manufactures Corporation Limited, Calcutta for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.

- (38) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of the Jute Corporation of India Limited, Calcutta for the years 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1980-81.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- \*(42) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

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\*At 9.25 P.M.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Khadi and Village Industries Commission for the year 1980-81.

\*(43) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts.

**4. Minutes of Committee on Private Members' Bills and Resolutions**

SHRI G. LAKSHMANAN laid on the Table Minutes (Hindi and English versions) of the Thirty-fifth to Forty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

**5. Minutes of Public Accounts Committee**

SHRI SATISH AGARWAL laid on the Table Minutes (Hindi and English versions) of the First, Second, Sixteenth, Twenty-ninth, Thirtieth, Forty-sixth and Sixty-fifth sittings of the Public Accounts Committee (1981-82) relating to Procedural matters.

**6. Minutes of Committee on Absence of Members..**

SHRI P. V. G. RAJU laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 23rd March and 28th April, 1982.

**7. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI R. R. BHOLE laid on the Table the Minutes (Hindi and English versions) of the First to Twenty-fifth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

**8. Statement of the Committee on the Welfare of Scheduled .. Castes and Scheduled Tribes**

SHRI R. R. BHOLE laid on the Table Statement (Hindi and English versions) showing final replies of Government in respect of Chapter V and further information in

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\*At 9.25 P.M.

respect of other Chapters of the Fifth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Refineries and Pipelines Division).

### **9. Assent to Bills**

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

1. The Industrial Finance Corporation (Amendment) Bill, 1982.
2. The Sugar Development Fund Bill, 1982.
3. The Central Silk Board (Amendment) Bill, 1982.

### **10. Leave of Absence**

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                                  |   |  |
|----------------------------------|---|--|
| 1. Shri Jharkhande Rai           | — | 18 April to 6 May, 1982 (Eighth Session) |
| 2. Shri Maldevji M. Odedra       | — | 18 April to 6 May, 1982 (Eighth Session) |
| 3. Shri T. V. Chandrashekharappa | — | 30 March to 6 May, 1982 (Eighth Session) |

### **11. Reports of Public Accounts Committee**

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Ninety-ninth Report on Union Excise Duties—Loss of Revenue due to operation of time bar.
- (ii) Hundred and first Report on Wealth-Tax.

- (iii) Hundred and second Report on Chittaranjan Locomotive Works—Suri Transmission and Reversing Gear Boxes for Diesel Shunters relating to Ministry of Railways.
- (iv) Hundred and third Report on Wagon availability on the Railways.
- (v) Hundred and sixth Report on Under-utilisation of Production Capacity of an Ordnance Factory.
- (vi) Hundred and eleventh Report on Working of the Office of the Joint Chief Controller of Imports and Exports (CLA), New Delhi, relating to Ministry of Commerce.
- (vii) Hundred and twelfth Report on Small Farmers Development Agencies relating to Ministry of Rural Development.
- (viii) Hundred and thirteenth Report on Development and Manufacture of a Weapon System relating to Ministry of Defence.

## **12. Reports of Committee on Public Undertakings**

SHRI RAVINDRA VARMA presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Forty-seventh Report on Oil Companies—Imports of Petroleum Crude and Products and Distribution of Gas.
- (ii) Forty-eighth Report on India Tourism Development Corporation Limited.
- (iii) Forty-ninth Report on Public Undertakings—Management and Control Systems.
- (iv) Fiftieth Report on Engineering Projects (India) Limited.

## **13. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole presented the Twenty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

**14. Government Bill—Withdrawn**

**THE FOOD CORPORATIONS (AMENDMENT) BILL, 1981**

**15. Government Bills—Introduced**

(i) **THE FOOD CORPORATIONS (AMENDMENT) BILL, 1982**

(ii) **THE TRADE UNIONS (AMENDMENT) BILL, 1982**

(iii) **THE LAND ACQUISITION (AMENDMENT) BILL, 1982**

(iv) **THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1982**

**16. Motion regarding Joint Committee on Government—Bill Adopted**

**THE INDIAN VETERINARY COUNCIL BILL, 1981**

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri R. V. Swaminathan.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd March, 1982 and communicated to this House on the 4th March, 1982 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Ramprasad Ahirwar
- (2) Shri Anand Singh
- (3) Shri S.R.A.S. Appalanaidu
- (4) Dr. A. U. Azmi
- (5) Shri J. C. Barve
- (6) Shri Bhim Singh
- (7) Shri Manphool Singh Chaudhary

- (8) Shri Dalbir Singh
- (9) Shri H. N. Nanje Gowda
- (10) Shri Hakam Singh
- (11) Shri Jharkhande Rai
- (12) Shri R. S. Mane
- (13) Shri K. B. S. Mani
- (14) Shri Ram Nagina Misra
- (15) Shri Maldevji M. Odedra
- (16) Shri C. Palaniappan
- (17) Shri Nagina Rai
- (18) Shri R. N. Rakesh
- (19) Rao Birendra Singh
- (20) Dr. Saradish Roy
- (21) Shri Amar Roypradhan
- (22) Shri Narayan Sahu
- (23) Shri Sajjan Kumar
- (24) Shri P. M. Sayeed
- (25) Shri Chandra Pal Shailani
- (26) Shri Tariq Anwar
- (27) Shri Sobeng Tayeng
- (28) Shri Pius Tirkey
- (29) Shri D. P. Yadav
- (30) Shri R. V. Swaminathan"

#### 17. Matters Under Rule 377

(1) Shri Tariq Anwar raised a matter regarding need for registration of cases of suicide on account of dowry under section 302, I.P.C.

(2) Shri Krishna Prakash Tewari raised a matter regarding inclusion of the Adivasis 'Kol' caste in the list of Scheduled Tribes in Uttar Pradesh.

(3) Shri Zainul Basher raised a matter regarding alleged delay in attending to complaints regarding telephones in Varanasi. ...

(4) Shri H. K. L. Bhagat raised a matter regarding steps to check recurrence of robbery incidents in trans-Yamuna colonies in Delhi.

(5) Shri K. T. Kosalram raised a matter regarding special central assistance programme for the development of Western Ghats.

(6) Shri Rajesh Kumar Singh raised a matter regarding measures to improve the working conditions of the coal miners of Jharkhand and other areas.

(7) Shri R. P. Yadav raised a matter regarding need for reform in the present education system in India.

(8) Shri Ratansinh Rajda raised a matter regarding need to regulate import of large quantities of man-made fibres| yarn.

(9) Shri Daya Ram Shakya raised a matter regarding tension due to simultaneous dharna by non-Scheduled Caste and Scheduled Caste Associations near Boat Club in Delhi.

(10) Shri Uttam Rathod raised a matter regarding remunerative prices for newsprint produced by NEPA mills and accumulation of stocks with the mills.

(11) Shri B. D. Singh raised a matter regarding need to remove ban on movement of wheat in Uttar Pradesh and lift the limit on stocks with wholesale and retail dealers.

(12) Shrimati Usha Verma raised a matter regarding improving the working of telephone exchanges in Lakhimpur district of Uttar Pradesh.

(13) Shrimati Usha Prakash Choudhari raised a matter regarding steps for protection and preservation of forests in Vidarbha region of Maharashtra.

(14) Shri Bhiku Ram Jain raised a matter regarding difficulties of passengers at New Delhi and Old Delhi Stations due to searches by police and stoppage of cycle rickshaws at outer gates.

## 18. Discussions under Rule 193

Prof. Madhu Dandavate raised a discussion on the killings and atrocities being committed on Scheduled Castes and Scheduled Tribes in Bihar and other parts of the country.

The following Members took part in the debate:—

- (1) Shri Chandra Pal Shailani
- (2) Shri Samar Mukherjee



- (3) Shri Bheravadan K. Garhavi
- (4) Shri Ram Vilas Paswan
- (5) Shri Kunwar Ram
- (6) Shri Uttam Rathod
- (7) Shri Nihar Ranjan Laskar.

[Discussion Under Rule 193 was held over at 3-30 P.M. and resumed at 6 P.M. (*vide* para 23) after the disposal of Private Members' Business.]

### **19. Motion regarding Forty-third Report of Committee on Private Members' Bills and Resolutions**

Shri Chintamani Panigrahi moved the following motion:—

“That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1982.”

The motion was adopted.

### **20. Private Members' Bills—Introduced**

(1) The Cantonments (Amendment) Bill, 1982 (*Amendment of section 13, etc.*) by Shri Suraj Bhan.

(2) The Minimum Wages (Amendment) Bill, 1982 (*Amendment of section 22, etc.*) by Shri Ajoy Biswas.

(3) The Code of Criminal Procedure (Amendment) Bill, 1982 (*Amendment of section 110, etc.*) by Shri Ramnath Dubey.

(4) The Devdasi and Murli Practice (Abolition) Bill, 1982 by Shrimati Usha Prakash Choudhari.

(5) The Compulsory Registration of Marriages Bill, 1982 by Shrimati Vidya Chennupati.

(6) The Constitution (Amendment) Bill, 1982 (*Amendment of Eighth Schedule*) by Shri Satyagopal Misra.

(7) The Removal of Disqualification of Criminals Bill, 1982 by Shrimati Vidya Chennupati.

(8) The Overtime Allowance and Productivity Link Bill, 1982 by Shri Arjun Sethi.

(9) The Consumers' Grievances Settlement Bill, 1982 by Dr. Vasant Kumar Pandit.

(10) The Public Schools (Abolition) Bill, 1982, by Shri Ram Vilas Paswan.

(11) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1982, by Shri Satyagopal Misra.

(12) The Transport Parcel Service Workers Welfare Bill, 1982, by Shri M. M. Lawrence.

\* (13) The One-Family One-Job Norm Bill, 1982 by Shri K. Lakkappa.

### **21. Private Member's Bill—Withdrawn**

#### **THE MERCY KILLING BILL, 1980 BY SHRI MOOL CHAND DAGA**

Shri Mool Chand Daga concluded his speech on the motion for consideration of the Bill moved by him on 16th April, 1982.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Uttam Rathod and Zainul Basher.

The following Members took part in the debate:—

- (1) Shri Ajoy Biswas
- (2) Shri Virdhi Chander Jain
- (3) Shri Girdhari Lal Vyas
- (4) Shri Rajesh Kumar Singh
- (5) Shri Zainul Basher
- (6) Shri Uttam Rathod
- (7) Shri Ram Vilas Paswan
- (8) Shri Bapusaheb Parulekar
- (9) Shri Chandra Pal Shailani
- (10) Shri T. Nagaratnam
- (11) Shri Bheravadan K. Gadhavi
- (12) Shri Keyur Bhushan
- (13) Shri Harish Kumar Gangwar
- (14) Shri R. L. P. Verma
- (15) Shri Chaturbhuj
- (16) Shri B. Shankaranand

Shri Mool Chand Daga replied to the debate.

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\*At 5.58 P.M.

The amendment moved by Shri Uttam Rathod was withdrawn by leave of the House.

The amendment moved by Shri Zainul Basheer was negatived.

The Bill was withdrawn by leave of the House.

## **22. Private Member's Bill—Under Consideration**

### **THE INDIAN POST OFFICE (AMENDMENT) BILL, 1981 BY SHRI ATAL BEHARI VAJPAYEE.**

The motion for consideration of the Bill was moved by Shri Atal Behari Vajpayee. His speech was not concluded.

The discussion was not concluded.

## **23. Discussion Under Rule 193**

Further discussion raised by Prof. Madhu Dandavate on the killings and atrocities being committed on Scheduled Castes and Scheduled Tribes in Bihar and other parts of the country, was resumed.

The following Members took part in the debate:—

- (8) Shri Suraj Bhan
- (9) Shri Ram Pyare Panika
- (10) Dr. Subramaniam Swamy
- (11) Shri Dileep Singh Bhuria
- (12) Shri Surya Narayan Singh
- (13) Shri Sunder Singh
- (14) Shri Chandrajit Yadav
- (15) Shri M. Ramgopal Reddy
- (16) Shri R. N. Rakesh
- (17) Shri Keyur Bhushan
- (18) Shri Babu Lal Solanki
- (19) Shri D. P. Yadav

✓ Giani Zail Singh replied to the discussion.

The discussion was concluded.

## **24. Government Bills—Passed**

### **(i) THE ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1982.**

The motion for consideration of the Bill was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Dr. Subramaniam Swamy
- (3) Shri Indrajit Gupta

Shri Nihar Ranjan Laskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nihar Ranjan Laskar.

The motion was adopted and the Bill was passed.

### **(ii) THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL, 1982 AS PASSED BY RAJYA SABHA**

Discussion on the motion for consideration of the Bill moved on 29th April, 1982, continued.

Shri Indrajit Gupta took part in the debate.

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, was passed.

(Lok Sabha adjourned *sine die* at 10.04 p.m. ~~Sittings~~ of the House fixed for 3rd, 4th, 5th and 6th May, 1982 stand cancelled).

AVTAR SINGH RIKHY,  
Secretary.